BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 774 of 2022

IN THE MATTER OF:

Gaurav Garg ...Applicant

Versus

Union of India & Ors. ...Respondents

INDEX

S.No.	Particulars	Page Nos
1	Reply On Behalf Of Respondent No. 8 i.e. Synergy Waste Management Pvt Ltd.	**1 - 23**
2	**Annexure-R/1** Copy of latest authorization dated 08.01.2020 issued under Bio-Medical Waste (Management and Handling) Rules, 2016	**24 - 53**
3	**Annexure-R/2** (Colly) Copy of latest CTO dated 10.01.2019 issued under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981	**54 - 132**
4	**Annexure-R/3** Copy of Judgment dated 10.05.2017 passed by Co-ordinate Bench of this Hon'ble Tribunal in OA No.169/2016 (SZ) titled as D. Swamy Vs Karnataka State Pollution Control Board	**133 - 165**
5	**Annexure-R/4** Copy of minutes of the meeting of State Expert Impact Assessment Authority U.P. held on 02.01.2023	**166 - 174**
6	Vakalatnama	175
7.	Proof of Service	176

Delhi

Filed by

Dated: 28.01.2[illegible]

[Ajay Bansal, Gaurva Yadav, Veena Bansal, Sourav Jindal]
A.B.Law Associates
Advocates Supreme Court
12 Central lane, Bengali Market, New Delhi-110001
Email: ablawassociates1@gmail.com
9810160199, 9999262113

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 774 of 2022

IN THE MATTER OF:

Gaurav Garg …Applicant

Versus

Union of India & Ors. …Respondents

REPLY ON BEHALF OF RESPONDENT NO. 8 i.e. SYNERGY WASTE MANAGEMENT PVT LTD.

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS:

1. That present Original Application has been filed against operation of a 'Common Bio Medical Waste Treatment Facility' being run by the answering respondent in Meerut. The applicant has alleged two grounds to challenge the operation of 'Common Bio Medical Waste Treatment Facility' run the answering respondent. First contention of the applicant is that facility is run in non-industrial area. Second contention of the applicant is that facility requires the Environment Clearance which has not been obtained. Thus, admittedly, there is no deficiency in process of collection, storage, transport, treatment, disposal or any other form of handling of bio-medical waste in the 'Common Bio Medical Waste Treatment Facility' run the answering respondent.

2. That the applicant has not disclosed the entire facts before the Hon'ble Tribunal and efforts have been made to mislead this Hon'ble Tribunal under the terms 'non-confirming area' and 'need of Environmental Clearance' in respect of the facility established in the 2002. Present application has been preferred **only qua one** Common Bio-Medical Waste Treatment Facility which is running for last 20 years with all valid permissions as per guidelines meant for running such facility. It is further humbly submitted that the Answering respondent is open to take further additional steps/ permissions as directed by the Hon'ble Tribunal after considering the facts and circumstances stated in the present reply.

In all fairness, the applicant ought to tell the year of the Establishment of the Facility, its continuity and well management in the plant. Before coming to motive behind the present OA and recent judgments passed by the Hon'ble Supreme Court of India in this regard, the answering respondent wishes to place on record the relevant facts pertaining to establishment of 'Common Bio Medical Waste Treatment Facility' being run by the answering respondent, its operation with all requisite permissions obtained from time to time, 'Environmental Clearance and its need' in view of judgments passed by this Hon'ble Tribunal etc. The correct factual and legal position is narrated in succeeding paragraphs.

3. In the year 2002, all the Hospitals with 50 & above bedded capacity in the country were asked to install a Bio-Medical Waste Treatment

Plant within their compound. But since operating a Bio-Medical Waste treatment plant was expensive and space consuming, therefore, hospitals decided to give their waste to the Common Treatment Facilities which was easier to them in terms of infrastructural costs and compliances.

4. The answering respondent set up the 'Common Bio Medical Waste Treatment Facility' (hereinafter referred as to 'Facility' for sake of brevity) in the year 2002 on the land taken on lease from the Subharti Medical College as per provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 prevalent at that time. All the plant and machinery were established by the answering respondent. Since 2002, the answering respondent has been complying with all the statutory requirements issued by the State Pollution Control Board, Central Pollution Control Board and /or Ministry of Environment, Forest & Climate Change.

It is submitted that at the time of establishing the said facility/ plant, it was established by fulfilling all legal and valid requirements as required by the State PCB. At that point of time, the said facility was established on the land taken on lease from the adjoining hospital as per norms and guidelines. But over a period of 20 years lot of organized and unorganized residential colonies have been developed nearby because of population influx in the last 20 years but still the unit/ facility is being run as per norms and guidelines with valid Authorisation having validity w.e.f the year 2002 being extended from time to time till 2024.

5. That the facility in question has obtained authorization from Uttar Pradesh State Pollution Control Board under Bio- Medical Waste Management Rules from time to time, whose details are as under:

S.No	Authorization Issue Date	Validity of Authorization
1	……..	31-12-2002
2	10-03-2003	10-03-2004
3	05-07-2004	04-07-2005
4	20-09-2005	31-12-2007
5	08-05-2008	31-12-2008
6	12-11-2008	30-09-2009
7	07-08-2009	31-12-2009
8	09-07-2010	31-12-2010
9	24-02-2011	31-12-2011
10	30-03-2012	31-12-2012
11	25-09-2013	31-12-2013
12	09-07-2014	31-12-2015
13	13.06.2016	31-12-2017
14	27-12-2017	31-12-2019
15	08-01-2020	31-12-2024

Copy of latest authorization dated 08.01.2020 issued under Bio-Medical Waste (Management and Handling) Rules, 2016 is annexed herewith as **Annexure-R/1**.

6. That the answering respondent has obtained Consent to Operate from Uttar Pradesh State Pollution Control Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 which is being extended from time to time. The current CTO is valid till 31st Dec., 2012. The history of all such CTOs is as hereunder:

Consent Issued Under Air and Water Act

S.No	Air/Water	Consent Issue Date	Validity of Consent
1	Air	24-12-2009	31-12-2009
2	Water	24-12-2009	31-12-2009
3	Air	09-11-2010	31-12-2010
4	Water	09-11-2010	31-12-2010
5	Air	30-09-2011	31-12-2011
6	Water	30-09-2011	31-12-2011
7	Air	09-07-2014	31-12-2015
8	Water	09-07-2014	31-12-2015
9	Air	06-04-2016	31-12-2017
10	Water	06-04-2016	31-12-2017
11	Air	27-12-2017	31-12-2019
12	Water	27-12-2017	31-12-2019
13	Air	10-01-2019	31-12-2022
14	Water	10-01-2019	31-12-2022

Copy of latest CTO dated 10.01.2019 issued under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 is annexed herewith as **Annexure-R/2 (Colly)**.

It is regretful that as a panic reaction to filing of the present proceedings, the UPPCB rejected the application of renewal of Consent under the Air Act, 1981 and the Water Act, 1974 after 31.12.2022 without any valid reason reason and affording an opportunity of hearing despite the fact that same was being renewed from time to time as stated above.

7. That the answering respondent is providing services to 5,668 numbers of government as well as private hospitals/ clinics/ maternities/ veterinaries & pathology centers from this facility. Livelihood of number of workers/employees is connected with the Facility in question.

8. That the applicant has relied upon the Revised Guidelines dated 21.12.2016 of the Central Pollution Control Board provisioned after 14 years of the establishment of Facility in question. It is most respectfully submitted that provisions of the said policy cannot be said to have retrospective effect on the Facilities already established, in as much as, the provisions which are beyond the control of Facility Operator to meet them. Such Facilities are being set up with huge investments. It is humbly submitted that answering respondent is adopting the best technology to ensure that there is no adverse impact on environment and habitation in the vicinity. It is humbly

submitted that as per Central Pollution Control Board guidelines, it is not absolute mandatory to set-up such facility in designated industrial area only. It is most humbly submitted that such facility falls under the essential services which can be operated from the present site. The upgradation of technology was affected in 2014 itself.

9. That the answering respondent states that similar types of Common Treatment Facilities are operational all over the country and the list of the same is attached hereto, which makes it clear that the present facility being run by the answering respondent is legally feasible to be established in medical colleges/ hospitals as per CPCB guidelines. The details of such facilities being run are as under:

Information of Common Bio-medical Waste Treatment Facilities run in Medical College/Hospital Campus :

S.No	Name of CBWTF's`	State/UT
1	M/s Central Hospital Longswal, Apeejay tea Tinsukia	Assam
2	M/s Oil India Hospital, Dibrugarh, Assam	
3	Assam Medical College Hospital Dibrugarh, Assam	
4	M/s IOCL Hospital AOD Digboi, Tinsukia Assam	

5	M/s. Indira Gandhi Institute of Medical Sciences, Sheikhpura, Patna-800014 (operated by M/s S.S. Medical System (I) (P) Ltd., Bihar	Bihar
6	M/s People College of Medical Science & Research Centre, Bhopal, Madhya Pradesh	Madhya Pradhesh
7	M/s Bundelkhand Medical College, Sagar, Madhya Pradesh	
8	M/s J. A. Group of Hospital, Gwalior, Madhya Pradesh	
9	M/s Passo Environmental Solution Pvt. Ltd. S. No. 172, 173, 1741 YCM Hospital compound, Ground Floor San Tukaram Nagar, Pimpri Pune	Maharashtra
10	M/s Life Secure enterprises, MIMER medical College, Talegaon, Dabhade pune, Maharashtra	
11	M/s Envirovigil TMC's Chhatrapati Shivaji Maharaj Hospital Campus, Thene Belapur Road, Kalwa Thane-400605 Maharashtra.	
12	Christanand Hospital Brahmapuri, Tal. Brahmapuri Dist. Chandrapur	

13	M/s Dr. Jagtap Hospital Pvt. Ltd. Gate No-280, A/P Dhangarwadi Tal-Khandala, Dist. Satara, Maharastra.	
14	M/s Shija Hospital & Research Institute, Langol, Lamphelpat Manipur	Manipur
15	M/s. MediAid Marketing Services, (SCB Medical College and Hospital Cuttack) Plot No. M-3/445, IRC Village Nayapalli PO. Bramunda Bhubaneswar 751003, Odisha	Odisha
16	M/s. Bio Tech Solution Behhampur (VSS Medical College and Hospital, Burla, Sambalpur) Jyoti Nagar, 2nd Lane Extn., Odisha	
17	M/s. MediAid Marketing Services, (MKCG Medical college and Hospital) Plot No. M-3/445, IRC Village Nayapalli PO. Bramunda Bhubaneswar - 751003 Odisha	

10. That the mandate for the environment clearance came into picture firstly in the year 2015 when by Notification dated 17.04.2015 in Entry 7 of the Schedule, Entry 7 (da) was inserted providing that all projects of Bio-Medical Waste Treatment Facilities require prior EC. It is humbly submitted that all the laws which affect substantive rights generally operate prospectively, if they affect vested rights

and obligations unless the legislative intent is clear and compulsive. Such retrospective effect has to be given where there are express words giving retrospective effect or where the language used necessarily implies that such retrospective operation is intended.

11. That the answering respondent have been upgrading/ adding new technologies in the facility from time to time and the last up-gradation was done in the year of 2014 before the Notification dated 17.04.2015 was passed. Still the answering respondent fulfills all norms and guidelines meant for running such facility. It is pertinent to state that the Facility is being operated at the capacity of incinerators of 300 kg per hour since 2014 with all the valid authorizations and the same has been renewed from time to time as is evident from the chart given in the preceding paragraphs and still the facility is with the same capacity.

12. That the answering respondent submits that the applicant incorrectly states that the owner of the plant must take Environment Clearance in accordance with law but the present Meerut plant in question being run by the answering respondent fulfills all the norms and guidelines and still does not fall under this category as no further upgradation has been done which requires to take Environment Clearance as per amendment of 2015 as is evident from the facts stated herein.

13. That vide notification dated 17th April 2015, of the Ministry of Environment, Forest & Climate Change is not applicable on existing

units as has been held by Hon'ble this Tribunal in its judgment titled as **D.Swamy vs. The Karnataka State Pollution Control Board & Ors** in Application No. 169 of 2016 (SZ) dated 10th May, 2017 which squarely covers the issue raised in the present application. The relevant paras are stated hereunder;

> *"M/s GIPS biotech respondent no 3 applied for consent to establish a common biomedical waste treatment facility. xxx Consent to establish work granted on 24.11. 2012. xxx meanwhile wide notification dated 17 four 2015. The Ministry of Environment, Forest and Climate change. Amended EIA Notification 2006 by inserting entry. Providing that. Environment clearance. Under EIA Notification, 2006 is required for establishing of a common biomedical waste treatment facility."*
>
> *"para 3. application was filed under section 14 of the National Green Tribunal Act 2010, seeking the. Following reliefs: "To direct closure of the common biomedical waste treatment facility. Run by respondent No. 3. on account of non compliance of the provisions of EIA Notification, 2006, as amended on 30.4.2015."*
>
> *"Para 5. The SEIAA by proceedings dated. 1. 12. 2015. He should the directions under Section 5 of the Environment Protection Act 1986 to issue consent to establish for all such projects, attracting EIA Notification 2006 subsequent to the amendment, only after submitting prior EC."*
>
> *"Para 26. The notification. Which was quoted above does not show that retrospective operation was intended." If retrospective*

operation is to be given for all such projects. Established prior to the date of amendment of the schedule to the EIA Notification, 2006. Requiring prior EC, It would open the Pandora's box, as projects which have been established long back prior to the date of amendment would also require to take priority, which itself is impossible. As it was established earlier." Xxx We have no hesitation to Hold that EIA notification. Dated 17.4.2015 has no Retrospective effect and would operate only Prospectively from 17.4.2015.

Xxxx

"Para 29. Xxx we cannot hold that prior EC is required for all those projects which came into existence after 14.9.2006 and prior to 17.4..2015."

Para 33. xxx We cannot agree with the submission of the Learned Council appearing for the applicant that the consent to operate granted in favor of respondent 3 by the KSPCB on 11.2 2016 For the period of upto 30.6.2016 Or its subsequent renewal on 17.8. 2016 for the period of upto 30.6.2021 are invalid."

Para 34. "the fact that the responder number 3 was having a valid consent to establish granted on 24.11.2012, a consent to operate which is valid up to 30.6.2016 and was also having a valid authorization under biomedical waste management and handling Rules 2016 is not disputed. The fact that they were subsequently renewed and in such circumstances, we hold that the applicant in the application has only contended that respondent # 3 has not obtained the Prior EC, as the project of

CBWTF was included under entry 7(da) and not on the basis that prior EC is necessary under Entry 7(d) as originally stood before the amendment dated 17.4.2015 and at present there is valid consent under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, and also authorization under Bio-Medical waste (Management & Handling(rules 2016 is not disputed as the amendment under S.O. 1142€ Not. Dated 17.4.2015 is only prospective and not retrospective. ***The common biomedical waste treatment facilities run by respondent 3 cannot be directed to be closed for want of EC. As the respondent no. 3 is having a valid Consent to Operate under The Water (prevention and control of pollution) Act 1974 and Air (prevention and control of pollution) Act 1981*** *and also the authorization under the Biomedical Waste Management and handling Rules 2016, we find no merit in the application. The application is dismissed with no order as to costs."*

Copy of Judgment dated 10.05.2017 passed by Co-ordinate Bench of this Hon'ble Tribunal in OA No.169/216 (SZ) titled as D. Swamy Vs Karnataka State Pollution Control Board is being annexed herewith as **Annexure-R/3**.

14. That the applicant has further relied upon Order dated 20.09.2021 passed by the GoI, MoEF&CC which directed the SPCBs to not renew the Consent, if industrial unit required to obtain the EC has not obtained the same. It is most respectfully showeth that said order

is in respect of those units which required Environment Clearance as per EIA Notification of 2006 but were permitted to be established by the SPCB by issuing CTE/CTO in ignorance of requirement of EC. For example, Formaldehyde units were required to obtain the Environment Clearance as per EIA Notification dated 14.09.2006, but those were established with CTE/CTO granted by SPCBs in State of Rajasthan, Uttar Pradesh, Punjab, Haryana etc. Later on, after realizing irregularity, they were asked to obtain Environment Clearance. In respect of such cases, the Order dated 20.09.2021 was passed.

It is humbly submitted that even order dated 20.09.2021 of MoEF&CC does not postulate about retrospective effect of EIA Notification dated 2006 and/or Notification dated 17.04.2015. it is worthwhile to mention here that even in case of Formaldehyde units requiring prior Environmental Clearance as per EIA Notification, 2006 but established without the same and getting the CTO from the Board, was dealt with by the Hon'ble **Supreme Court of India** in Civil Appeal No.4795/2021 (**M/s Pahwa Plastics Pvt Ltd. & Anr. Vs Dastak NGO & Ors.**). The Hon'ble Supreme Court of India permitted the operation of said units with persuasion of the application for Environment Clearance.

15. That the applicant is guilty of suppression of facts and has not approached this Hon'ble Tribunal with clean hands and antecedents because already the opponents in connivance with and at the behest of such kind of applicant have got filed a complaint before this

Hon'ble Tribunal bearing **O.A. No. 165 of 2022** titled as **Vinod Khanna Vs State of U.P.** which was disposed off vide **order dated 5.4.2022** in which similar allegations were made only against the answering respondent and this Hon'ble Tribunal has issued general directions to the State and has called for the report after having gone through the report of Oversight Committee headed by Justice SVS Rathore in O.A. No. 180/2021 in Mukul Kumar Vs State of U.P. & Ors., thus this Hon'ble Tribunal has already issued directions for compliance by the competent authority therefore the present original application is liable to be dismissed on this score only qua the answering respondent.

16. That the present application is based on incorrect facts and has been filed with oblique motive just to harass the answering respondent. The present application is not bonafide one rather the Applicant has mislead this Hon'ble Tribunal by suppressing the material and real facts from this Hon'ble Tribunal including general directions issued by this Hon'ble Tribunal in similar application filed against the answering respondent the details of which has been given in the preceding paragraph.

17. That Answering respondent's existing facility is running as per the guidelines issued by the Central Pollution Control Board. The answering respondent has always adhered to all applicable guidelines and shall comply with all the guidelines whatsoever mandated by the State Pollution Control Board from time to time.

18. It is further humbly submitted that the Answering respondent is open to take further additional steps as directed by the Hon'ble Tribunal after considering the facts and circumstances stated in the present reply.

19. That it is submitted that the present O.A. filed by the applicant is not maintainable as the same is without any cause of action in favour of the applicant and against the answering respondent and is abuse of the process of law hence deserve to be dismissed on this score alone.

CREDENTIALS/ANTECEDENTS OF PRESENT APPLICANT

20. That no cause of action has arisen in favour of the applicant and against the answering respondent as there is neither any privity of contract nor any public interest is involved thus it is not in the interest of principles of natural justice and reasonableness to entertain interested litigation being filed in collusion with and at the behest of interested parties.

21. That opponents of the answering respondent are bent upon destroying the business of answering respondent since long time. That on several occasions such frivolous attempts have been made by instituting false complaints and cases at their behest raising guns on others shoulders.

22. That the concern of the applicant is not protection of environment but rather his sole intention is closure of legally run facility of

answering respondent. Thus, motive of the applicant is highly deceptible and OA ought to be rejected in terms of various authoritative pronouncements of Hon'ble Supreme Court of India.

23. That one ought not to be allowed to approach this Hon'ble Tribunal for settling personal scores and if they do so, the same should be rejected/ dismissed with exemplary costs. Proceedings under the NGT Act should not be allowed to be misused by the Persons like the applicant. The Honorable Tribunal must ensure that fabulous and private interests Should not be masqueraded as genuine claims and be cautious when examining locus standi and must look into the bonafides of the party in terms of recent judgment of the **Hon'ble Supreme Court of India** in **Esteem Properties Private Limited versus Chetan Kembley (2022 SCC Online SC 246)**.

24. That the answering respondent has sought clarification from SEIAA to obtain Environmental Clearance for CBWTF existing prior to 17.4.2015 vide its letter dated 17.11.2022 and reminder letter dated 24.11.2022 which has been considered by the SEIAA in its meeting dated 2.1.2023. The minutes of the meeting of State Expert Impact Assessment Authority U.P. held on 2.1.2023 considered the representation at Item no. 2 and observed as under:

2. Letter of Mr. Neeraj Agarwal dated 24.11.2022 and 17.11.2022 regarding clarification to obtain environmental clearance for CBWTF existing before 17.4.2015.

"SEIAA gone through the letter of Sh Neeraj Aggarwal Director Synergy waste Management Private Limited regarding the above

subject in which they have informed that existing CBWTF facility is in operation since 2002. MoEFCC vide its amendment S.O. 1142(E) dated 17.4.2015 made further amendment to the notification of the GoI no. S.O. 1533 (E) dated 14.9.2006 inserting biomedical waste treatment facility as 7(da).
Hence. SEIAA opined that the project proponent should proceed as per EIA notification, 2006, (as amended)."

Thus it is clear that the existing units established prior to 2015 does not require EC as per amendment 2015 and still the answering respondent is ready and willing to take the same from SEIAA as per rules as stated supra. Copy of minutes of the meeting of State Expert Impact Assessment Authority U.P. held on 2.1.2023 is being annexed herewith as **Annexure-R/4.**

25. To summarize, the answering respondent is law abiding entity and operating the Facility in question with requisite permission, authorization and with adequate safeguards. The applicant is open to obtain any other permission and to adopt other safeguards as directed by this Hon'ble Tribunal or suggested by the UP State Pollution Control Board.

REPLY ON MERITS

1. That contents of para no. 1 need no comments.

2. That contents of para no. 1 need no comments.

3. That in reply to para no. 3 of the OA, it is humbly submitted that present OA does not involve any question of law which requires

adjudication from this Hon'ble Tribunal. The contents of preliminary submissions may kindly be treated as part and parcel of the present para as those are not being repeated herein for the sake of brevity. The contents of all sub paras are false and concocted by an interested litigant for ulterior motives for causing losses to the answering respondents at the behest of or in connivance with some interested parties.

4. That contents of para no. 4 and its sub paras are wrong, false, concocted and denied in toto to the extent those are contrary to record and which have not been expressly admitted by the answering respondent in the present reply. The answering respondent craves leave to refer and rely upon the averments made hereinabove and further craves leave to file specific reply in its additional affidavit if required or directed by this Hon'ble Tribunal.

5. That the contents of para no. 5 are wrong and denied in toto in view of preliminary submissions and averments made in the preceding paras of this reply as neither this raises any substantial question of law nor any violation of any environmental laws.

6. That contents of para 6 are matter of record and appreciation of applicable laws. It is submitted that the jurisdiction of this Hon'ble Tribunal cannot be allowed to be mis used by interested litigants for their ulterior motives as stated in the preceding paras thus the present is liable to be dismissed with heavy costs.

7. That the contents of para no. 7 are wrong and denied in toto in view of preliminary submissions and averments made in the preceding

paras of this reply as no balance of convenience lies in favour of the applicant so no question of any relief to be granted in view of submissions made hereinabove as theer no violation of any environmental laws.

8. That the contents of paras of grounds raised in the petition are wrong and denied in toto in view of preliminary submissions and averments made in the preceding paras of this reply as no ground is available for the applicant to file the present application and moreover the present O.A. is abuse of the process of law at the behest of business rivals when similar attempts have been made in the past also as is evident from the records. Hence this Honorable Tribunal must ensure that fabulous and private interests Should not be masqueraded as genuine claims and be cautious when examining locus standi and must look into the bonafides of the applicant as held by Hon'ble Supreme Court in its authoritative pronouncements.

REPLY TO PRAYER CLAUSE

In view of the facts and circumstances mentioned hereinabove, it is humbly prayed that the present application may kindly be dismissed with exemplary costs in favour of the answering respondent and against the applicant.

For Synergy Waste Management Pvt. Ltd.

Director

Delhi

Dated: 25.1.2023

Respondent No. 8

Through

21

[Ajay Bansal, Gaurva Yadav, Veena Bansal, Sourav Jindal]
A.B.Law Associates
Advocates Supreme Court
12 Central lane, Bengali Market, New Delhi-110001
Email: ablawassociates1@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 774 of 2022

IN THE MATTER OF:

Gaurav Garg ...Applicant

Versus

Union of India & Ors. ...Respondents

AFFIDAVIT

I, Neeraj Aggrawal, aged about 46 years, s/o late Shri Ramesh Aggarwal, Resident of house no. 315 first floor Bhera Enclave, Paschim Vihar west Delhi -110087,do hereby solemnly affirm and declare as under:

1. That I am the Director/ authorised Signatory of the respondent no. 8 and in such capacity have made myself conversant with the facts of the present case and therefore, I am competent to depose this affidavit in aforesaid capacity.
2. That the accompanying reply on behalf of the respondent no. 8 has been drafted under my instructions. I have read and understood the same and contents are true and correct.
3. That I say that the contents of the accompanying reply are true to my knowledge and belief and all the Annexures filed along-with the reply are true copies of their respective originals.

For Synergy Waste Management Pvt. Ltd.

Director

DEPONENT

NOTARY A.N. SINGH Supreme Court of India Regn. No. 16959 Exp. Date: 31.01.2025 GOVT OF INDIA

VERIFICATION:

Verified at New Delhi on this 25th day of 30 JAN 2023 Jan., 2023 that the contents of above affidavit are true and correct to my knowledge. Nothing material has been concealed therefrom.

For Synergy Waste Management Pvt.Ltd.

Director.

DEPONENT

I Identify the deponent who has Signed/Put T.I. in my presence

NOTARY A.N. SINGH Supreme Court of India Regn. No. 16959 Exp. Date: 31.01.2025 GOVT. OF INDIA

ATTESTED

A.N. Singh, Adv.
Notary Public
Govt. of India, Delhi
Mob.: 9719139591, 7982539115

30 JAN 2023

24

AC : 1

Annexure R-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० Fo/392
Ref. No..... /सी-१/एन/०२/वा०मेडि०बेस्ट/२००२

दिनांक 03-4-02
Date .....

सेवा में,

श्री नीरज अग्रवाल
मै० सिनर्जिक वेस्ट मैनेजमेन्ट कं०
१/५,बी, आसफ अली रोड,
नई दिल्ली-११०००२ .

विषयः जैव चिकित्सा अपशिष्ट के कलेक्शन एवं ट्रान्सपोर्टेशन हेतु प्राधिकार के सम्बन्ध में ।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक-जी१६४७६/सी-१/एन/वायो मेडि०/०२/२००२/२ दिनांक २५.१.२००२ के संदर्भ में प्रेषित अपने पत्र दिनांक ३०.१.२००२ का संदर्भ ग्रहण करने का कष्ट करे । 'बोर्ड' के संदर्भित पत्र द्वारा आपको सशर्त जैव चिकित्सा अपशिष्ट के कलेक्शन एवं ट्रान्सपोर्टेशन हेतु दिनांक ३१.१२.२००२ तक प्राधिकार प्रदान किया गया है। अपने पत्र दिनांक ३०.१.२००२ से आपने यह अनुरोध किया है कि नोयडा जनपद-गौतमबुद्धनगर के साथ जनपद-गाजियाबाद को भी सम्मिलित कर दिया जाये ।

उपरोक्त के सम्बन्ध में उपरोक्त संदर्भित बोर्ड द्वारा जारी प्राधिकार पत्र दिनांक २५.१.२००२ में आंशिक संशोधन करते हुए जनपद- गौतमबुद्धनगर एवं गाजियाबाद दोनो सम्मिलित किया जाता है।

'बोर्ड' के पत्र दिनांक २५.१.२००२ में अंकित शर्ते यथावत लागू रहेगी ।

भवदीय,

(डा० सी०एस० भट्ट)
सदस्य सचिव,

प्रतिलिपि क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोयडा एवं गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित ।

मुख्य पर्यावरण अधिकारी (वृत्त-एक)

Synergy Waste Management (P) Ltd. New Delhi

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ -226 010
दूरभाष : 392646, 397189, 398086, 393046
फैक्स : 0522- 398087
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 392646, 397189, 398086, 393046
Fax : 0522-398087
e-mail : info@uppcb.com
Web Site : www.uppcb.com

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

25

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० Ref. No. F14818 /सी-3/मेरठ/बी-1813

दिनांक Date 17-4-03

सेवा मे
में.सिनर्जी वेस्ट मैनेजमेजंट कम्पनी
१/५– बी,सेकेण्ड फ्लोर,आसफअली रोड
नई दिल्ली–११०००२

विषय : बायोमेडिकल वेस्ट नियम १९९८ के नियम–८ के अन्तर्गत प्राधिकार आवेदन के सम्बन्ध में

महोदय

कृपया अपने पत्र दिनांक १३–३–२००३ का संदर्भ लेने का कष्ट करें आपके आवेदन पर विचार किया गया । उपलब्ध सूचनाओं एवं तथ्यों के आधार पर आपकी संस्था के अनुरोध के अनुकम में पूर्व निर्गत आदेश की शर्त संख्या– १ को निम्नवत संशोधित किया जाता है ,यह आदेश पूर्व पत्र दिनांक १०.३.२००३ के साथ संलग्न रखा जाय।

१. यह प्राधिकार प्रथम बार जारी होने के दिनांक से एक वर्ष के लिये अर्थात दिनांक १०-३-०३ से ९-३-०४ तक मेरठ जनपद के साथ कमशः नोयडा गाजियाबाद व मुजफफरनगर के जैव चिकित्सा अपशिष्ट के शुद्धीकरण एवं व्ययन हेतु वैध होगा।वैधता अवधि की समाप्ति के पूर्व निर्गत प्राधिकार पत्र दिनांक १०–३–२००३ की अन्य शर्ते यथावत रहेंगी।

भवदीय

(डा.सी.एस.भट्ट)
सदस्य सचिव

प्रतिलिपिः क्षेत्रीय अधिकारी उ.प्र.प्रदूषण नियंत्रण बोर्ड,मेरठ ,नोयडा,गाजियाबाद को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

मुख्य पर्या. अधिकारी

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ -226 010
दूरभाष : 2720831,2720828, 2720691, 2720681
फैक्स : 0522- 2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

For Synergy Waste Management Pvt. Ltd.
True copy
Director

26

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० Ref. No. F/3537 / HA-1/जार्ट-8/2003 दिनांक Date 10-3-03

सेवा मे
मे.सिनर्जी वेस्ट मैनेजमेजंट कम्पनी
१/५– बी,सेकेण्ड फ्लोर,आसफअली रोड
नई दिल्ली–११०००२

विषय : बायोमेडिकल वेस्ट नियम १९९८ के नियम–८ के अन्तर्गत प्राधिकार आवेदन के सम्बन्ध में

महोदय

कृपया अपने पत्र दिनांक २०–११–२००२ का संदर्भ लेने का कष्ट करें आपके आवेदन पर विचार किया गया व क्षेत्रीय कार्यालय मेरठ से आख्या भी प्राप्त की गई है। उपलब्ध तथ्यों के आधार पर निम्न प्रतिबन्ध व शर्तो के अधीन मेरठ स्थित जैव चिकित्सा अपशिष्ट के शुद्धीकरण एवं व्ययन सुविधा के संचालन हेतु सशर्त प्राधिकार निर्गत किया जाता है।

१. यह प्राधिकार प्रथम बार जारी होने के दिनांक से एक वर्ष के लिये अर्थात दिनांक १०-३-०५ तक मेरठ जनपद के जैव चिकित्सा अपशिष्ट शुद्धीकरण एवे व्ययन हेतु ही वैध है । वैधता अवधि की समाप्ति के पूर्व अनुपालन आख्या सहित नियमानुसार नवीनीकरण हेतु निर्धारित प्रपत्र पर आवेदन करना अनिवार्य होगा।
२. में सिनर्जी वेस्ट मैनेजमेजंट कम्पनी द्वारा सुभारती के.के.बी. चैरिटेबिल ट्रस्ट लि. मेरठ के परिसर में स्थापित जैव चिकित्सा अपशिष्ट कलेक्शन शुद्धीकरण व निस्तारण व्यवस्था का संचालन जैव चिकित्सा अपशिष्ट नियम १९९८ के प्राविधानों की अनुसूची– i व v के अनुरूप किया जायगा। जैव चिकित्सा अपशिष्ट की पैकंजिंग व लेबलिंग नियमानुसार-ही की जायगी।
३. संयंत्र में जैव चिकित्सा अपशिष्ट के शुद्धीकरण के बाद शेष अवशेषों को उपयुक्त डिजाइन के सुरक्षित लैण्डफिल में ही निस्तारित किया जायगा व निस्तारण व्यवस्था का पूर्ण विवरण एक माह में जमा किया जाय।
४. इन्सीनरेटर का संचालन मानको के अनुरूप किया जायगा व उत्सर्जन की जांच रिपोर्ट विलम्बतम तीन माह में जमा की जायगी। आटोक्लेव का संचालन भी मानको के अनुरूप किया जायगा।
५. नियम–१२ क अनुरूप उक्त सुविधा में होने वालीकिसी दुर्घटना की रिपोर्ट की जायगी।
६. स्थापित जैव चिकित्सा अपशिष्ट कलेक्शन शुद्धीकरण व निस्तारण व्यवस्था की परफारमेन्स रिपोर्ट प्रत्येक तीन माह में प्रस्तुत की जायगी।
७. सुविधा में जैव चिकित्सा अपशिष्ट के शुद्धीकरण के उपभोक्ताओं का पूर्ण विवरण का रिकार्ड

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ -226 010
दूरभाष : 2720831,2720828, 2720691, 2720681
फैक्स : 0522- 2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

Synergy Waste Management (P) Ltd. New Delhi

ForSynergy Waste Management Pvt.Ltd.

True Copy

Director

27

रखा जायगा व बोर्ड के निरीक्षणकर्ता अधिकारी के समक्ष निरीक्षण के समय प्रस्तुत किया जायगा। प्रत्येक विवरण की प्रति बोर्ड में तीन माह में जमा की जायगी।

भवदीय

(डा.सी.एस.पुरी)
सदस्य सचिव

प्रतिलिपि:क्षेत्रीय अधिकारी उ.प्र.प्रदूषण नियंत्रण बोर्ड,मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
मुख्य पर्या. अधिकारी

For Synergy Waste Management Pvt.Ltd.

Director.

True Copy

AG : 1-20

उत्तर प्रदेश प्रदूषण नियंत्रण
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० Ref. No. F-35977 सी-३/बायो.-८/२००४ दिनांक Date 5-7-04

सेवा में,

मै. सिनर्जी वेस्ट मैनेजमेन्ट कम्पनी,
१/५-बी, सेकेन्ड फ्लोर, आसफअली रोड,
नई दिल्ली-११०००२.

विषयः बायोमेडिकल वेस्ट नियम, १९९८ के नियम-८ के अन्तर्गत प्राधिकार आवेदन के संबंध में।

महोदय,

कृपया अपने पत्र दिनांक-२४.३.२००४ का संदर्भ लेने का कष्ट करें, आपके आवेदन पर विचार किया गया व क्षेत्रीय कार्यालय, मेरठ से आख्या भी प्राप्त की गई है, उपलब्ध तथ्यों के आधार पर निम्न प्रतिबन्ध व शर्तो के अधीन मेरठ, मुजफ्फरनगर, सहारनपुर स्थित जैव चिकित्सा अपशिष्ट के शुद्धिकरण एवं व्ययन सुविधा के संचालन हेतु सशर्त प्राधिकार निर्गत किया जाता है:-

१. यह प्राधिकार जारी होने के दिनांक से एक वर्ष के लिए अर्थात दिनांक 4/7/05 तक मेरठ, मुजफ्फरनगर, सहारनपुर जनपद के जैव चिकित्सा अपशिष्ट शुद्धिकरण एवं व्ययन हेतु ही वैध। वैधता अवधि की समाप्ति के पूर्व अनुपालन आख्या सहित नियमानुसार नवीनीकरण हेतु निर्धारित प्रपत्र पर आवेदन करना अनिवार्य होगा।

२. मै. सिनर्जी वेस्ट मैनेजमेन्ट कम्पनी द्वारा सुभारती के.के.बी. चैरिटेबिल ट्रस्ट लि. मेरठ के परिसर में स्थापित जैव चिकित्सा अपशिष्ट कलेक्शन शुद्धिकरण व निस्तारण व्यवस्था का संचालन जैव चिकित्सा अपशिष्ट नियम, १९९८ के प्राविधानों की अनुसूची-१ व ५ के अनुरूप किया जाएगा। जैव चिकित्सा अपशिष्ट की पैकजिंग व लेबलिंग नियमानुसार ही की जाएगी।

३ संयंत्र में जैव चिकित्सा अपशिष्ट के शुद्धिकरण के बाद शेष अवशेषों को उपयुक्त डिजाइन के सुरक्षित लैण्डफिल में ही निस्तारित किया जाएगा व निस्तारण व्यवस्था का पूर्ण विवरण एक माह में जमा किया जाये।

४. कामन वेस्ट ट्रीटमेंट फैसिलिटी में आटोक्लेव की स्थापना एक माह में किया जाना सुनिश्चित करें।

५ फैसिलिटी में डिसइन्फेक्शन हेतु उपयुक्त शुद्धिकरण संयंत्र की स्थापना एक माह में की जाए।

६. फैसिलिटी के मेन गेट पर साईन बोर्ड तत्काल लगाया जाना सुनिश्चित करें।

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ -226 010
दूरभाष : 2720831,2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

Synergy Waste Management (P) Ltd. New Delhi
For Synergy Waste Management Pvt. Ltd.
Director

[True Copy]

29

७. इन्सीनरेटर का संचालन मानको के अनुरूप किया जाएगा व सत्सर्जन की जाँच रिपोर्ट विलम्बतम तीन माह में जमा की जाएगी। आटोक्लेव का संचालन भी मानको के अनुरूप किया जाएगा।

८. नियम-१२ के अनुरूप उक्त सुविधा में होने वाली किसी दुर्घटना की रिपोर्ट की जाएगी।

९. [illegible] जैव चिकित्सा अपशिष्ट कलेक्शन शुद्धिकरण व निस्तारण व्यवस्था की परफारमेन्स रिपोर्ट प्रत्येक तीन माह में प्रस्तुत की जाएगी।

१०. सुविधा में जैव चिकित्सा अपशिष्ट के शुद्धिकरण के उपभोक्ताओं का पूर्ण विवरण का रिकार्ड रखा जाएगा व बोर्ड के निरीक्षणकर्ता अधिकारी के समक्ष निरीक्षण के समय प्रस्तुत किया जाएगा। प्रत्येक विवरण की प्रति बोर्ड में तीन माह में जमा की जाएगी।

भवदीय

(ब्र. सी. एस. भट्ट)
सदस्य सचिव

प्रतिलिपिः क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रस्तुत।

मुख्य पर्यावरण अधिकारी
वृत्त-३

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

30

AG : 1-19

उत्तर प्रदेश प्रदूषण नियंत्रण बो

UTTAR PRADESH POLLUTION CONTROL BOARD

F.5.06.73

संदर्भ सं० Rel. No. IC-3/Bio.M.W-08/2002-05 दिनांक Date 20-9-05

To,

M/S Synergy Waste Management ~~Pvt. Ltd.~~
~~135B, 2nd Floor, Asaf Ali Road~~
New Delhi

~~Sub: Authorization for operating facility for (Collection Reception, Storage, Treatment~~, Transport and Disposal of Bio-Medical Wastes) under the provisions of Bio-Medical Waste) Rules, ~~1998 Amended Rule 2000.~~

Sir,

Please refer to your application dated 04.07.05. Your application has been examined and authorization is being issued subject as under:-

1. File number of authorization and date of issue. 08/Biomedical Auth/01 dt: 19/9/05
2. M/S Synergy Waste Management Pvt. Ltd Subharti Institute of Medical Sciences Campus, Subharti Puram, Bye Pass Road,, Dist Meerut. is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in the premises situated as mentioned above .
3. This authorization shall be in force for a period up to 31.12.2007 from the date of issue of this letter. Unit shall apply for renewal of authorization 4 months before expiry of this authorization.
4. The facility shall include Incinerator 50 Kg per hour capacity, Autoclave 30 Kg per hour capacity , Shredder 50 Kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity .
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
6. Biomedical waste shall be collected , transported from Meerut,Muzaffarnagar,Saharanpur,Ghaziabad,Gautam Buddha Nagar .

Terms and conditions of Authorization

i) The authorization shall comply with provisions of the Environment (Protection Act, 1986 and the rules made there under.
ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical waste without prior permission of the authority.
iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
vi) Hospital waste various categories as mentioned in schedule-I. Of Bio-Medical Waste rule,1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.
vii) Bio-Medical Wastes must be segregated as per schedule-II
viii) Schedule-IV (Rule-6) shall be fully complied.
ix) Annual report shall be submitted in form-II regularly.
x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.

Waste Management New Delhi

पिकप भवन, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ -226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720628, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

For Synergy Waste Management Pvt. Ltd

Director

True Copy

31

xi) Emission analysis report for incineration shall be sent within three months of issue of this letter.

xii) Complete details of disposal of waste sharps / medicines must be sent separately.

xiii) All other solid and liquid wastes which are not covered under bio-medical wastes 1998 must also be properly handled and managed so that no adverse impact on the environment takes place.

xiv) Every year stack attached to incinerate shall be got monitored by an authorized lab approved by U.P.P.C.B.

xv) Needle cutters shall be installed at all places segregated waste shall be treated in autoclave, shredder, chemical treatment and incinerate Air (Pollution Control System attached to incinerate shall be in working condition and be operated all the time).

xvi) Remaining works for secured land fill shall be completed immediately. Boundary/ fencing shall also be provided in the remaining part.

xvii) Complete details of the facility alongwith specification and capacity of incinerator, thermoclave etc. certified by manufacturer shall be submitted within a month of issue of this letter along with certificate of the manufacturer regarding performance of the equipment.

xviii) Provision for graphic or computer recording devices, which will automatically, and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/ thermoclave cycle shall be done within a month of issue of this letter.

xix) Validation test (spore testing and routine test for thermoclave shall be performed regularly. Details regarding this as adopted shall be sent within a month.

xx) No untreated biomedical waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period, permission as per provisions of the BMW rules must be obtained.

xxi) Treated waste shall be disposed off as per provisions of the BMW rules only.

xxii) The list of members of CBMWF shall be sent to H.O.Lucknow and Meerut every three months.

Yours faithfully,

(Dr. C.S.Bhatt)
Member Secretary

Copy to Regional Officer, U.P.Pollution Control Board, Meerut for information and necessary action.

Chief Environmental Engineer(Circle-3)

For Synergy Waste Management Pvt.Ltd.

Director

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या Ref. No. F 32695 / C-3/ Bio-M-W:08/2008 दिनांक Date 08-5-08

To,

M/s. Synergy Waste Management Pvt. Ltd,
I/5-B, II Floor, Asaf Ali Road,
New Delhi-110002

Sub: **Authorization for operating facility for (Collection, Reception, Storage, Treatment,Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.**

Sir,

Please refer to your application dated 01-12-07. Your application has been examined and authorization is being issued subject as under:-

1. File number of authorization and date of issue ...08/Bio.Medical Auth/07(i)dt 29/8
2. M/s Synergy Waste Management Pvt. Ltd. Subharti Institute of Medical Sciences Campus, Subharti Puram, Bye Pass Road, Distt. Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in the premises situated as mentioned above.
3. This authorization shall be in force for a period up to 31.12.2008 from the date of issue of this letter. Unit shall apply for consent Air/water and authorization for proposed site of CBMWTF before its operation.
4. The facility shall include Incinerator 50 kg per hour capacity, Autoclave 30 kg per hour capacity, Shredder 50 kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
6. Biomedical waste shall be collected, transported from Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar.

Terms and conditons of Authorization

i) The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.
ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
iii) The person authorized shall not rent,lend,sell,transfer or otherwise transport the bio-medical waste without prior permission of the authority.
iv) Any unauthorized change in personnel,equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
vi) Hospital waste various categories as mentioned in schedule-I Of Bio-Medical Waste rule,1998(as amended) shall be handled as per other provisions of the act.
vii) Bio-Medical Wastes must be segregated as per schedule-II
viii) Schedule-IV (Rule-6) shall be fully complied.
ix) Annual report shall be submitted in form-II regularly.
x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal....

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

For Synergy Waste Management Pvt. Ltd.

True Copy

Director

xi) All other solid and liquid wastes which are not covered under bio-medical wastes 199 must also be properly handled and managed so that no adverse impact on th environment takes place...

xii) No untreated biomedical waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period,permission as per provisions of the BMW rules must be obtained.

xiii) Treated waste shall be disposed off as per provisions of the BMW rules only..

xiv) Emission analysis report for incineration shall be sent within three months of issue of this letter..

xv) Complete details of disposal of waste sharps/ medicines must be sent separately..

xvi) Every year stack attached to incinerate shall be got monitored by an authorized lab approved by U.P.P.C.B..

xvii) Needle cutters shall be installed at all places segregated waste shall be treated in autoclave, shredder, chemical treatment and incinerate Air (Pollution Control System attached to incinerate shall be in working condition and be operated all the time).

xviii) Remaining works for secured land fill shall be completed immediately. Boundary/fencing shall also be provided in the remaining part.

xix) Complete details of the facility alongwith specification and capacity of incinerator, thermoclave etc. certified by manufacturer shall be submitted within a month of issue of this letter along with certificate of the manufacturer regarding performance of the equipment.

xx) Provision for graphic or computer recording devices, which will automatically, and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermoclave cycle shall be done within a month of issue of this letter..

xxi) Validation test (spore testing and routine test for thermoclave shall be performed regularly. Details regarding this as adopted shall be sent within a month..

xxii) The list of members of CBMWF shall be sent to H.O. Lucknow and Meerut every three months..

Yours faithfully,

(Dr. C.S. Bhatt)
Member Secretary.

Copy to .

Regional Office,U.P. Pollution Control Board, Meerut for information and necessary action.

Chief Environmental Engineer

For Synergy Waste Management Pvt.Ltd

Director

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संo/Ref. No. F-40310 / C-3/BMD-14-W/08/2008

दिनांक/Date 12-11-08

To,

M/s. Synergy Waste Management Pvt. Ltd,
1/5-B, II Floor, Asaf Ali Road,
New Delhi-110002

Sub: **Authorization for operating facility for (Collection, Reception, Storage, Treatment,Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.**

Sir,

Please refer to your application dated 06-8-08. Your application has been examined and authorization is being issued as under:-

1. File number of authorization and date of issue U.P./Bio.Medical Ass./09 dt. 24/10/08
2. M/s Synergy Waste Management Pvt. Ltd, Village- Kashi, Partapur, Gangol Road, , Distt. Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in the premises situated as mentioned above.
3. This authorization shall be in force for a period up to 30.9.2009 from the date of issue of this letter. Unit shall comply conditions issued in consent Air/water and authorization.
4. The facility shall include Incinerator 50 kg per hour capacity, Autoclave 30 kg per hour capacity, Shredder 50 kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
6. Biomedical waste shall be collected, transported from Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar, Bulandshahar, Baghpat upto 10,000 Beds at the approved rate by prescribed authority, but not beyond a radius of 150 Kms. within the state jurisdiction.

Terms and conditons of Authorization

i) The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.

ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.

iii) The person authorized shall not rent,lend,sell,transfer or otherwise transport the bio-medical waste without prior permission of the authority.

iv) Any unauthorized change in personnel,equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

v) It is duty of the authorized person to intt e prior permission of the prescribed authority to close down the facility

vi) Hospital waste various categories as mentioned in schedule I Of Bio Medical Waste rule,1998(as amended) shall be handled as per other provisions of the act.

vii) Bio Medical Wastes must be segregated as per schedule II

viii) Schedule-IV (Rule-6) shall be fully complied.

ix) Annual report shall be submitted in form-II regularly.

भवन, तृतीय तल, बी ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
: 2720831, 2720828, 2720691, 2720681
: 0522-2720764
: info@uppcb.com
: www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

For Synergy Waste Management Pvt. Ltd

Director

True Copy

x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.

xi) All other solid and liquid wastes which are not covered under bio-medical wastes 1998 must also be properly handled and managed so that no adverse impact on the environment takes place.

xii) No untreated biomedical waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period,permission as per provisions of the BMW rules must be obtained.

xiii) Treated waste shall be disposed off as per provisions of the BMW rules only..

xiv) Emission analysis report for incineration shall be sent within two months of issue of this letter..

xv) Complete details of disposal of waste sharps/ medicines must be sent separately..

xvi) Every year stack attached to incinerate shall be got monitored by an authorized lab approved by U.P.P.C.B..

xvii) Needle cutters shall be installed at all places segregated waste shall be treated in autoclave, shredder, chemical treatment and incinerate Air (Pollution Control System attached to incinerate shall be in working condition and be operated all the time).

xviii) Remaining works for secured land fill shall be completed immediately. Boundary/fencing shall also be provided in the remaining part.

xix) Complete details of the facility alongwith specification and capacity of incinerator, thermoclave etc. certified by manufacturer shall be submitted within a month of issue of this letter along with certificate of the manufacturer regarding performance of the equipment.

xx) Provision for graphic or computer recording devices, which will automatically and continuously monitor and record date, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermoclave cycle shall be done within a month of issue of this letter..

xxi) Validation test (spore testing and routine test for thermoclave shall be performed regularly. Details regarding this as adopted shall be sent within a month..

xxii) The list of members of CBMWF shall be sent to H.O. Lucknow and Meerut every three months..

Yours faithfully,

(Dr. C.S. Bhatt)
Member Secretary.

Copy to

Regional Office,U.P. Pollution Control Board, Meerut for information and necessary action.

EE
for
o/c Chief Environmental Engineer

AK-Singhal 6/1/08 AEO

ForSynergy Waste Management Pvt. Ltd.

Director

True Copy

36

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

F53135

दर्ज संo el. No. /C-3/ Bio Med-08/2002-09/42 दिनांक Date 07-8-09

To,

M/s Synergy Waste Management Pvt. Ltd,
1/5-B, IInd Floor, Asaf Ali Road,
New Delhi.

Sub **Authorization for operating facility for (Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.**

Sir,

Please refer to your application dated 06.1.2009. Your application has been examined and authorization is being issued subject as under :-

1. File number of authorization and date of issue. 08/Bio medicals Atl./01 dt. 07/09
2. M/s Synergy Waste Management Pvt. Ltd. Subharati Institute of Medical Sciences Campus, Subharati Puram, Bye Pass Road, Distt. Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in premises situated as mentioned above.
3. This authorization shall be in force for a period up to 31.12.2009 from the date of issue of this letter. Unit shall apply for renewal of authorization 4 months before expiry of this authorization.
4. The facility shall include Incinerator 50 Kg. per hour capacity, Autoclave 50 Kg. per cycle capacity, Shredder 50 Kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
6. Bio-medical waste shall be collected, transported for Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar, Bulandshahar, Baghpat upto 10,000 Beds at the approved rates by prescribed authority, but not beyond a radius of 150 Kms. with in the state jurisdiction

Terms and conditions of Authorization

i) The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.
ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
iii) The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority
iv) Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

vi) Hospital waste various categories as mentioned in schedule-I of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.

vii) Bio- Medical Wasted must be segregated as per schedule-II

viii) Schedule-IV (Rule-6) shall be fully complied.

ix) Annual report shall be submitted in form-II regularly.

x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.

xi) All other solid and liquid wastes which are not covered under bio-medical wastes 1998 properly handled and managed so that no adverse impact on the environment takes place

xii) No untreated bio medicals waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period, permission as per provisions of the BMW rules must be obtained.

xiii) Treated waste shall be disposed off as per provisions of the BMW rules only

xiv) The list of members of CBMWF shall be sent to H.O. Lucknow and meerut every three months.

xv) Emission analysis report for incineration shall be sent within three months of issue of this letter.

xvi) Complete details of disposal of waste sharps/medicines must be sent separately.

xvii) Every year stack attached to incinerate shall be got monitored by an authorized lab approved by U.P.P.C.B.

xviii) Needle cutters shall be installed at all places segregated waste shall be treated in autoclave, shredder, chemical treatment and incinerate Air (Pollution Control System attached to incinerate shall be in working condition and be operated all the time)

xix) Remaining works for secured land fill shall be completed immediately. Boundary/fencing shall also be provided in the remaining part.

xx) Complete details of the facility along with specification and capacity of incinerator, thermoclave etc. certified of the manufacturer regarding performance of the equipment.

xxi) Provison for graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermoclave cycle shall be done within a month of issue of this letter.

xxii) Validation test (spore testing and routine test for thermoclave shall be performed regularly. Details regarding this as adopted shall be sent within a month.

xxiii) Agency should submit proposal for shifting to vill.- Kashi, Partapur, Gangol Road, Meerut within 3 months.

Yours faithfully,

(Dr. C.S. Bhati)
Member Secretary

Copy to

Regional Office, U.P. Pollution Control Board, Meerut for information and necessary action.

Chief Environmental Engineer
Circle-3

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

38

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक Ref. No. F69914 /C-3/Bio m.w-08/2002-10/58 दिनांक Date 09-7-10

To,

M/s Synergy Waste Management Pvt Ltd.
1/5-B, IInd Floor, Asaf Ali Road,
New Delhi

Sub: **Authorization for operating facility for (Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.**

Sir,

Please refer to your application dated 15.2.2010. Your application has been examined and authorization is being issued subject as under:-

4. File number of authorization and date of issue 08(meerut)/Biomed west-auth.or/03(i) 11.2/7/10
5. M/s Synergy Waste Management Pvt. Ltd. Subharati Institute of Medical Sciences Campus, Subharati Puram, Bye Pass Road, Distt. Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in premises situated as mentioned above.
6. This authorization shall be in force for a period up to 31.12.2011 from the date of issue of this letter. Unit shall apply for renewal of authorization 4 months before expiry of this authorization.
7. The facility shall include Incinerator 100 Kg. per hour capacity, Autoclave 50 Kg. per cycle capacity, Shredder 50 Kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
8. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
9. Bio-medical waste shall be collected, transported for Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar, Bulandshahar, Baghpat upto 10,000 Beds at the approved rates by prescribed authority, but not beyond a radius of 150 Kms. with in the state jurisdiction.

Terms and conditions of Authorization

i) The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.
ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
iii) The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.
iv) Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
vi) Hospital waste various categories as mentioned in schedule-I of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.
vii) Bio- Medical Wasted must be segregated as per schedule-II
viii) Schedule-IV (Rule-6) shall be fully complied.
ix) Annual report shall be submitted in form-II regularly.
x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.
xi) All other solid and liquid wastes which are not covered under bio-medical wastes 1998 properly handled and managed so that no adverse impact on the environment takes place.

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com

FROM :ON PHOTO STAT MUNSHI PULIYA FAX NO. :05222356187 9 Jul. 2010 2:55PM P2
RECEIVED 16/06/2008 23:01

For Synergy Waste Management Pvt.Ltd.

Director.

PDF created with pdfFactory trial version www.pdffactory.com

True Copy

39

xii) No untreated bio medicals waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period, permission as per provisions of the BMW rules must be obtained.

xiii) Treated waste shall be disposed off as per provisions of the BMW rules only.

xiv) The list of members of CBMWF shall be sent to H.O. Lucknow and meerut every three months

xv) Emission analysis report for incineration shall be sent within three months of issue of this letter.

xvi) Complete details of disposal of waste sharps/medicines must be sent separately.

xvii) Every year stack attached to incinerate shall be got monitored by an authorized lab approved by U.P.P.C.B.

xviii) Needle cutters shall be installed at all places segregated waste shall be treated in autoclave, shredder, chemical treatment and incinerate Air (Pollution Control System attached to incinerate shall be in working condition and be operated all the time)

xix) Remaining works for secured land fill shall be completed immediately. Boundary/fencing shall also be provided in the remaining part.

xx) Complete details of the facility along with specification and capacity of incinerator, thermoclave etc. certified of the manufacturer regarding performance of the equipment.

xxi) Provison for graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermoclave cycle shall be done within a month of issue of this letter.

xxii) Validation test (spore testing and routine test for thermoclave shall be performed regularly. Denils regarding this as adopted shall be sent within a month.

Yours faithfully,

(Dr. C.S. Bhatt)
Member Secretary

Copy to

Regional Office, U.P. Pollution Control Board, Meerut for information and necessary action.

Chief Environmental Engineer
Circle-3

For Synergy Waste Management Pvt.Ltd

Director

True Copy

PDF created with pdfFactory trial version www.pdffactory.com

40

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं F 31415
Ref. No. /C-3/Bio-M.W/08/2011

दिनांक 24-2-11
Date

To,

M/s Synergy Waste Management Pvt. Ltd.
1/5-B, IInd Floor, Asaf Ali Road,
New Delhi.

Sub: **Authorization for operating facility for (Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.**

Sir,

Please refer to your application dated 18.9.2010. Your application has been examined and authorization is being issued subject as under:-
File number of authorization and date of issue 08/meerut/Bio-m.w.order/03 dt 22-2-11

3. M/s Synergy Waste Management Pvt. Ltd. Subharati Institute of Medical Sciences Campus, Subharati Puram, Bye Pass Road, Distt. Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in premises situated as mentioned above.
4. This authorization shall be in force for a period up to 31.12.2011 from the date of issue of this letter. Unit shall apply for renewal of authorization 4 months before expiry of this authorization.
5. The facility shall include Incinerator 100 Kg. per hour capacity, Autoclave 50 Kg. per cycle capacity, Shredder 50 Kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
6. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
7. Bio-medical waste shall be collected, transported for Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar, Bulandshahar, Baghpat upto 10,000 Beds at the approved rates by prescribed authority, but not beyond a radius of 150 Kms. with in the state jurisdiction.

Terms and conditions of Authorization

i) The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.
ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
iii) The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.
iv) Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
vi) Hospital waste various categories as mentioned in schedule-1 of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.
vii) Bio- Medical Wasted must be segregated as per schedule-11
viii) Schedule-IV (Rule-6) shall be fully complied.
ix) Annual report shall be submitted in form-11 regularly.
x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

41

xi) All other solid and liquid wastes which are not covered under bio-medical wastes 1998 properly handled and managed so that no adverse impact on the environment takes place.

xii) No untreated bio medicals waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period, permission as per provisions of the BMW rules must be obtained.

xiii) Treated waste shall be disposed off as per provisions of the BMW rules only.

xiv) The list of members of CBMWF shall be sent to H.O. Lucknow and meerut every three months.

xv) Emission analysis report for incineration shall be sent within three months of issue of this letter.

xvi) Complete details of disposal of waste sharps/medicines must be sent separately.

xvii) Every year stack attached to incinerate shall be got monitored by an authorized lab approved by U.P.P.C.B.

xviii) Needle cutters shall be installed at all places segregated waste shall be treated in autoclave, shredder, chemical treatment and incinerate Air (Pollution Control System attached to incinerate shall be in working condition and be operated all the time)

xix) Remaining works for secured land fill shall be completed immediately. Boundary/fencing shall also be provided in the remaining part.

xx) Complete details of the facility along with specification and capacity of incinerator, thermoclave etc. certified of the manufacturer regarding performance of the equipment.

xxi) Provison for graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermoclave cycle shall be done within a month of issue of this letter.

xxii) Validation test (spore testing and routine test for thermoclave shall be performed regularly. Details regarding this as adopted shall be sent within a month.

Yours faithfully,

(Dr. C.S. Bhatt)
Member Secretary.

Copy to

Regional Office , U.P. Pollution Control Board, Meerut for information and necessary action.

Chief Environmental Engineer
Circle-3

For Synergy Waste Management Pvt.Ltd

Director

True Copy

42

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं/Ref. No. F02108/C-3/Bio-M.W./108/2011-12 दिनांक/Date 30.3.12

To,
M/s Synergy Waste Management Pvt. Ltd,
1/5-B, IInd Floor, Asaf Ali Road,
New Delhi

Sub: Authorization for operating facility for (Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.

Sir,

Please refer to your application dated 03-10-11 Your application has been examined and authorization is being issued subject as under:-

2. File number of authorization and date of issue. 08/Meerut/Bio.M.W-order/03/12 dt: 29-3-12
3. M/s Synergy Waste Management Pvt. Ltd. Subharati Institute of Medical Sciences Campus, Subharati Puram, Bye Pass Road, Distt. Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in premises situated as mentioned above.
4. This authorization shall be in force for a period up to 31.12.2012 from the date of issue of this letter. Unit shall apply for renewal of authorization 4 months before expiry of this authorization.
5. The facility shall include Incinerator 100 Kg. per hour capacity, Autoclave 50 Kg. per cycle capacity, Shredder 50 Kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
6. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
7. Bio-medical waste shall be collected, transported for Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar, Bulandshahar, Baghpat upto 10,000 Beds at the approved rates by prescribed authority, but not beyond a radius of 150 Kms. with in the state jurisdiction.

Terms and conditions of Authorization

i) The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.
ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
iii) The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.
iv) Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
vi) Hospital waste various categories as mentioned in schedule-I of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.
vii) Bio- Medical Wasted must be segregated as per schedule-II
viii) Schedule-IV (Rule-6) shall be fully complied.
ix) Annual report shall be submitted in form-II regularly.
x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

For Synergy Waste Management Pvt. Ltd.
Director

True Copy

30-MAR-2012 14:26 FROM: TO:01126933373 P.1

43

xi) All other solid and liquid wastes which are not covered under bio-medical wastes 1998 properly handled and managed so that no adverse impact on the environment takes place.

xii) No untreated bio medicals waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period, permission as per provisions of the BMW rules must be obtained.

xiii) Treated waste shall be disposed off as per provisions of the BMW rules only.

xiv) The list of members of CBMWF shall be sent to H.O. Lucknow and meerut every three months.

xv) Emission analysis report for incineration shall be sent within three months of issue of this letter.

xvi) Complete details of disposal of waste sharps/medicines must be sent separately.

xvii) Every year stack attached to incinerate shall be got monitored by an authorized lab approved by U.P.P.C.B.

xviii) Needle cutters shall be installed at all places segregated waste shall be treated in autoclave, shredder, chemical treatment and incinerate Air (Pollution Control System attached to incinerate shall be in working condition and be operated all the time)

xix) Remaining works for secured land fill shall be completed immediately. Boundary/fencing shall also be provided in the remaining part.

xx) Complete details of the facility along with specification and capacity of incinerator, thermoclave etc. certified of the manufacturer regarding performance of the equipment.

xxi) Provison for graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermoclave cycle shall be done within a month of issue of this letter.

xxii) Validation test (spore testing and routine test for thermoclave shall be performed regularly. Details regarding this as adopted shall be sent within a month.

Yours faithfully,

(Dr. C.S. Bhatt)
Member Secretary.

Copy to

Regional Office , U.P. Pollution Control Board, Meerut for information and necessary action.

Chief Environmental Officer
Circle-3

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

44

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

F30790

Registered

संदर्भ सं
Ref. No. /सी-3/ बायो मेडी-08/2013

दिनांक
Date 25-9-13

To,

M/s Synergy Waste Management Pvt. Ltd.,
Subharti Medical College Campus,
Subhartipuram,
Meerut.

Sub: **Authorization for operating facility for Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.**

Sir,

Please refer to your application dated 18-09-2012. Your application has been examined and authorization is being issued subject as under:-

File number of authorization and date of issue. 08/Bmw-auth/2013 dt. 25-9-13

1. M/s Synergy Waste Management Pvt. Ltd., Subharti Medical College Campus, Subhartipuram, Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in premises situated Subharti Medical College Campus, Subhartipuram, Meerut as mentioned above.
2. This authorization shall be in force up to 31/12/2013 and the unit shall apply for renewal of authorization at least 3 months before expiry of this authorization.
3. The facility shall treat total incinerable Bio- Medical Waste quantity 35.756 Tons per month and autoclave 1.244 Tons per month. The total quantity of Bio- Medical Waste shall not increase 35.756 Tons per month.
4. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
5. Bio-medical waste shall be collected, up to 10,000 beds at the approved rates by prescribed authority, but not beyond a radius of 150 Kms. with in the state jurisdiction.

Terms and conditions of Authorization

I. The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.
II. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
III. The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.
IV. Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
V. It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
VI. Hospital waste various categories as mentioned in schedule-I of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

For Synergy Waste Management Pvt. Ltd.

True Copy

Director

45

VII. Bio- Medical Waste must be segregated as per schedule-11
VIII. Schedule-IV (Rule-6) shall be fully complied.
IX. Annual report shall be submitted in form-11 regularly.
X. The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.
XI. All other solid and liquid wastes which are not covered under bio-medical wastes 1998 properly handled and managed so that no adverse impact on the environment takes place.
XII. No untreated bio medicals waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period, permission as per provisions of the BMW rules must be obtained.
XIII. Treated waste shall be disposed off as per provisions of the BMW rules only.
XIV. The list of members of CBMWF shall be sent to H.O. Lucknow every three months.
XV. Emission analysis report for incineration shall be sent within three months of issue of this letter.
XVI. Complete details of disposal of waste sharps/medicines must be sent separately.
XVII. Every year stack attached to incinerate shall be got monitored by an authorized lab approved by U.P.P.C.B.
XVIII. Needle cutters shall be installed at all places segregated waste shall be treated in autoclave, shredder, chemical treatment and incinerate Air (Pollution Control System attached to incinerate shall be in working condition and be operated all the time)
XIX. Complete details of the facility along with specification and capacity of incinerator, thermo lave etc. certified of the manufacturer regarding performance of the equipment.
XX. Provision for graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermo lave cycle shall be done within a month of issue of this letter.
XXI. Validation test (spore testing and routine test for thermoelave shall be performed regularly. Details regarding this as adopted shall be sent within a month.

Yours faithfully,

(J.S. Yadav)
Member Secretary.

Copy to:- Regional Office, U.P. Pollution Control Board, Meerut for information and necessary action.

Chief Environmental Engineer
Circle-3

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

UTTAR PRADESH POLLUTION CONTROL BOARD
T.C.-12,V, VIBHUTI KHAND, GOMTINAGAR, LUCKNOW.

Ref. F 485729 /C-3/Haz/Meerut-31/14 Dated: 9-7-14

To,

M/s Synergy Waste Management Pvt. Ltd,
, Subhartipuram Medimical Collage Campus,
Subhartipuram, Meerut.

Sub: **Authorization for operating facility for Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.**

Sir,

Please refer to your application dated 8-1-14on the subject mentioned above. Your application has been examined and authorizaztion is being issued subject as under:-

1- M/s Synergy Waste Management Pvt. Ltd, Subhartipuram Medical College Campus, Subhartipuram, Meerut.
is hereby granted and authorizaton to operate a facillty for collection,reception , storage, transport and disposal of bio-medical waste in premises situated at Subharti Medical College Campus, Subhartipuram, Meerut as mentioned above.

2- This authorization shall be in force up to 31-12-2015.

3. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environmment (Protecton)Act.1986.

Terms and conditions of Authorization

I The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.

ii The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.

iii The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.

iv Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.

v It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

For Synergy Waste Management Pvt.Ltd

Director.

True Copy

vi Hospital waste of various categories as mentioned in schedule-I of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.

vii Bio- Medical Wasted must be segregated as per schedule-I of BMW Rules, 1998

viii Schedule-IV of The Bio-Medical Waste (Management & Handling) Rules-1998 shall be fully complied.

ix Annual report shall be submitted in form-II regularly.

x All other solid and liquid wastes which are not covered under bio-medical wastes Rules 1998 properly handled and managed so that no adverse impact on the environment takes place.

xi No untreated bio medicals waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period, permission as per provisions of the BMW rules must be obtained.

xii Treated waste shall be disposed off as per provisions of the BMW rules only.

xiii The list of members of CBMWF shall be sent to H.O. Lucknow and toRegional Office Meerut every three months.

xiv Emission analysis report for incineration shall be sent within three months of issue of this letter.

xv Complete details of disposal of waste sharps/medicines must be sent separately.

xvi Every year stack attached to incinerator shall be got monitored by an authorized lab approved by U.P.P.C.B..

xvii Complete details of the facility along with specification and capacity of incinerator, thermoclave etc. certified of the manufacturer regarding performance of the equipment.

xviii Provison for graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermoclave cycle shall be done within a month of issue of this letter.

xix Validation test (spore testing and routine test for thermoclave shall be performed regularly. Details regarding this as adopted shall be sent within a month.

Yours faithfully,

(J.S.Yadav)
Member Secretary.

Copy to

Regional Office , U.P. Pollution Control Board, Meerut for information and necessary action.

Chief Environmental Officer, Circle-3

For Synergy Waste Management Pvt.Ltd.

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

F81448

संदर्भ सं Ref. No. 1C-3/BMW-08/Meerut/2016 दिनांक Date 13-6-16

To,

M/s Synergy Waste Management Pvt. Ltd,
Subhartipuram Medical Collage Campus,
Subhartipuram, Meerut.

Sub: **Authorization for operating facility for Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.**

Sir,

Please refer to your application dated 07/01/2016 on the subject mentioned above. Your application has been examined and authorizaztion is being issued subject as under:-

1- M/s Synergy Waste Management Pvt. Ltd, Subhartipuram Medical College Campus,Subhartipuram, Meerut is hereby granted and authorizaton to operate a facillty for collection,reception, storage, transport and disposal of Bio-Medical Waste maximum quantity 40 Ton per month (including all categories of the bio medical waste) in premises situated at Subharti Medical College Campus, Subhartipuram, Meerut as mentioned above.

2- This authorization shall be in force up to 31-12-2017.

3. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environmment (Protecton) Act.1986.

Terms and conditions of Authorization

i The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.

ii The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.

iii The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.

iv Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.

v It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

vi Hospital waste of various categories as mentioned in schedule-1 of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.

vii Bio- Medical Wasted must be segregated as per schedule-1 of BMW Rules, 1998.

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com

For Synergy Waste Management Pvt. Ltd.
Director

True Copy

T.C.-12 V, Vibhuti Khand,Gomti Nagar,
Lucknow - 226 010
Phone : 2720828, 2720831
Fax : 0522-2720764, 2720676
e-mail : info@uppcb.com

viii Schedule-IV of The Bio-Medical Waste (Management & Handling) Rules-1998 shall be fully complied.

ix Annual report shall be submitted in form-11 regularly.

x All other solid and liquid wastes which are not covered under bio-medical wastes Rules 1998 properly handled and managed so that no adverse impact on the environment takes place.

xi No untreated bio medicals waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period, permission as per provisions of the BMW rules must be obtained.

xii Treated waste shall be disposed off as per provisions of the BMW rules only.

xiii The list of members of CBMWF and the category wise Bio-Medical Waste provided by them shall be sent to Board Head Office, Lucknow and to Regional Office,U.P.Pollution Control Board Meerut every three months.

xiv Emission analysis report for incineration shall be sent within three months of issue of this letter.

xv Complete details of disposal of waste sharps/medicines must be sent separately.

xvi Every year stack attached to incinerator shall be got monitored by an authorized lab approved by U.P.P.C.B..

xvii Complete details of the facility along with specification and capacity of incinerator, thermoclave etc. certified of the manufacturer regarding performance of the equipment.

xviii The reading of graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermoclave cycle shall be done and the records should be provided to the inspecting officers of the Board.

xix Validation test (spore testing and routine test for thermoclave shall be performed regularly. Details regarding this as adopted shall be sent within a month.

xiix Data of online monitoring system should be sent to CPCB & UPPCB Continiously and regularly.

Yours faithfully,

(S.C. Yadav)
Member Secretary.

Copy to

Regional Office, U.P. Pollution Control Board, Meerut for information and necessary action.

Environmental Engineer, Circle-3(I/c)

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० H14044 / C-3 / BMW-8117 दिनांक 27.12.17

To,

Director,
M/s Synergy Waste Management (P) Ltd.,
Subharti Medical College Campus, Subharti Puram,
Delhi Haridwar Bypass Road,
Meerut

Sub: Authorization for operating facility for (Collection, Reception, treatment, storage, transport and disposal of biomedical waste) under the provision of Bio-Medical Waste Management Rules, 2016.

Sir,

With reference to your application received in this office on date. 04.09.2017 an Authorization No...UP/BMW/8117 dated...27.12.17.....as prescribed under rule 10 of the Bio Medical Waste Management Rules 2016.

You are requested to strictly comply with all conditions and send monthly progress report to the Board, The authorization is valid for a period up to 31-12-2019 from the date of issue.

Yours Sincerely,

(Paras Nath)
Environmental Engineer, Incharge (C-3)

Copy to:The Regional Officer, U.P. Pollution Control Board, Meerut for information and necessary action and with direction to send the point wise compliance report at the earliest.

Environmental Engineer, Incharge (C-3)

टी.सी. १२वी, विभूति खण्ड,
गोमती नगर, लखनऊ - २२६०१०
दूरभाष: 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई--मेल : info@uppcb.com

For Synergy Waste Management Pvt. Ltd.
Director

T.C. 12V, Vibhuti Khand
Gomti Nagar, Lucknow - 226010
Phone :,2720828, 2720691, 2720681
Fax : 0522 -2720764
e - mail : info@uppcb.com

True Copy

UTTAR PRADESH POLLUTION CONTROL BOARD
T.C. 12V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref:..... Dated:.....

AUTHORISATION

(Authorisation under Bio-Medical Waste Management Rules, 2016 for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical waste)

1. Number of Authorisation and date of issue: 14) CPCB/BMW-817 dt. 27/11/17
2. Mr. Neeraj Aggarwal, Director of M/s Synergy Waste Management (P) Ltd., Subharti Medical College Campus, Subharti Puram, Delhi Haridwar Bypass Road, Meerut (CBMWTF) is hereby granted an authorisation for;
   - (i) Generation, segregation
   - (ii) Collection (Temporary)
   - (iii) Storage (Temporary)
   - (iv) Packaging
   - (v) Disposal (Through CBMWTF)
3. Director of M/s Synergy Waste Management (P) Ltd., Subharti Medical College Campus, Subharti Puram, Delhi Haridwar Bypass Road, Meerut (CBMWTF) is hereby Authorised for handling of biomedical waste as per the capacity given below:

(i)	Number of Beds of HCF....	----
(ii)	Number healthcare facilities covered by CBMWTF	1629
(iii)	Installed treatment and disposal capacity	19800 Kg/day
(iv)	Area or distance covered by CBMWTF	Radius of 150 Km.
(v)	Quantity of Biomedical Waste handled, treated or disposed (As Below)	

Type of Waste Category	Quantity permitted for Handling
Yellow	2785 Kg/ day (Approx)
Red	663 Kg/ day (Approx)
White (Translucent)	10 Kg/day (Approx)
Blue	200 Kg/ day (Approx)

4. This authorisation shall be in force for a period up to **31-12-2019** from the date of issue.
5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

TERM AND CONDITIONS OF AUTHORISATION

1. The Authorisation shall comply with provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The Authorisation or its renewal shall be produced for inspection at the request of on officer Authorised by the prescribed authority.
3. The Authorised person shall not rent, lend, transfer or otherwise transport the Bio-Medical waste without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personal, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the Authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

For Synergy Waste Management Pvt. Ltd.
Director.

Member Secretary

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० H46106 /C-3/BMW-08/20 दिनांक 08-1-2020

To,

Director,
M/s Synergy Waste Management (P) Ltd.,
Subharti Medical College Campus, Subharti Puram,
Delhi Haridwar Bypass Road,
Meerut

Sub: Authorization for operating facility for (Collection, Reception, treatment, storage, transport and disposal of biomedical waste) under the provision of Bio-Medical Waste Management Rules, 2016.

Sir,

With reference to your application received in this office on date. 18.12.2019 an Authorization No. [illegible] dated.....8.1.1.2020.....as prescribed under rule 10 of the Bio Medical Waste Management Rules 2016.

You are requested to strictly comply with all conditions and send monthly progress report to the Board, The authorization is valid for a period up to 31-12-2024 from the date of issue.

Yours Sincerely,

(N.K.Chauhan)
Chief Env. Officer (Circle-3)

Copy to:The Regional Officer, U.P. Pollution Control Board, Meerut for information and necessary action and with direction to send the point wise compliance report at the earliest.

Chief Env. Officer (Circle-3)

टी.सी. १२वी, विभूति खण्ड,
गोमती नगर, लखनऊ - २२६०१०
दूरभाष: 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com

T.C. 12V, Vibhuti Khand
Gomti Nagar, Lucknow – 226010
Phone :.2720828, 2720691, 2720681
Fax : 0522 -2720764
e – mail : info@uppcb.com

For Synergy Waste Management Pvt.Ltd.

Director.

True Copy

UTTAR PRADESH POLLUTION CONTROL BOARD
T.C. 12V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref:..... Dated:.....

AUTHORISATION

(Authorisation under Bio-Medical Waste Management Rules, 2016 for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical waste)

1. Number of Authorisation and date of issue:
2. Mr. Neeraj Aggarwal, Director of M/s Synergy Waste Management (P) Ltd., Subharti Medical College Campus, Subharti Puram, Delhi Haridwar Bypass Road, Meerut (CBMWTF) is hereby granted an authorisation for;
   - (i) Generation, segregation
   - (ii) Collection (Temporary)
   - (iii) Storage (Temporary)
   - (iv) Packaging
   - (v) Disposal (Through CBMWTF)
3. Director of M/s Synergy Waste Management (P) Ltd., Subharti Medical College Campus, Subharti Puram, Delhi Haridwar Bypass Road, Meerut (CBMWTF) is hereby Authorised for handling of biomedical waste as per the capacity given below:

(i)	Number of Beds of HCF....	----
(ii)	Number healthcare facilities covered by CBMWTF	2469
(iii)	Installed treatment and disposal capacity	19800 Kg/day
(iv)	Area or distance covered by CBMWTF	Radius of 150 Km.

(v) Quantity of Biomedical Waste handled, treated or disposed (As Below)

Type of Waste Category	Quantity permitted for Handling
Yellow	2685 Kg/ day (Approx)
Red	730 Kg/ day (Approx)
White (Translucent)	14 Kg/day (Approx)
Blue	280 Kg/ day (Approx)

4. This authorisation shall be in force for a period up to **31-12-2024** from the date of issue.
5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

TERM AND CONDITIONS OF AUTHORISATION

1. The Authorisation shall comply with provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The Authorisation or its renewal shall be produced for inspection at the request of on officer Authorised by the prescribed authority.
3. The Authorised person shall not rent, lend, transfer or otherwise transport the Bio-Medical waste without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personal, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the Authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

For Synergy Waste Management Pvt. Ltd.
Director

(N.K.Chauhan)
Chief Env. Officer (Circle-3)

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पिकप भवन तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या: F5 6 64/19/11-3 /वायु प्रदूषण/ ३५६/मेरठ/१५/०९ पंजीकृत

दिनांक 24-12-09

सेवा में,

मे०..... सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०
सुभारती मेडिकल कालेज कैम्पस
सुभारतीपुरम, मेरठ।

विषय : वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दिनाँक ०९-६-०९ (प्राप्त) का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका सशर्त सहमति आदेश संख्या 186 सहमति (वायु) आदेश/ 3581०9 दिनांक 15/12/09 को संलग्न किया जा रहा है। आपका ध्यान क्रमाँक संख्या १,३,४,६से९,११से१३ जो नीचे वर्णित है, आकर्षित किया जाता है।

1– सहमति में दिये गये शर्तो एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2– ..... के. बी. ए. क्षमता के डी. जी. सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से..... मी. ऊँचाई किया जाय।

3– फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के.....एक..... माह के अन्दर प्रेषित करना सुनिश्चित करें।

4– वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे.....वेन्चुरी स्क्रबर..... का ~~प्रविधान,~~ संचालन एवं रख रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।

5– इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।

6– आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

7– उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चत करें।

For Synergy Waste Management Pvt. Ltd.
Director

True Copy

वर्ष २००९

9– आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट/की प्रतिलिपि या चार्टर्ड एकाउन्टेंट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति – वर्तमान देनदारियां) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिए जाते है जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।

10– ईधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।

11– आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती हैं।

12– उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

१३– संस्था को निर्गत सशर्त बाय्रे मेडिकल प्राधिकार में निहित शर्तो का अक्षरशः अनुपालन कर आख्या प्रत्येक मास बोर्ड में जमा किया जाना सुनिश्चित करें।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तो में पुनः विचार करने लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

सदस्य सचिव

संदर्भ सं0..... /वायु प्रदूषण.....तद् दिनांक.....

प्रतिलिपि :–

1– क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड .....मेरठ..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

For Synergy Waste Management Pvt. Ltd.

Director.

मुख्य पर्यावरण अधिकारी

(वृत्त.....३.....)

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

संख्या 186 /सहमति (वायु) आदेश/ 3561 09 लखनऊ, दिनांक 15/12/09

विषय :– सहमति मै0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०, सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम मेरठ को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथा संशोधित) की धारा 21/22 के अन्तर्गत।

संदर्भ :– आवेदन संख्या ..... दिनांक ०९-६-०९

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०, सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम मेरठ का अपने संयत्रों से संलग्नक में वर्णित शर्तों के अनुरुप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक ०९-०६-२००९ से ३१-१२-२००९ की अवधि तक मान्य है।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

For Synergy Waste Management Pvt. Ltd.
Director

सदस्य सचिव

अनुलग्नक : संलग्नक

True Copy

(सहमति शर्तें)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

57

लखनऊ

संलग्नक आदेश संख्या ...../सहमति (वायु) आदेश/.....

दिनांक.....

सहमति शर्तें

1. फ्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

[i] इंसीनरेटर से सम्बद्ध चिमनी 32 मी ऊँची

[ii] –

[iii] –

[iv] –

[v] –

2. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरुप हो।

[i]	सस्पैन्डेड पार्टिकुलेट मैटर (एस.पी.एम.)	मिलीग्राम प्रतिनार्मल मी^{3} क्यूबिक मीटर
[ii]	मेटल डस्ट (आयरन, जिंक, कापर आदि)	–
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेड मिस्ट	–
[iv]	सल्फर डाई आक्साइड	(पी.सी..एम.)
[v]	कार्बन मोनो आक्साइड	–
[vi]	हाइड्रोकार्बन	–
[vii]	अमोनिया	–
[viii]	फ्लोरीन	–
[ix]	मरकैप्टेन	–
[x]		

ForSynergy Waste Management Pvt.Ltd

Director

True Copy

3. समय–समय पर बोर्ड द्वारा निर्धारित अन्य परिचालको की मात्रा भी मानकों के अनुरुप हो।

बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

5. बोर्ड के अनुरुप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरुप न पाये गये हो) किया जा सकता है।

6. बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये।

7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।

8. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रुप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।

9. (अ) उपरोक्त संदर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चत किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के .....छः.....माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा–29 से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा 29 उत्तर प्रदेश वायु (प्रदूषण निवारण तथा नियंत्रण) धारा, 1983 में वर्णित है, को सूचित करना चाहिए।

11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।

12. इकाई का रखरखाव इस प्रकार से सुनिशिचित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।

13. इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

14. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

15. आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गए आदेश /निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकार्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

16. उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा 21 (6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।

18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।

19. आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।

20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों मे पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

For Synergy Waste Management Pvt. Ltd.

Director

सदस्य सचिव

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या F58650 /सी-३/जल/३६८/मेरठ/१९/०९ पंजीकृत

दिनांक 24-12-09

सेवा में,

मै० सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०
सुभारती मेडिकल कालेज कैम्पस
सुभारती पुरम, मेरठ।

विषय : जल (प्रदूषण निवारण तथा नियत्रंण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांक शून्य प्राप्त दिनांक ०९-६-०९ के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 1971/Cons/368/09 दिनांक 81/11/09 संलग्न है। आपका ध्यान निम्न बिन्दु सं० १,५,७ से ११ पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तो तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्त्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें, वी–नाच की मापी गई सूचनायें तथा केलीब्रेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
5. आपको उद्योग की आडिट की हुई वर्ष २००९ की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल+वर्तमान–वर्तमान जिम्मेदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घेरलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चत करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्त्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

10. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती है।

११- संस्था को निर्गत सशर्त बायो मेडिकल प्राधिकार में निहित शर्तो का अक्षरशः अनुपालन कर आख्या प्रत्येक मास बोर्ड में जमा किया जाना सुनिश्चित करें।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तो के होते हुए भी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

सदस्य सचिव

पृ0 सं0..... तद् दिनांक.....

प्रतिलिपि : क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

For Synergy Waste Management Pvt. Ltd.

Director.

मुख्य पर्यावरण अधिकारी

(वृत्त– ३)

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संख्या 1952 /सहमति/जल आदेश/3684/09 लखनऊ दिनांक 9/11/09

विषय सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०, सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथा संशोधित) की धारा 25/26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या..... दिनांक 09-6-09

जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०, सुभारतीपुरम, मेरठ को उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिःश्राव के स्थानीय सरिता/नदी/कुयें में/भूमि पर निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति दिनांक 09-06-2009 से 31-12-2009 दिनांक. की अवधि के लिए विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 और इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत वर्णित किसी/सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से ।

For Synergy Waste Management Pvt. Ltd.

Director

संलग्नक : अनुलग्नक

सदस्य सचिव

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सहमति आदेश संख्या.....सहमति/ दिनांक.....का संलग्नक

सहमति शर्तें

1. अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण मी^{3}	अधिकतम प्रति घंटा निस्तारण मी^{3}
(i) घरेलू	0.5	
(ii) औद्योगिक	0.5	
(अ) प्रक्रिया जल ब्लीड धोने के जल सहित		
(ब) शीतलन जल		

2. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग–अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र मे सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।

3. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरुप हो।

20^0 से. पर 5 दिन की बी.ओ.डी.	30 मिग्रा./ली. से अधिक न हो।
कुल निलम्बित ठोस	100 मिग्रा./ली. से अधिक न हो।

4. सभी प्रक्रियाओं से जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं. 713/37/83/19/ए आर एन दिनांक 6–4–83 में निर्धारित मानकों के अनुरुप हो।

5. अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किए जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

6. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों के अनुरुप होनी चाहिए।

7. विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

8. शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX15 साइज और आवश्यक गहराई के ईंट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल, मेनहोल में उत्प्रवाह नापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था होनी चाहिये।

For Synergy Waste Management Pvt. Ltd.

True Copy

Director

9. शुद्धिकृत घरेलू व ओद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या 2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की कुछ व्यवस्था होनी चाहिये।

10. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या 9 में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु.....में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।

पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तिओं द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भांति बनाया जाये बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाये जाये।

11. इस शर्तों का विशेष रुप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दिनांक 30/11/09 या उससे पहले पूर्ण अनुपालन किया जाये।

12. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरुर भेजे।

13. विस्तृत निर्माण स्थल, रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा शर्त 8, 9 व 10 में वर्णित अंतिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।

14. परिसर में एकत्र होने वाले बरसात तूफान के जल को भली भांति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।

15. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भांति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।

(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।

16. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाए अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

17. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरुप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आँचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

18. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रखरखाव स्थापित करें। सभी पाइप, बाल्ब, सीवर और ड्रेन

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।

19. प्रार्थी को टर्मिनल मेनहोल तथा अंतिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

20. शुद्धीकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय–समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

21. प्रार्थी/कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिये गए निर्देशों तथा बाद में समय–समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करे और/या इस सहमति आदेश की शर्तों का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

22. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन न करे।

23. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती है, तब तक लागू रहेगी।

24. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिंदु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

25. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

26. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध करायें।

27. फैक्ट्री परिसर से अंतिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियां या मच्छरों की पैदावार हो, को नहीं होने दिया जाय।

28. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।

29. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

For Synergy Waste Management Pvt. Ltd.

Director.

सदस्य सचिव

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

T-75516

संदर्भ संख्या /सी-3/जल/368/मेरठ/2010 पंजीकृत

दिनांक 09.11.10

सेवा में,

मै० सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०,
सुभारती मेडिकल कालेज कैम्पस,
सुभारतीपुरम, मेरठ ।

विषय : जल (प्रदूषण निवारण तथा नियत्रंण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांक ..... प्राप्त दिनांक 15.4.10 .....
के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 368/जा0/194/10 दिनांक 9/11/10 संलग्न है। आपका ध्यान निम्न बिन्दु सं० 1,4,13 पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तो तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्त्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें, वी–नाच की मापी गई सूचनायें तथा केलीब्रेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
5. आपको उद्योग की आडिट की हुई वर्ष 2010 की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल+वर्तमान–वर्तमान जिम्मेदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घेरलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चत करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्त्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

10. जल एवं उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती है।

११. संस्था को निर्गत सम्मति खाये मेडिकल प्रतिष्ठान में निहित शर्तों का अक्षरशः अनुपालन कर आख्या प्रत्येक माह बोर्ड में जमा किया जाना सुनिश्चित करें।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुए भी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

सदस्य सचिव

पृ0 सं0..... तद् दिनांक.....

प्रतिलिपि : क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ...Meerut..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

For Synergy Waste Management Pvt. Ltd.

Director

मुख्य पर्यावरण अधिकारी

(पृष्ठ— ३)

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी--ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संख्या 368/सहमति/जल आदेश/194/10 लखनऊ दिनांक 9/11/10

विषय मै० सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०, सुमारतं मेडिकल कालेज कैम्पस, सुमारतीपुरम, मेरठ को

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथा संशोधित) की धारा 25/26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या..... दिनांक १५.७.१०

जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०, सुमारतीपुरम, मेरठ को उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिःश्राव के स्थानीय सरिता/नदी/कुयें में/भूमि पर निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति दिनांक १५.७.२०१० से ..... दिनांक ३१.१२.२०१० की अवधि के लिए विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 और इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत वर्णित किसी/सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से ।

For Synergy Waste Management Pvt. Ltd.

Director.

संलग्नक : अनुलग्नक

True Copy

सदस्य सचिव

Synergy Waste Management (P) Ltd.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सहमति सं. ..... सहमति/ दिनांक ..... का संलग्नक

सहमति शर्तें

1. अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण मी³	अधिकतम प्रति घंटा निस्तारण मी³
(i) घरेलू	0.5	
(ii) औद्योगिक	0.5	
(अ) प्रक्रिया जल क्लीड धाने के जल सहित		
(ब) शीतलन जल		

2. क्लीड जल सहित प्रक्रिया मे प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग–अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र मे सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।

3. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र मे शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

20° से. पर 5 दिन की बी.ओ.डी.	30 मिग्रा./ली. से अधिक न हो।
कुल निलम्बित ठोस	100 मिग्रा./ली. से अधिक न हो।

4. सभी प्रक्रियाओं से जनित उत्प्रवाह, क्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं. 713/37/83/19/ए आर एन दिनांक 6–4–83 में निर्धारित मानकों के अनुरूप हो।

5. अन्य प्रचालक जिनके लिए मानक में न दिये हो उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किए जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

6. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।

7. विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

8. शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX16 साइज और आवश्यक गहराई के ईंट या कंक्रीट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल, मेनहोल में उत्प्रवाह मापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था होनी चाहिये।

For Synergy Waste Management Pvt. Ltd.

True Copy

Director

9. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह निस्तारण (अनुलग्नक शर्त संख्या 2 के प्रावधानों के अनुसार) एक ही निस्तारण बिन्दु से निष्पादित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की पृथक व्यवस्था होनी चाहिये।

10. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या 9 में वर्णित संयुक्त निस्तारण बिन्दु से अंतिम निस्तारण बिन्दु.....में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।

पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भांति बनाया जाये बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाये जाये।

11. इस शर्तों का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दिनांक 31/10/19 या उससे पहले पूर्ण अनुपालन किया जाये।

12. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।

13. विस्तृत निर्माण स्थल, रेखाचित्र उत्प्रवाह दी जाने वाली पाइप लाइन की अनुदैर्ध्य काट व प्लान आदि शर्त 8, 9 व 10 में वर्णित अंतिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।

14. परिसर में एकत्र होने वाले बरसात तूफान के जल को भली भांति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।

15. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भांति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूगिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।

(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।

16. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाए अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

17. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आँचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

18. प्राधी फैक्ट्री के अन्दर व परिसर से अन्य स्थानों पर अवशिष्ट स्थापित करें। सभी पाइप, वाल्व, सीवर और ड्रेन

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

71

निस्तारण की होने चाहिए। पशु की धुलाई या जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।

19. प्रार्थी को टर्मिनल मैनहोल तथा अंतिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

20. शुद्धीकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

21. प्रार्थी/कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिये गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करे और/या इस सहमति आदेश की शर्तों का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

22. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन न करे।

23. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती है, तब तक लागू रहेगी।

24. प्रार्थी को सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिंदु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

25. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

26. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध करायें।

27 फैक्ट्री परिसर से अंतिम निस्तारण बिन्दु, जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियां या मच्छरों की पैदावार हो, को नहीं होने दिया जाय।

28. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।

29. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

For Synergy Waste Management Pvt. Ltd.

Director.

सदस्य सचिव

True Copy

72

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

F75515

संदर्भ संख्या 1261-5/वायु प्रदूषण/उ0प्र0/2310 पंजीकृत

सेवा में, दिनांक 09-11-10

मे0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0लि0,
सुरती डिकल लेज कैम्पस, भारतीपुरम,
मेरठ ।

विषय : वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दिनाँक १५.४.१० प्राप्त का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका सशर्त सहमति आदेश संख्या 2561 सहमति (वायु) आदेश/ 194/10 दिनांक 9/11/10 को संलग्न किया जा रहा है। आपका ध्यान क्रमाँक संख्या १,३,४,६-९,११-१३ जो नीचे वर्णित है, आकर्षित किया जाता है।

1– सहमति में दिये गये शर्तो एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2– ..... के. वी. ए. क्षमता के डी. जी. सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से..... मी. ऊँचाई किया जाय।

3– फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

4– वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे वेन्चुरी स्क्रबर का प्रावधान, संचालन एवं रख रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।

5– इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।

6– आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

7– उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चत करें।

8– यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य हैं।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

73

9– आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर एकाउन्टेंट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति – वर्तमान देनदारियां) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिए जाते है जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।

10– ईंधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।

11– आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती हैं।

12– उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

१३. संस्था को निर्गत सशर्त बायो मेडिकल प्राधिकार में निहित शर्तो का अक्षरशः अनुपालन कर आख्या प्रत्येक माह बोर्ड में जमा किया जाना सुनिश्चित करें।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तों में पुनः विचार करने लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

सदस्य सचिव

संदर्भ सं0..... /वायु प्रदूषण.....तद् दिनांक.....

प्रतिलिपि :–

1– क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड .....मऊ..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

For Synergy Waste Management Pvt. Ltd.

Director

मुख्य पर्यावरण अधिकारी

(वृत्त.....मऊ.....)

True Copy

74

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

संख्या ....356.../सहमति (वायु) आदेश/...194/10.....लखनऊ, दिनांक...9/11/10

विषय :– सहमति मै0 ...~~मिगनी बेस्ट मैनेजमेण्ट प्रा०लि०, सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ~~.....को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथा संशोधित) की धारा 21/22 के अन्तर्गत।

संदर्भ :– आवेदन संख्या ..... दिनांक ~~१५.४.१०~~.....

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै0 ...~~मिगनी बेस्ट मैनेजमेन्ट प्रा०लि०, सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ~~ अपने संयत्रों से संलग्नक में वर्णित शर्तों के अनुरुप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक ...१५.४.२०१०.....से.....३१.१२.२०१०.....की अवधि तक मान्य है।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

सदस्य सचिव

अनुलग्नक : संलग्नक

(सहमति शर्तें)

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

75

2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

लखनऊ

संलग्नक आदेश संख्या ...../सहमति (वायु) आदेश/.....

दिनांक.....

सहमति शर्तें

1. फ्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

[i] Incinerator सम्बद्ध चिमनी 32 मी०

[ii] –

[iii] –

[iv] –

[v] –

2. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरुप हो।

[i]	सस्पैन्डेड पार्टिकुलेट मैटर (एस.पी.एम.)	150	मिलीग्राम प्रतिनार्मल मी^{3} क्यूबिक मीटर
[ii]	मैटल डस्ट (आयरन, जिंक, कापर आदि)	–	
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेड मिस्ट	–	
[iv]	सल्फर डाई आक्साइड		(पी.सी.एम.)
[v]	कार्बन मोनो आक्साइड	–	
[vi]	हाइड्रोकार्बन	–	
[vii]	अमोनिया	–	
[viii]	फ्लोरीन	–	
[ix]	मरकैप्टेन	–	
[x]		–	

3. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालको की मात्रा भी मानकों के अनुरुप हो।

ForSynergy Waste Management Pvt.Ltd.

Director

True Copy

4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

5. बोर्ड के अनुरुप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरुप न पाये गये हो) किया जा सकता है।

6. बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये।

7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।

8. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रुप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।

9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चत किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के .....2.....माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा–29 से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा 29 उत्तर प्रदेश वायु (प्रदूषण निवारण तथा नियंत्रण) धारा, 1983 में वर्णित है. को सूचित करना चाहिए।

11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।

12. इकाई का रखरखाव इस प्रकार से सुनिशिचित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।

13. इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

For Synergy Waste Management Pvt.Ltd.

Director

True Copy

14. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

15. आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गए आदेश /निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकार्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

16. उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा 21 (6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।

18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।

19. आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।

20 इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों मे पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

सदस्य सचिव

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

78

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या F93094 /सी-३ /वायु प्रदूषण/ ३५६/मेरठ/२०११ पंजीकृत

दिनांक 30-9-11

सेवा में,

मे0 [illegible] प्रा०लि०,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम,
मेरठ ।

विषय : वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

प्राप्त

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दिनाँक ०८.१२.१० का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका सशर्त सहमति आदेश संख्या 356/ सहमति (वायु) आदेश/ 481/2011 दिनांक 27/9/11 को संलग्न किया जा रहा है। आपका ध्यान क्रमाँक संख्या १;३;४;६–९;११–१३ जो नीचे वर्णित है, आकर्षित किया जाता है।

1– सहमति में दिये गये शर्तो एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2– ..... के. बी. ए. क्षमता के डी. जी. सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से..... मी. ऊँचाई किया जाय।

3– फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के एक..... माह के अन्दर प्रेषित करना सुनिश्चित करें।

4– वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे बेन्चुरी स्क्रबर..... का प्राविधान, संचालन एवं रख रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।

5– इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।

6– आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

7– उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चत करें।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

9– आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर एकाउन्टेंट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति – वर्तमान देनदारियां) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिए जाते है जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।

10– ईधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।

11– आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती हैं।

12– उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

१३. संस्था को निर्गत सशर्त बाये मेडिकल प्राधिकार में निहित शर्तों का अक्षरशः अनुपालन कर आंकड़ा प्रत्येक माह बोर्ड में जमा किया जाना सुनिश्चित करें।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तों में पुनः विचार करने लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

सदस्य सचिव

संदर्भ सं0..... /वायु प्रदूषण.....तद् दिनांक.....

प्रतिलिपि :–

1– क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड .....मेरठ..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

For Synergy Waste Management Pvt. Ltd.

Director

मुख्य पर्यावरण अधिकारी

(वित्त.....3.....)

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

संख्या 356/सहमति (वायु) आदेश/481/2011 लखनऊ, दिनांक 22/9/11

विषय :– सहमति मै0 सिनर्जी वेस्ट मैनेजमैन्ट प्रा०लि०, सुमार्ट मेडिकल कालेज कैम्प:, मेरठ को

वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथा संशोधित) की धारा 21/22 के अन्तर्गत।

संदर्भ :– आवेदन संख्या ..... दिनांक ०८.१२.१०

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै0 सिनर्जी वेस्ट मैनेजमैन्ट प्रा०लि०, सुमार्ट मेडिकल कालेज कैम्पस, मेरठ को अपने संयत्रों से संलग्नक में वर्णित शर्तों के अनुरुप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक ०१.०१.२०११ से ३१.१२.२०१५ की अवधि तक मान्य है।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

For Synergy Waste Management Pvt. Ltd.
Director

अनुलग्नक : संलग्नक

True Copy

सदस्य सचिव

(सहमति शर्तें)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

लखनऊ

संलग्नक आदेश संख्या ...../सहमति (वायु) आदेश/.....

दिनांक.....

सहमति शर्तें

1. फ्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

[i]	इन्सीनिरेटर पर	सम्बद्ध चिमनी	३२ मीटर
[ii]		–	
[iii]		–	
[iv]		–	
[v]		–	

2. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरुप हो।

[i]	सस्पैन्डेड पार्टिकुलेट मैटर (एस.पी.एम.)	१५०	मिलीग्राम प्रतिनार्मल मी^{3} क्यूबिक मीटर
[ii]	मेटल डस्ट (आयरन, जिंक, कापर आदि)		–
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेड मिस्ट		–
[iv]	सल्फर डाई आक्साइड		(पी.सी..एम.)
[v]	कार्बन मोनो आक्साइड		–
[vi]	हाइड्रोकार्बन		–
[vii]	अमोनिया		–
[viii]	फ्लोरीन		–
[ix]	मरकैप्टेन		–
[x]			–

3. समय–समय पर बोर्ड द्वारा निर्धारित अन्य परिचालको की मात्रा भी मानकों के अनरूप हो।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

5. बोर्ड के अनुरुप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरुप न पाये गये हो) किया जा सकता है।

6. बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये।

7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।

8. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रुप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।

9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चत किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के .....तत्.....माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा–29 से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा 29 उत्तर प्रदेश वायु (प्रदूषण निवारण तथा नियंत्रण) धारा, 1983 में वर्णित है, को सूचित करना चाहिए।

11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।

12. इकाई का रखरखाव इस प्रकार से सुनिशिचित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।

13. इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

14. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

15. आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गए आदेश /निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकार्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

16. उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा 21 (6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।

18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।

19. आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।

20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों मे पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

For Synergy Waste Management Pvt. Ltd.

Director

सदस्य सचिव

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या F93095 /सं–3/जल–3६८/मेरठ/2021 पंजीकृत

दिनांक 30-9-21

सेवा में,

मै० सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम,
मेरठ ।

विषय : जल (प्रदूषण निवारण तथा नियत्रंण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांक ..... प्राप्त दिनांक 28.12.20 के साथ संलग्न संहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 3681/जल/498/2011 दिनांक 27/9/11 संलग्न है। आपका ध्यान निम्न बिन्दु सं० 1,5,7 से 12 पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तो तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्त्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें, वी–नाच की मापी गई सूचनायें तथा केलीब्रेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
5. आपको उद्योग की आडिट की हुई वर्ष 2019-20 की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल+वर्तमान–वर्तमान जिम्मेदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घेरलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार रो निस्तारित करना सुनिश्चत करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्त्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

10. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती है।

११. संस्था को निर्गत सशर्त आदेश मेडिकल प्राधिकार में निहित शर्तों का अक्षरशः अनुपालन कर आख्या प्रत्येक माह बोर्ड में जमा किया जाना सुनिश्चित करें।

१२. संस्था शुद्धीकृत उत्प्रवाह को सिंचाई प्रयोजन हेतु प्रयोग कर शून्य उत्प्रवाह निस्तारण सुनिश्चित किया जाय।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तो के होते हुए भी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

सदस्य सचिव

पृ0 सं0..... तद् दिनांक.....

प्रतिलिपि : क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड .....मेरठ..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी

(वृत्त– ३)

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए

वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संख्या 368/सहमति/जल आदेश/ 483/11 लखनऊ दिनांक 22/9/11

विषय मै० सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०, सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ को

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथा संशोधित) की धारा 25/26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या..... दिनांक ....२८.२.१०..

जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०, सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ को उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिःश्राव के स्थानीय सरिता/नदी/कुयें में/भूमि पर निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति वर्ष.....के मास.....दिनांक ....०१.०१.२०१२.... से.....
.....अवधि.....३१.१२.२०१२.....के लिए विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 और इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत वर्णित किसी/सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

संलग्नक : अनुलग्नक

सदस्य सचिव

230
87

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

सहमति आदेश संख्या.....सहमति/ दिनांक.....का संलग्नक

सहमति शर्तें

1. अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण मी^{3}	अधिकतम प्रति घंटा निस्तारण मी^{3}
(i) घरेलू	०.५	
(ii) औद्योगिक		
(अ) प्रक्रिया जल ब्लीड धोने के जल सहित	०.५ (परिसर के बाहर शून्य)	
(ब) शीतलन जल		

2. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग–अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र मे सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।

3. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरुप हो।

20^0 से. पर 5 दिन की बी.ओ.डी.	30 मिग्रा./ली. से अधिक न हो।
कुल निलम्बित ठोस	100 मिग्रा./ली. से अधिक न हो।

4. सभी प्रक्रियाओं से जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्यौगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं. 713/37/83/19/ए आर एन दिनांक 6–4–83 में निर्धारित मानकों के अनुरुप हो।

5. अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किए जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

6. घरेलू तथा औद्योगिक उत्प्राह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों के अनुरुप होनी चाहिए।

7. विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

8. शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX15 साइज और आवश्यक गहराई के ईंट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल मेनहोल में उत्प्रवाह मापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था होनी चाहिये।

For Synergy Waste Management Pvt. Ltd

Director

True Copy

231

9. शुद्धिकृत घरेलू व ओद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या 2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की कुछ व्यवस्था होनी चाहिये।

10. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या 9 में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु.....में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।

पचकी ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तिओं द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भांति बनाया जाये बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाये जाये।

11. इस शर्तों का विशेष रुप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दिनांक 30/9/16 या उससे पहले पूर्ण अनुपालन किया जाये।

12. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरुर भेजे।

13. विस्तृत निर्माण स्थल, रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा शर्त 8, 9 व 10 में वर्णित अंतिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।

14. परिसर में एकत्र होने वाले बरसात तूफान के जल को भली भांति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।

15. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भांति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।

(ii) ज्वलनशील कार्बनिक पदार्थ होनें पर नियंत्रित प्रज्वलन किया जाये।

(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।

16. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाए अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

17. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरुप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आँचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

18. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रखरखाव स्थापित करें। सभी पाइप, बाल्ब, सीवर और ड्रेन

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।

19. प्रार्थी को टर्मिनल, मेनहोल तथा अंतिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

20. शुद्धीकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय–समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

21. प्रार्थी/कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिये गए निर्देशों तथा बाद में समय–समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करे और/या इस सहमति आदेश की शर्तों का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

22. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन न करे।

23. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती है, तब तक लागू रहेगी।

24. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिंदु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

25. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

26. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध करायें।

27. फैक्ट्री परिसर से अंतिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियां या मच्छरों की पैदावार हो, को नहीं होने दिया जाय।

28. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।

29. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

90

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी.सी.–12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226 010

पंजीकृत

संदर्भ संख्या F/16721 /सी–3/जल–368/मेरठ/2014–15 दिनॉक 9-7-14

सेवा में,
मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस,
सुभारतीपुरम, मेरठ ।

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 को धारा 25/26 के अन्तर्गत घरेलू/प्रकिया जनित उत्प्रवाह निस्तारण हेतु सहमति ।

महोदय,

कृपया अपने सहमति आवेदन पत्र प्राप्त दिनॉक 02.4.14 . का संदर्भ लें। आपके सहमति आवेदन पत्र परीक्षण किया गया सशर्त सहमति आदेश पत्रांक 542/368/14-15 दिनॉक 9.7.14 नीचे वर्णित बिन्दुओं पर कार्यवाही किये जाने के निर्देश सहित संलग्न कर प्रेषित किया जा रहा हैं :–

1. सहमति शर्तो का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।

2. उचित मात्रा में वृक्षारोपण किया जाये, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

3. उद्योग द्वारा जल(प्रदूषण निवारण एवं नियंत्रण) उपकर अधिनियम 1977 यथासंशोधित का अनुपालन सुनिश्चित किया जाये।

4. उद्योग से जनित उत्प्रवाह को शुद्धीकरण के पश्चात पुनः प्रयोग/सिचाई हेतु प्रयोग किया जाये।

5. ई0टी0पी0 के संचालन में खपत विद्युत माप तथा प्रतिदिन निस्तारित उत्प्रवाह के मापन हेतु लागबुक बनाया जाये।

6. उद्योग का संचालन इस प्रकार से किया जाये कि आस–पास के वातावरण एवं जनमानस पर प्रतिकूल प्रभाव न पड़े।

7. संस्था को निर्गत सशर्त वायों मेडिकल प्राधिकार में निहित शर्तो का अक्षरशः अनुपालन कर आख्या प्रत्येक माह बोर्ड में जमा किया जाना सुनिश्चित करें।

For Synergy Waste Management Pvt. Ltd.
Director.

True Copy

91

इस सहमति आदेश को सक्षम अधिकारी की अनुमति से निर्गमन किया जा रहा है तथा इस आदेश में अंकित प्राविधानों तथा सहमति शर्तो के होते हुये भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम 1978 की धारा 27 (2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती हैं। इस सहमति आदेश को सक्षम अधिकारी की अनुमति से निर्गत किया गया है।

संलग्नक :– उपरोक्तानुसार।

भवदीय

(डा0 अखलाक हुसैन)
मुख्य पर्यावरण अधिकारी
वृत्त–3

पृ0 सं0...../ तद् दिनॉक.....

प्रतिलिपिः क्षेत्रीय अधिकारी , उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी
वृत्त–3

For Synergy Waste Management Pvt. Ltd.

Director

True copy

92

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी.सी.–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226 010

केवल सरिता/भूमि में निस्तारण के लिये
वर्तमान/बदली हुई क्षमता के लिये

फार्म xv

सहमति आदेश पत्र

संख्या 542 / सहमति–368/14-15 लखनऊ, दिनॉक 9/7/14

विषय –मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0, सुभारती मेडिकल कालेज कैम्पस,सुभारतीपुरम, मेरठ जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25/26 के अंतर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र सं0..... दिनॉक 28–3–14

जलराशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिये जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974, जिसे आगे उक्त अधिनियम कहा गया हैं, के अधीन सहमति प्राप्त करने के लिये उपर्युक्त आवेदन पत्र के निर्देश में मैं0 सिनर्जी वेस्ट मेनेजमेन्ट प्रा0 लि0, सुभारती मेडिकल कालेज कैम्पस,सुभारतीपुरम, मेरठ उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिः श्राव के स्थानीय सरिता/कुयें में/भूमि पर निस्तारण करने के लिये अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तो के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता हैं।

2. यह सहमति **दिनांक 28.03.2014 से दिनांक 31.12.2015 तक की अवधि हेतु** विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तो के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 और इसके संशोधित अधिनियम 1978 की धारा 27 (2) के अंतर्गत वर्णित किसी भी/शर्तो में पुनः विचार करने या संशोधन के अनुसार जो उचित हो का परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित हैं। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिये और उसकी ओर से।

मुख्य पर्यावरण अधिकारी
वृत्त–3

अनुलग्नक संलग्नक
(सहमति शर्तें)

For Synergy Waste Management Pvt. Ltd.
Director.

True Copy

संलग्नक आदेश सं0...../सहमति दिनॉक..... का संलग्नक

सहमति शर्तें

1. अधिकतम दैनिक उत्प्रवाह और प्रति घन्टे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिये।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निर्धारण मी0^3	अधिकतम प्रति घंटा निस्तारण मी0^3
(i) घरेलू	0.5	
(ii) औद्योगिक	1.0	
अ. प्रकिया जल		
ब्लीड़/ धोने के जल सहित		
ब. शीतलन जल		

2. ब्लीड जल सहित प्रकिया में प्रयुक्त जल घरेलू उत्प्रवाह को रोकने के लिये अलग–अलग बन्द जल प्रवाह के प्रकिया बनाई जायें। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिये। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के ड़ाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिये तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्टोर्म वाटर ड्रेन में निस्तारित न हो।

3. घरेलू उत्प्रवाह टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

27^0 से0 पर 3 दिन की बी0ओ0ड़ी0	30 मिग्रा/ली0 से अधिक न हो
कुल निलम्बित ठोस	100 मिग्रा/ली0 से अधिक न हो

4. सभी प्रकिया से जनित उत्प्रवाह, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक निस्तारित होने से पूर्व इस प्रकार शुद्धिकरण किया जाये कि उत्प्रवाह बोर्ड द्वारा संख्या 713/37/83/19/ए आर एन दिनॉक 6–4–83 में निर्धारित मानकों के अनुरूप होनी चाहिये।

5. अन्य प्रचालक जिनके मानक में न दिये हों उनका मानक उद्योग में निर्माण प्रकिया प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होने चाहिये।

6. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों के अनुरूप होनी चाहिये।

7. विश्लेषित करने के लिये नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

8. शर्त संख्या–2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्थायुक्त कम से कम. 15×15 साइज और आवश्यक गहराई के ईट या सीमेण्ट चैम्बर होने चाहिये । टर्मिनल मेनहोल के उत्प्रवाह नापने तथा विश्लेषण के लिये नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये ।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

94

9. शुद्धीकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या– 2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये । इस संयुक्त निस्तारण बिन्दु पर उत्प्रवाह मापने की व्यवस्था होनी चाहिये ।

10. शुद्धीकृत घरेलू व औद्योगिक उत्प्रवाह शर्त सं0–9 में वर्णित संयुक्त निस्तारण बिन्दु से अंतिम निस्तारण बिन्दु ..... में पक्के, ढके हुये बंद पाइप युक्त ड्रेन से होकर निस्तारित किया जाये। पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिये जिससे कि अनाधिकृत व्यक्तियों द्वारा उसे हानि न पहुंचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भॉति बनाया जाये। बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाया जायें।

11. इन शर्तो का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के संबंध में दिनॉक.दो माह .या उससे पहले पूर्ण अनुपालन किया जायें।

12. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की 10 तारीख तक मासिक प्रगति आख्या, सहमति शर्तो की अनुपालन आख्या के साथ जरूर भेजें।

13. विस्तृत निर्माण स्थल रेखाचित्र उत्प्रवाह ले जाने वाले पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा शर्त 8, 9 व 10 में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेंजे।

14. परिसर में एकत्र होने वाले बरसात/तूफान के जल को भली भांति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल व उत्पादन या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, खुले में ढेर न लगाया जाये।

15. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थो का भली भांति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(i) अकिय पदार्थ होने पर उसका भूमि भराव के लिये इस प्रकार प्रयोग सुनिश्चित किया जायें कि रिसाव पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाये।
(ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्जवलन किया जाये।
(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग किया जाये।

16. विशेष पदार्थो का विषैलापन अगर संभव हो सके तो दूर किया जाये अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबंद स्टील ड्रम में रखा जाये । विषमुक्त करने या मुहरबंद करने का कार्य बोर्ड में अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाये ।

17. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाये/और या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुये सूचित किया जाये ।

18. प्रार्थी फैक्ट्री के अंदर व परिसर में अच्छा रख–रखाव स्थापित करें। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावविरोधी होने चाहिये। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिये और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिये।

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

19. प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड़ के स्टाफ या बोर्ड़ द्वारा अधिकृत एजेन्सी के लिये उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिये।

20. शुद्धिकृत घरेलू व प्रकिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन, तीन महीने में एक बार लिया जाये और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिये विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय–समय पर विश्लेषण आख्या बोर्ड़ में जमा की जाए।

21. प्रार्थी/कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिये गये निर्देशों तथा बाद में समय–समय पर निर्गत अनुदेशों का पालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तो का उल्लघंन करे तो वह कानूनन अधिनियम के प्राविधानों के अंतर्गत विधिक कार्यवाही के लिये उत्तरदायी होगी।

22. प्रार्थी बोर्ड़ की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, निस्तारण की दर, उत्प्रवाह का तापमान न बदले न परिवर्तन करें।

23. उपरोक्त शर्ते जब तक अधिनियम/संशोधित अधिनियम की धारा 27 (2) के अंतर्गत समाप्त नहीं कर दी जाती हैं, जब तक लागू रहेंगी।

24. प्रार्थी को सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिये।

25. एक निरीक्षण पुस्तिका खोली जानी चाहिये और उसे बोर्ड़ के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिये।

26. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने संबंधी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से संबंधित सूचना फैक्ट्री में बोर्ड़ से आये अधिकारी/या बोर्ड़ को अवश्य उपलब्ध करायें।

27. फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाये। जल के भराव जिससे एनारोब्रिक स्थितियां या मच्छरों की पैदावार हो, को नहीं होने दिया जाये।

28. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाये।

29. इस सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तो के होते हुए भी उ0 प्र0 प्रदूषण नियंत्रण बोर्ड़, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम 1978 की धारा 27 (2) के अंतर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड़ आरक्षित रखती हैं।

मुख्य पर्यावरण अधिकारी,
वृत्त–3

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

96

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी0सी0–12,वी0, विभूति खण्ड,
गोमती नगर, लखनऊ–226010

पंजीकृत

संदर्भ संख्या FH/5722 ./सी–3/वायु प्रदूषण/356/मेरठ/2014–15 दिनॉक 9-7-15

सेवा में,

मै0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस,
सुभारतीपुरम, मेरठ ।

विषयः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने सहमति आवेदन पत्र प्राप्त दिनॉक 2.4.14 का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या 420 सहमति (वायु) आदेश /356/14-15 दिनॉक 9-7-14 निम्न अंकित बिन्दुओं पर कार्यवाही किये जाने के निर्देश सहित संलग्न कर प्रेषित किया जा रहा है।

1. सहमति में दिये गये शर्तो का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें ।

2. फ्लू गैस, प्रकिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या प्रत्येक 06 माह में बोर्ड को प्रेषित करना सुनिश्चित करें ।

3. वायु प्रदूषण नियंत्रण हेतु व्यवस्था का प्राविधान, संचालन एवं रख–रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड के द्वारा निर्धारित मानकों के अनुरूप हो ।

4. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

5. उचित मात्रा से वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें ।

7. उद्योग द्वारा जल(प्रदूषण निवारण एवं नियंत्रण) उपकर अधिनियम 1977 यथासंशोधितं का अनुपालन सुनिश्चित किया जाये।

8. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

9. संस्था को निर्गत सशर्त बायो मेडिकल प्राधिकार में निहित शर्तो का अक्षरशः अनुपालन कर आख्या प्रत्येक माह बोर्ड में जमा किया जाना सुनिश्चित करें।

For Synergy Waste Management Pvt.Ltd.

True Copy

Director

97

इस आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है । यह सहमति आदेश सक्षम अधिकारी की अनुमति से निर्गत किया गया है।

संलग्नक : उपरोक्तानुसार ।

भवदीय

(डा0 अखलाक हुसैन)
मुख्य पर्यावरण अधिकारी
वृत्त–3

संदर्भ संख्या.....वायु प्रदूषण.....तद् दिनॉक.....

प्रतिलिपि:– क्षेत्रीय अधिकारी,, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।.

मुख्य पर्यावरण अधिकारी
वृत्त–3

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

98

मै

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी.सी.–12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226010

सहमति आदेश पत्र

संख्या 420 / सहमति (वायु) आदेश 356/UP/15 लखनऊ दिनॉक– 9 / 4 / 14

विषयः सहमति मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0, सुभारती मेडिकल कालेज कैम्पस,सुभारतीपुरम, मेरठ वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21/22 के अन्तर्गत ।

संदर्भः आवेदन संख्या .....शून्य..... दिनॉक 28.3.14

वायु अधिनियम, 1981 के अर्न्तगत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0, सुभारती मेडिकल कालेज कैम्पस,सुभारतीपुरम, मेरठ को अपने संयंत्रो से संलग्नक में वर्णित शर्तो के अनुरूप वायु मण्ड़ल में उत्सर्जन हेतु बोर्ड़ द्वारा अधिकृत किया जाता हैं।

2. यह ट्रायल सहमति दिनांक **28.03.2014 से 31.12.2015 तक की अवधि हेतु** विधि मान्य हैं।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड़, लखनऊ वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 धारा 21 (6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत वर्णित किसी भी/शर्तो में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड़ के लिए आरक्षित हैं।

अनुलग्नक संलग्नक
(सहमति शर्ते)

मुख्य पर्यावरण अधिकारी
वृत्त–3

For Synergy Waste Management Pvt. Ltd.
Director

True Copy

99

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
लखनऊ

संलग्नक सहमति आदेश संख्या..... /सहमति (वायु) आदेश/.....

दिनॉक.....

सहमति शर्तें

1– फ्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

(i) इन्सीनेटर से सम्बद्ध चिमनी 30 मीटर
(ii)
(iii)
(iv)
(v)

2– वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो।

(i) सस्पैन्डेड पार्टिकुलर मैटर 150 मिलीग्राम प्रतिनार्मल क्यूबिकमीटर (एस0 पी0 एम0)

(ii) मेटल ड्स्ट (आयरन, जिंक, कापर आदि)

(iii) हाइड्रोजन, सल्फरट्राई आक्साइड, सल्फेटमिन्ट

(iv) सल्फर ड्राई आक्साइड पी0 पी0 एम

(v) कार्बन मोनो आक्साइड –

(vi) हाइड्रोकार्बन –

(vii) अमोनिया –

(viii) फ्लोरीन –

(ix) मरकैप्टन –

(x) अन्य –

3– समय–समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

100

4– बोर्ड द्वारा अनुमोदित वायु प्रदूषण एवं अनुश्रवण हेतु संयंत्रो का अधिस्थापना उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हों।

5– बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण संयंत्रो में संशोधन अथवा प्रतिस्थापना (यदि सक्षम एवं अनुरूप न पाये गये हो) किया जा सकता हैं।

6– बिन्दु 4,5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रो के कार्यरत स्थिति में इकाई में रखा जाय।

7– इकाई परिक्षेत्र प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाय।

8– सहमति आदेश निर्गत किये जाने की दिनॉक के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाये।

9– (अ) उपरोक्त संदर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई के द्वारा सुनिश्चित किया जाय एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के..दो.माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तो व अनुपालन बोर्ड के संस्तुति के अनुसार कर लिया जाये।

10– किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण से निर्धारित मानकों संदर्भित धारा–29 से अधिक होता हैं या होने की सम्भावना हो या बोर्ड एवं अन्य संस्थानो जो संदर्भित धारा 29 उत्तर प्रदेश वायु (प्रदूषण निवारण एवं नियंत्रण) धारा 1983 वर्णित हैं, को सूचित करना चाहिए।

11– इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक से किसी भी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाये।

12– इकाई का रख–रखाव इस प्रकार इकाई से सुनिश्चित किया जाये कि वायु प्रदूषणकारी तत्वों का उत्सर्जन स्टैक के अतिरिक्त अन्य बिन्दु से नहीं होना चाहिए।

For Synergy Waste Management Pvt. Ltd

Director

True Copy

101

13– इकाई द्वारा बोर्ड़ कर्मचारियों अथवा बोर्ड़ मान्यता प्राप्त संस्थानों द्वारा चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु का नमूना एकत्रित किये जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाये।

14– इकाई से आबादी कृषक उपज उत्पादों को कोई नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाये तथा हटाने की सूचना को तत्काल बोर्ड़ को दी जाये।

15– आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाये। किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तो का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

16– उपरोक्त इंगित समस्त शर्ते अधिनियम के धारा 21(6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

17– आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन–पत्र तीन प्रतियों में जमा किया जाय। यह आवेदन पत्र पूर्व सहमति पत्र आदेश को वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी का कार्यन्यवन तिथि हो एवं प्रस्तावित उत्सर्जन की तिथि 10 दिन पूर्व (जो भी पहले हो) जमा किया जाय।

18– बोर्ड़ के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।

19– आवेदक को निरीक्षणकर्ता/बोर्ड़ को अनुश्रवण एवं प्रदूषण नियंत्रण संयंत्रो के निर्माण अधिस्थापना अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियंत्रण में सम्बन्धित हो उपलब्ध करानी होगी।

20– इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर के अपने उद्योग के ड़ाइरेक्टर्स, प्रोपराइटर्स का पता दूरभाष संख्या की लिस्ट उपलब्ध करानी होगी।

21– इस आदेश में अंकित सूचना तथा शर्तो के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड़, लखनऊ, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के धारा 21 (6) में तथा इसके संशोधन अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो, परिवर्तन करने का अधिकार व शक्ति बोर्ड़ के लिए आरक्षित हैं।

मुख्य पर्यावरण अधिकारी
वृत्त–3

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी0सी0–12,वी0, विभूति खण्ड,
गोमती नगर, लखनऊ–226010

पंजीकृत

संदर्भ संख्या 7610 ./सी–3/वायु प्रदूषण/356/मेरठ/2016–17 दिनॉक 6-4-16

सेवा में,

मैं0 सिनर्जी वेस्ट मैनेजमैन्ट प्रा0लि0,
सुभारती मेडिकल कालेज कम्पस,
सुभारतीपुरम, मेरठ ।

विषयः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषयक के सन्दर्भ में कृपया आप अपने आवेदन पत्र प्राप्त दिनॉक 5.10.15 ..का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या..... 386 सहमति (वायु) आदेश / 664/16 दिनॉक 1/4/16 संलग्न है। आपका ध्यान .निम्न बिन्दुओं. पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा ह :–

1. सहमति में दिये गये शर्तो का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें ।

2. फ्लू गैस प्रकिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या प्रत्येक 06 माह में बोर्ड को प्रेषित करना सुनिश्चित करें।

3. बेबी ब्वायलर से सम्बद्ध चिमनी की ऊॅचाई 11 मीटर की जाये।

4. वायु प्रदूषण नियंत्रण व्यवस्था का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

5. बायो मेडिकल वेस्ट रूल्स के शूडयूल–V में उल्लिखित मानकों का अनुपालन सुनिश्चित किया जाये।

6. इन्सीनरेटर से होने वाले उत्सर्जन में पार्टिकूलेट मैटर, नाइट्रोजन आक्साइड, एच0सी0एल0 एवं ऐश में वालेटाइल आर्गेनिक कम्पाउन्ड का अनुश्रवण /विश्लेषण आख्या एक माह में प्रेषित किया जाय।

7. उचित मात्रा से वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या प्रत्येक 06 माह में भेजना सुनिश्चित करें ।

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

103

8. उद्योग में वायु उत्सर्जन अनुश्रवण हेतु आन लाईन मानिटरिंग व्यवस्था का डाटा नियमित तथा सतत रूप से केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा राज्य प्रदूषण नियंत्रण बोर्ड को उपलब्ध कराना सुनिश्चित करें।

9. पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

10. संस्था को निर्गत बायो मेडिकल प्राधिकार में निहित शर्तो का अक्षरशः अनुपालन कर आख्या प्रत्येक माह बोर्ड में जमा किया जाना सुनिश्चित करें।

11 उद्योग की विनियोजन हेतु प्रेषित सी0ए0 सार्टिफिके के अनुक्रम में नवीनतम ऑड़िटेड बैलेन्सशीट की प्रतिलिपि या चार्टेड एकाउण्टेण्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति, वर्तमान सम्पत्ति, वर्तमान देनदारियॉ) विस्तृत संलग्नकों सहित प्रेषित करें।

इस आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। यह सहमति आदेश सक्षम अधिकारी की अनुमति से निर्गत किया गया है ।

संलग्नक : उपरोक्तानुसार ।

भवदीय

Brajesh 31/3/16

(ब्रजेश मालवीय)
पर्यावरण अभियन्ता
वृत्त–3 (वृत्त प्रभारी)

संदर्भ संख्या.....वायु प्रदूषण.....तद् दिनॉक.....

प्रतिलिपिः– क्षेत्रीय अधिकारी,, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।.

Brajesh

पर्यावरण अभियन्ता
वृत्त–3 (वृत्त प्रभारी)

For Synergy Waste Management Pvt. Ltd.
Director.

True Copy

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी.सी.–12 वी. विभूति खण्ड,
गोमती नगर, लखनऊ।

सहमति आदेश पत्र

संख्या ...356/ सहमति (वायु) आदेश/1664/16 लखनऊ दिनॉक– ...1/...4.../2016

विषयः–सहमति मैं0 सिनर्जी वेस्ट मैनेजमैन्ट प्रा0लि0,सुभारती मेडिकल कालेज कैम्पस्, सुभारतीपुरम, मेरठ

वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21/22 के अन्तर्गत ।

संदर्भ : आवेदन संख्या .....**शून्य**..... दिनॉक 5.10.2015

वायु अधिनियम, 1981 के अर्न्तगत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै0 मैं0 सिनर्जी वेस्ट मैनेजमैन्ट प्रा0लि0,सुभारती मेडिकल कालेज कैम्पस्, सुभारतीपुरम, मेरठ अपने संयंत्रो से संलग्नक में वर्णित शर्तो के अनुरूप वायुमण्ड़ल में उत्सर्जन हेतु बोर्ड़ द्वारा अधिकृत किया जाता हैं।

2. यह **सहमति आदेश दिनांक 01.01.2016 से 31.12.2017 तक की अवधि के लिये विधि** मान्य हैं।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड़, लखनऊ वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 धारा 21 (6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत वर्णित किसी भी/शर्तो में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड़ के लिए आरक्षित हैं।

Brajesh

पर्यावरण अभियन्ता,
वृत्त–3 (वृत्त प्रभारी)

अनुलग्नक संलग्नक
(सहमति शर्तें)

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

105

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
लखनऊ

संलग्नक सहमति आदेश संख्या..... /सहमति (वायु) आदेश/.....

दिनॉक.....

सहमति शर्तें

1– फ्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

(i) इन्सीनरेटर पर भूतलं से सम्बद्ध चिमनी 30 मीटर
(ii) बेबी ब्वायलर पर भूतल से सम्बद्ध चिमनी 9 मीटर
(iii) 62.5 के0वी0ए0 डी0जी0 सेट निकटतम छत से 2 मीटर

2– वायु मण्ड़ल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो।

इन्सीनरेटर हेतु

(क)सस्पैन्ड़ेट पार्टिकुलर मैटर (एस0पी0एम0)	150 मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
(ख) नाइट्रोजन आक्साइड	450 मिग्रा प्रति नार्मल क्यूबिक मीटर
(ग) एच0सी0एल0	50 मिग्रा प्रति नार्मल क्यूबिक मीटर
(घ) ऐश में वालेटाइल आर्गेनिक कम्पाउन्ड	0.0 % से अधिक नही होनी चाहिए

3– समय–समय पर बोर्ड़ द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।

4– बोर्ड़ द्वारा अनुमोदित वायु प्रदूषण एवं अनुश्रवण हेतु संयंत्रो का अधिस्थापना उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हों।

5– बोर्ड़ के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण संयंत्रो में संशोधन अथवा प्रतिस्थापना (यदि सक्षम एवं अनुरूप न पाये गये हो) किया जा सकता हैं।

6– बिन्दु 4,5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रो के कार्यरत स्थिति में इकाई में रखा जाय।

7– उद्योग द्वारा सहमति आदेशें की प्रथम अनुपालन आख्या सहमति आदेश जारी किये जाने के दिनांक से एक माह के अनदर प्रत्येक दशा में प्रस्तुत किया जाय।

Brajesh

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

106

8– सहमति आदेश निर्गत किये जाने की दिनॉक के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड़ में जमा की जाये।

9– (अ) उपरोक्त संदर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई के द्वारा सुनिश्चित किया जाय एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के..दो.माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तो व अनुपालन बोर्ड़ के संस्तुति के अनुसार कर लिया जाये।

10– किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण से निर्धारित मानकों संदर्भित धारा–29 से अधिक होता हैं या होने की सम्भावना हो या बोर्ड़ एवं अन्य संस्थानो जो संदर्भित धारा 29 उत्तर प्रदेश वायु (प्रदूषण निवारण एवं नियंत्रण) धारा 1983 वर्णित हैं, को सूचित करना चाहिए।

11– इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक से किसी भी प्रकार का कोई भी परिवर्तन बिना बोर्ड़ की पूर्व अनुमति के न किया जाये।

12– इकाई का रख–रखाव इस प्रकार इकाई से सुनिश्चित किया जाये कि वायु प्रदूषणकारी तत्वों का उत्सर्जन स्टैक के अतिरिक्त अन्य बिन्दु से नहीं होना चाहिए।

13– इकाई द्वारा बोर्ड़ कर्मचारियों अथवा बोर्ड़ मान्यता प्राप्त संस्थानों द्वारा चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु का नमूना एकत्रित किये जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाये।

14– इकाई से आबादी कृषक उपज इत्यादिं को कोई नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाये तथा हटाने की सूचना को तत्काल बोर्ड़ को दी जाये।

15– आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाये। किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तो का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

16– उपरोक्त इंगित समस्त शर्तें अधिनियम के धारा 21(6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

17– आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन–पत्र तीन प्रतियों में जमा किया जाय। यह आवेदन पत्र पूर्व सहमति पत्र आदेश को वैधता समाप्त होने से 04 माह अथवा नवीन या प्रतिस्थापित चिमनी का कार्यन्यवन तिथि हो एवं प्रस्तावित उत्सर्जन की तिथि 04 माह पूर्व (जो भी पहले हो) जमा किया जाय।

Brajesh

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

18– बोर्ड़ के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।

19– आवेदक को निरीक्षणकर्ता/बोर्ड़ को अनुश्रवण एवं प्रदूषण नियंत्रण संयंत्रो के निर्माण अधिस्थापना अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियंत्रण में सम्बन्धित हो उपलब्ध करानी होगी।

20– इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर के अपने उद्योग के ड़ाइरेक्टर्स, प्रोपराइटर्स का पता दूरभाष संख्या की लिस्ट उपलब्ध करानी होगी।

21– इस आदेश में अंकित सूचना तथा शर्तो के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड़, लखनऊ, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के धारा 21 (6) में तथा इसके संशोधन अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो, परिवर्तन करने का अधिकार व शक्ति बोर्ड़ के लिए आरक्षित हैं।

Brajesh

पर्यावरण अभियन्ता
वृत्त–3 (वृत्त प्रभारी)

For Synergy Waste Management Pvt. Ltd

Director

True Copy

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी.सी.–12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226 010

संदर्भ संख्या 76709 /सी–3/जल–368/मेरठ/2016–17 दिनॉक 6-10-16

पंजीकृत

सेवा में,

मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस,
सुभारतीपुरम, मेरठ ।

विषयः– जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 को धारा 25/26 के अन्तर्गत घरेलू/प्रकिया जनित उत्प्रवाह निस्तारण हेतु सहमति ।

महोदय,

कृपया अपने सहमति आवेदन पत्र प्राप्त दिनॉक 05.10.15 . का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया एवं सशर्त सहमति आदेश संख्या 369/उ0प्र0/649/16 दिनॉक 1/4/2016 .....नीचे वर्णित बिन्दुओं पर कार्यवाही किये जाने के निर्देश सहित संलग्न कर प्रेषित किया जा रहा हैं :–

1. सहमति शर्तो का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।

2. उचित मात्रा में वृक्षारोपण किया जाये, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीनें भेजें।

3. उद्योग द्वारा जल(प्रदूषण निवारण एवं नियंत्रण) उपकर अधिनियम 1977 यथासंशोधितं का अनुपालन सुनिश्चित किया जाये।

4. उद्योग से जनित उत्प्रवाह को शुद्धीकरण के पश्चात पुनः प्रयोग/सिचाई हेतु प्रयोग किया जाये।

5. ई0टी0पी0 के संचालन में खपत विद्युत माप तथा प्रतिदिन निस्तारित उत्प्रवाह के मापन हेतु लागबुक बनाया जाये।

6. उद्योग का संचालन इस प्रकार से किया जाये कि आस–पास के वातावरण एवं जनमानस पर प्रतिकूल प्रभाव न पड़े।

7. संस्था को निर्गत सशर्त वायोंमेडिकल प्राधिकार में निहित शर्तो का अक्षरशः अनुपालन कर आख्या प्रत्येक माह बोर्ड में जमा किया जाना सुनिश्चित करें।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

109

8. स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का संचालन व रखरखाव इस प्रकार सुनिश्चित किया जाय कि शोधित उत्प्रवाह की गुणता प्रत्येक दशा में मानकों के अनुरूप रहे।

9. उद्योग की विनियोजन हेतु प्रेषित सी0ए0 सार्टिफिके के अनुक्रम में नवीनतम ऑड़िटेड बैलेन्सशीट की प्रतिलिपि या चार्टेड एकाउण्टेण्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति, वर्तमान सम्पत्ति, वर्तमान देनदारियॉ) विस्तृत संलग्नकों सहित प्रेषित करें।

इस सहमति आदेश को सक्षम अधिकारी की अनुमति से निर्गमन किया जा रहा है तथा इस आदेश में अंकित प्राविधानों तथा सहमति शर्तो के होते हुये भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड़, लखनऊ, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम 1978 की धारा 27 (2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड़ आरक्षित रखती हैं। इस सहमति आदेश को सक्षम अधिकारी की अनुमति से निर्गत किया गया है।

संलग्नक :– **उपरोक्तानुसार।**

भवदीय

Brajesh 31/3/16

(ब्रजेश मालवीय)
पर्यावरण अभियन्ता
वृत्त–3 (वृत्त प्रभारी)

पृ0 सं0...../ तद् दिनॉक.....

प्रतिलिपिः क्षेत्रीय अधिकारी , उ0 प्र0 प्रदूषण नियंत्रण, बोर्ड, मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

Brajesh

पर्यावरण अभियन्ता
वृत्त–3 (वृत्त प्रभारी)

For Synergy Waste Management Pvt. Ltd

Director

True Copy

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी.सी.–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226 010

केवल सरिता/भूमि में निस्तारण के लिये
वर्तमान/बदली हुई क्षमता के लिये

फार्म XV

संख्या.....369 / सहमति(जल)आदेश 649 / 2016 लखनऊ, दिनॉक....1.1 4 / 2016

विषय मैं0 सिनर्जी वेस्ट मैनेजमैन्ट प्रा0लि0,सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ
जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25/26 के अंतर्गत उत्प्रवाह निस्तारण हेतु सहमति ।

संदर्भ : आवेदन पत्र सं0..... दिनॉक 5.10.15

जलराशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिये जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974, जिसे आगे उक्त अधिनियम कहा गया हैं, के अधीन सहमति प्राप्त करने के लिये उपर्युक्त आवेदन पत्र के निर्देश में मै0 सिनर्जी वेस्ट मैनेजमैन्ट प्रा0लि0,सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिः श्राव के स्थानीय सरिता/कुयें में/भूमि पर निस्तारण करने के लिये अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तो के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता हैं।

2. यह सहमति आदेश दिनांक 01.01.2016 से दिनांक 31.12.2017 तक की अवधि के लिए विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तो के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 और इसके संशोधित अधिनियम 1978 की धारा 27 (2) के अंतर्गत वर्णित किसी भी/शर्तो में पुनः विचार करने या संशोधन के अनुसार जो उचित हो का परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित हैं। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिये और उसकी ओर से।

Brajesh

पर्यावरण अभियन्ता
वृत्त–3 (वृत्त प्रभारी)

अनुलग्नक संलग्नक
(सहमति शर्तें)

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

संलग्नक आदेश सं0...../सहमति दिनॉक..... का संलग्नक

सहमति शर्ते

1. अधिकतम दैनिक उत्प्रवाह और प्रति घन्टे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिये।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण मी0^3
(i) घरेलू	0.5 कि0ली0/दिन
(ii) औद्योगिक	0.5 कि0ली0/दिन

2. ब्लीड जल सहित प्रकिया में प्रयुक्त जल घरेलू उत्प्रवाह को रोकने के लिये अलग–अलग बन्द जल प्रवाह के प्रकिया बनाई जायें। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिये। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के ड़ाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिये तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्टोर्म वाटर ड्रेन में निस्तारित न हो।

3. घरेलू उत्प्रवाह/सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

27^0 से0 पर 3 दिन की बी0ओ0ड़ी0	30 मिग्रा/ली0 से अधिक न हो
कुल निलम्बित ठोस	100 मिग्रा/ली0 से अधिक न हो

4. सभी प्रकिया से जनित उत्प्रवाह, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक निस्तारित होने से पूर्व इस प्रकार शुद्धिकरण किया जाये कि उत्प्रवाह बोर्ड द्वारा संख्या 713/37/83/19/ए आर एन दिनॉक 6–4–83 तथा पर्यावरण (संरक्षण) नियम–1986 में निर्धारित मानकों के अनुरूप होनी चाहिये।

5. अन्य प्रचालक जिनके मानक में न दिये हों उनका मानक उद्योग में निर्माण प्रकिया प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होने चाहिये।

6. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों के अनुरूप होनी चाहिये।

7. विश्लेषित करने के लिये नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

8 शर्त संख्या–2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्थायुक्त कम से कम 15×15 साइज और आवश्यक गहराई के ईट या सीमेण्ट चैम्बर होने चाहिये । टर्मिनल मेनहोल के उत्प्रवाह नापने तथा विश्लेषण के लिये नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

Brajesh

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

9. शुद्धीकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या– 2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त निस्तारण बिन्दु पर उत्प्रवाह मापने की व्यवस्था होनी चाहिये ।

10. शुद्धीकृत घरेलू व औद्योगिक उत्प्रवाह शर्त सं0–9 में वर्णित संयुक्त निस्तारण बिन्दु से अंतिम निस्तारण बिन्दु तक पक्के ढके हुये बंद पाइप युक्त ड्रेन से होकर निस्तारित किया जाये। पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिये जिससे कि अनाधिकृत व्यक्तियों द्वारा उसे हानि न पहुंचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भॉति बनाया जाये। बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाया जायें।

11. इन शर्तो का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के संबंध में कृत कार्यवाही से अवगत करायें तथा वी–नोच की रीडिंग प्रति की लागबुक रखी जाये।

12. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की 10 तारीख तक मासिक प्रगति आख्या, सहमति शर्तो की अनुपालन आख्या के साथ जरूर भेंजे।

13. विस्तृत निर्माण स्थल रेखाचित्र उत्प्रवाह ले जाने वाले पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा शर्त 8, 9 व 10 में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेंजे।

14. परिसर में एकत्र होने वाले बरसात/तूफान के जल को भली भांति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल व उत्पादन या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, खुले में ढेर न लगाया जाये।

15. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थो का भली भांति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिये इस प्रकार प्रयोग सुनिश्चित किया जायें कि रिसाव पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाये।
(ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्जवलन किया जाये।
(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग किया जाये।

16. विशेष पदार्थो का विषैलापन अगर संभव हो सके तो दूर किया जाये अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबंद स्टील ड्रम में रखा जाये । विषमुक्त करने या मुहरबंद करने का कार्य बोर्ड में अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाये ।

17. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाये/और या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुये सूचित किया जायें ।

18. प्रार्थी फैक्ट्री के अंदर व परिसर में अच्छा रख–रखाव स्थापित करें। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावविरोधी होने चाहिये। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिये और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिये।

Brajesh

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

19. प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड़ के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिये उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिये।

20. शुद्धिकृत घरेलू व प्रकिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन, तीन महीने में एक बार लिया जाये और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिये विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय–समय पर विश्लेषण आख्या बोर्ड़ में जमा की जाए।

21. प्रार्थी/कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिये गये निर्देशों तथा बाद में समय–समय पर निर्गत अनुदेशों का पालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तो का उल्लघंन करे तो वह कानूनन अधिनियम के प्राविधानों के अंतर्गत विधिक कार्यवाही के लिये उत्तरदायी होगी।

22. प्रार्थी बोर्ड़ की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, निस्तारण की दर, उत्प्रवाह का तापमान न बदले न परिवर्तन करें।

23. उपरोक्त शर्ते जब तक अधिनियम/संशोधित अधिनियम की धारा 27 (2) के अंतर्गत समाप्त नहीं कर दी जाती हैं, जब तक लागू रहेंगी।

24. प्रार्थी को सहमति की अवधि समाप्त होने के कम से कम 04 माह पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 04 माह पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिये।

25. एक निरीक्षण पुस्तिका खोली जानी चाहिये और उसे बोर्ड़ के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिये।

26. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने संबंधी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से संबंधित सूचना फैक्ट्री में बोर्ड़ से आये अधिकारी/या बोर्ड़ को अवश्य उपलब्ध करायें।

27. फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाये। जल के भराव जिससे एनारोब्रिक स्थितियां या मच्छरों की पैदावार हो, को नहीं होने दिया जाये।

28. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाये।

29. इस सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तो के होते हुए भी उ0 प्र0 प्रदूषण नियंत्रण बोर्ड़, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम 1978 की धारा 27 (2) के अंतर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड़ आरक्षित रखती हैं।

For Synergy Waste Management Pvt. Ltd.
Director.

Brajesh
पर्यावरण अभियन्ता
वृत्त–3 (वृत्त प्रभारी)

True Copy

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी0सी0–12,वी0, विभूति खण्ड,
गोमती नगर, लखनऊ–226010

संदर्भ संख्या...H14063.../सी–3/सहमति वायु–356/मेरठ/ 2017 दिनांक–...पंजीकृत 27.12.17...

सेवा में,

मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम,
मेरठ।

विषयः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने सहमति आवेदन पत्र दिनांक–21.10.2017, बोर्ड में प्राप्ति दिनॉक–26.10.2017 का सन्दर्भ ग्रहण करे। आपके आवेदन पत्र का परीक्षण किया गया और सशर्त सहमति आदेश संख्या...922...सहमति (वायु) आदेश / ...25711...दिनॉक...27/12/17... संलग्न है। आपका ध्यान निम्न बिन्दुओं पर कार्यवाही करने हेतु दिलाया जा रहा है:–

1. सहमति में दिये गये शर्तो का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें ।

2. फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या त्रैमासिक रूप से प्रेषित करना सुनिश्चित करें।

3. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

4. उचित मात्रा से वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें ।

5. यह सहमति बायोमेडिकल वेस्ट के निस्तारण हेतु स्थापित इंसीनरेटर क्षमता 300 किग्रा0/घंटा, श्रेडर क्षमता 300 किग्रा0/घंटा एवं आटोक्लेव क्षमता 300 किग्रा0/घंटा हेतु मान्य है।

6. उद्योग का पर्यावरणीय वक्तव्य प्रत्येक वर्ष 30 सितम्बर तक बोर्ड को प्रेषित किया जाना सुनिश्चित करें।

7. उद्योग द्वारा बायोमेडिकल वेस्ट रूल्स–2016 के प्राविधानों का अक्षरशः अनुपालन सुनिश्चित किया जाये।

8. बेबी ब्वालर से सम्बद्ध चिमनी की ऊंचाई 11 मीटर की जाये।

For Synergy Waste Management Pvt. Ltd.

Director

...2/–

True Copy

मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ।

9. वायु प्रदूषण नियंत्रण हेतु व्यवस्था का संचालन एवं रख–रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड के द्वारा निर्धारित मानकों के अनुरूप हो ।
10. इन्सीनरेटर से होने वाले उत्सर्जन में पार्टिकूलेट मैटर, नाइट्रोजन आक्साइड, एच0सी0एल0 एवं ऐश में वालेटाइल आर्गेनिक कम्पाउण्ड की अनुश्रवण/विश्लेषण आख्या एक माह में प्रेषित किया जाये।
11. उद्योग में वायु उत्सर्जन अनुश्रवण हेतु आन लाईन मानिटरिंग व्यवस्था का डाटा नियमित तथा सतत रूप से केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा राज्य प्रदूषण नियंत्रण बोर्ड को उपलब्ध कराना सुनिश्चित करें।
12 पर्यावरण (संरक्षण) अधिनियम–1986 के प्राविधानों एवं इस अधिनियम के अन्तर्गत निर्धारित मानकों का अनुपालन किया जायेगा।
13. वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों का अक्षरशः अनुपालन सुनिश्चित किया जाये।
14. यदि इकाई के विरूद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत किया जाता है तो उक्त उद्योग के संचालन हेतु निर्गत सहमति, बन्दी आदेश की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बन्दी निक्षेपण किये जाने के साथ ही बन्दी निक्षेपण की अतिरिक्त शर्तों के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी हो जायेगी।
15. पेट कोक एवं फर्नेश ऑयल का ईंधन के रूप में प्रयोग किये जाने के प्रसंग में रिट पिटीशन (सिविल) संख्या–13029/1985 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य में मा0 सर्वोच्च न्यायालय द्वारा पारित आदेश का अनुपालन सुनिश्चित किया जायेगा।

इस आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है ।

संलग्नक : उपरोक्तानुसार ।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(पारस नाथ)
पर्यावरण अभियन्ता, प्रभारी (वृत्त–3)

संदर्भ संख्या.....वायु प्रदूषण.....तद् दिनॉक.....

प्रतिलिपिः– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ को सूचनार्थ एंव आवश्यक कार्यवाही हेतु प्रेषित।

For Synergy Waste Management Pvt. Ltd.
Director.

पर्यावरण अभियन्ता, प्रभारी (वृत्त–3)

True Copy

उ0प्र0 प्रदूषण नियंत्रण बोर्ड
टी.सी.–12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226010

सहमति आदेश पत्र

संख्या ...1227 सहमति (वायु) आदेश ...356.../17 लखनऊ दिनॉक–24.../10.../17

विषयः **मै0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0, सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ** को वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21/22 के अन्तर्गत सहमति के सम्बन्ध में।

संदर्भ : आवेदन दिनांकः 21.10.2017 प्राप्ति दिनॉकः 26.10.2017

1. वायु अधिनियम, 1981 के अर्न्तगत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र **मै0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0, सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ** को अपने संयंत्रो से संलग्नक में वर्णित शर्तो के अनुरूप वायु मण्ड़ल में उत्सर्जन हेतु बोर्ड़ द्वारा अधिकृत किया जाता हैं।

2 यह सहमति दिनांक–31.12.2019 तक की अवधि हेतु विधिमान्य है।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड़, लखनऊ वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 धारा 21 (6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/शर्तो में पुनः विचार करनें के लिए, जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड़ के लिए आरक्षित हैं।
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।
सक्षम अधिकारी की अनुमति से निर्गत।

(पारस नाथ)
पर्यावरण अभियन्ता, प्रभारी (वृत्त–3)

अनुलग्नक संलग्नक
(सहमति शर्तें)

For Synergy Waste Management Pvt. Ltd.
Director

True Copy

मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
लखनऊ

संलग्नक सहमति आदेश सख्या...../सहमति (वायु) आदेश/.....दिनांक.....

सहमति शर्तें

1– फ्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिए।

(i) इन्सीनरेटर पर भूतल से सम्बद्ध चिमनी 30 मीटर।
(ii) बेबी ब्वायलर पर भूतल से सम्बद्ध चिमनी 9 मीटर।
(iii) 62.5 के0वी0ए0 क्षमता के डी0जी0 सेट से सम्बद्ध चिमनी की ऊंचाई निकटतम भवन छत से 2 मीटर।

2– वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित प्रचालक पर्यावरण संरक्षण अधिनियम,1986 में निर्धारित मानकों के अनुरूप हो।

इन्सीनरेटर हेतु

(i) सस्पैन्डेड पार्टिकुलेट मैटर (एस0पी0एम0)	150 मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
(ii) नाइट्रोजन आक्साइड	450 मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
(iii) एच0सी0एल0	50 मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
(iv) ऐश मे वालेटाइल आर्गेनिक कम्पाउण्ड	0.0 प्रतिशत से अधिक नहीं होनी चाहिये

3– समय–समय पर बोर्ड़ द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।

4– बोर्ड़ द्वारा अनुमोदित वायु प्रदूषण एवं अनुश्रवण हेतु संयंत्रो का अधिस्थापना उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हों।

5– बोर्ड़ के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण संयंत्रो में संशोधन अथवा प्रतिस्थापना (यदि सक्षम एवं अनुरूप न पाये गये हो) किया जा सकता हैं।

6– बिन्दु 4,5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रो के कार्यरत स्थिति में इकाई में रखा जाय।

7– इकाई परिक्षेत्र प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाय।

For Synergy Waste Management

Director

True Copy

118

मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ।

8– सहमति आदेश निर्गत किये जाने की दिनॉक के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड़ में जमा की जाये।

9– (अ) उपरोक्त संदर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई के द्वारा सुनिश्चित किया जाय एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के दो माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तो व अनुपालन बोर्ड़ के संस्तुति के अनुसार कर लिया जाये।

10– किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण से निर्धारित मानकों संदर्भित धारा–29 से अधिक होता हैं या होने की सम्भावना हो या बोर्ड़ एवं अन्य संस्थानो जो संदर्भित धारा 29 उत्तर प्रदेश वायु (प्रदूषण निवारण एवं नियंत्रण) धारा 1983 वर्णित हैं, को सूचित करना चाहिए।

11– इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक से किसी भी प्रकार का कोई भी परिवर्तन बिना बोर्ड़ की पूर्व अनुमति के न किया जाये।

12– इकाई का रख–रखाव इस प्रकार इकाई से सुनिश्चित किया जाये कि वायु प्रदूषणकारी तत्वों का उत्सर्जन स्टैक के अतिरिक्त अन्य बिन्दु से नहीं होना चाहिए।

13– इकाई द्वारा बोर्ड़ कर्मचारियों अथवा बोर्ड़ मान्यता प्राप्त संस्थानों द्वारा चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु का नमूना एकत्रित किये जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाये।

14– इकाई से आबादी कृषक उपज इत्यादि को कोई नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाये तथा हटाने की सूचना को तत्काल बोर्ड़ को दी जाये।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ।

15– आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाये। किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तो का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

16– उपरोक्त इंगित समस्त शर्ते अधिनियम के धारा 21(6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

17– आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन–पत्र तीन प्रतियों में जमा किया जाय यह आवेदन पत्र पूर्व सहमति पत्र आदेश को वैधता समाप्त होने से 04 माह अथवा नवीन या प्रतिस्थापित चिमनी का कार्यन्यवन तिथि हो एवं प्रस्तावित उत्सर्जन की तिथि 30 दिन पूर्व (जो भी पहले हो) जमा किया जाय।

18– बोर्ड़ के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।

19– आवेदक को निरीक्षणकर्ता/बोर्ड़ को अनुश्रवण एवं प्रदूषण नियंत्रण संयंत्रो के निर्माण अधिस्थापना अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियंत्रण में सम्बन्धित हो उपलब्ध करानी होगी।

20– इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर के अपने उद्योग के ड़ाइरेक्टर्स, प्रोपराइटर्स का पता दूरभाष संख्या की लिस्ट उपलब्ध करानी होगी।

21– इस आदेश में अंकित सूचना तथा शर्तो के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड़, लखनऊ, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के धारा 21 (6) में तथा इसके संशोधन अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो, परिवर्तन करने का अधिकार व शक्ति बोर्ड़ के लिए आरक्षित हैं। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।
सक्षम अधिकारी की अनुमति से निर्गत।

For Synergy Waste Management Pvt. Ltd.
Director.

True Copy

(पारस नाथ)
पर्यावरण अभियन्ता, प्रभारी (वृत्त–3)

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
टी0सी0–12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226010

पंजीकृत

संदर्भ संख्या H14062 /सी–3/सहमति जल–368/मेरठ/2017 दिनॉक 27/12/17

सेवा में,

मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम,
मेरठ।

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 25/26 के अन्तर्गत घरेलू/प्रकिया जनित उत्प्रवाह निस्तारण हेतु सहमति ।

महोदय,

कृपया अपने सहमति आवेदन पत्र दिनांक–21.10.2017, बोर्ड में प्राप्ति दिनॉक 26.10.2017 का संदर्भ लें। आवेदन पत्र परीक्षण किया गया सशर्त सहमति आदेश पत्रांक 922/2.6(11 दिनॉक 2.11.17 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा हैं :–

1. सहमति शर्तो का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।

2. कृपया ठोस अपशिष्ट पदार्थो को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी सरिता भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हों।

3. उद्योग द्वारा स्थापित उत्प्रवाह शुद्धिकरण संयंत्र का संचालन नियमित एवं प्रभावी ढंग से इस प्रकार सुनिश्चित किया जाये कि जनित शुद्धिकृत उत्प्रवाह बोर्ड मानकों के अनुरूप हो। शुद्धिकृत उत्प्रवाह को पुनः चक्रित एवं सिंचाई हेतु प्रयुक्त किया जाये।

4. उद्योग परिसर में उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीनें भेजें।

5. उद्योग का पर्यावरणीय वक्तव्य प्रत्येक वर्ष 30 सितम्बर तक बोर्ड को प्रेषित किया जाना सुनिश्चित करें।

6. उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट शुल्क सत्यापन हेतु एक माह में प्रेषित की जाये।

7. उद्योग द्वारा शुद्धिकृत उत्प्रवाह की जल गुणता रिपोर्ट किसी मान्यता प्राप्त प्रयोगशाला से कराकर तीन माह में प्रेषित की जाये।

8. स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के संचालन में प्रयुक्त विद्युत की माप हेतु अलग से विद्युत मीटर की स्थापना की जाये तथा लागबुक मेनटेन की जाये।

.....2/–

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ।

9. उद्योग द्वारा बायोमेडिकल वेस्ट रूल्स–2016 के प्राविधानों का अक्षरशः अनुपालन सुनिश्चित किया जाये।

10. जल संसाधन, नदी विकास और गंगा संरक्षण मन्त्रालय, भारत सरकार द्वारा जारी अधिसूचना सं0 का0 अ0 3187 (अ) दिनांक 07.10.2016 के प्रावधानों का अक्षरशः समयबद्ध अनुपालन सुनिश्चित किया जाये।

11. यह सहमति बायोमेडिकल वेस्ट के निस्तारण हेतु स्थापित इंसीनरेटर क्षमता 300 किग्रा0/घंटा, श्रेडर क्षमता 300 किग्रा0/घंटा एवं आटोक्लेब क्षमता 300 किग्रा0/घंटा हेतु मान्य है।

12. उद्योग का संचालन इस प्रकार किया जाये कि आस–पास के वातावरण एवं मन–मानस पर प्रतिकूल प्रभाव न पड़े।

13. पर्यावरण (संरक्षण) अधिनियम–1986 के प्राविधानों एवं इस अधिनियम के अन्तर्गत निर्धारित मानकों का अनुपालन किया जायेगा।

14. उद्योग द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित के प्राविधानों का अक्षरशः अनुपालन सुनिश्चित किया जाये।

15. यदि इकाई के विरूद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत किया जाता है तो उक्त उद्योग के संचालन हेतु निर्गत सहमति, बन्दी आदेश की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बन्दी निक्षेपण किये जाने के साथ ही बन्दी निक्षेपण की अतिरिक्त शर्तों के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी हो जायेगी।

इस आदेश में अंकित प्राविधानों तथा सहमति शर्तो के होते हुये भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम 1978 की धारा 27 (2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती हैं।

संलग्नक :– उपरोक्तानुसार।
सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(पारस नाथ)
पर्यावरण अभियन्ता, प्रभारी (वृत्त–3)

पृ0 सं0...../ तद् दिनॉक.....

प्रतिलिपिः क्षेत्रीय अधिकारी, उ0 प्र0 प्रदूषण नियंत्रण, बोर्ड, मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

For Synergy Waste Management Pvt. Ltd.
Director.

पर्यावरण अभियन्ता, प्रभारी (वृत्त–3)

True Copy

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0 सी0 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV
सहमति आदेश पत्र

संदर्भ संख्या 933 /सी–3/जल सहमति आदेश 361 /2017 लखनऊ, दिनॉक– 24/10/17

विषयः– **मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0, सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ** को जल (प्रदूषण निवारण नियंत्रण)1974 (यथा संशोधित) के धारा 25/26 के अंतर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भः आवेदन पत्र दिनांक : 21.10.2017 दिनॉक : 26.10.2017

1 जल राशि या (ड्रेन) में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिससे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में **मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0, सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ** को उसके परिसर से निकलने वाले उसके औद्योगिक बहिःश्राव को ई0 टी0 पी0 के माध्यम से सिंचाई/ड्रेन द्वारा सरिता/नदी में निस्तारित करने के लिए तथा घरेलू उत्प्रवाह को सेप्टिक टैंक/सोकपिट के माध्यम से निस्तारित करने हेतु अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तो के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति दिनांक–31.12.2019 तक की अवधि हेतु विधिमान्य है।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तो के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथा संशोधित की धारा–27(2) के अन्तर्गत वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।
सक्षम अधिकारी की अनुमति से निर्गत।

(पारस नाथ)
पर्यावरण अभियन्ता, प्रभारी (वृत्त–3)

अनुलग्नक : संलग्नक ।
(सहमति शर्तें)

For Synergy Waste Management Pvt. Ltd.
Director

True Copy

मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

सहमति आदेश संख्या–...../सहमति(जल)/आदेश/.....दिनॉक..... का संलग्नक

सहमति शर्तें

1. अधिकतम दैनिक उत्प्रवाह और प्रति घण्टे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नही होनी चाहिए ।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण	निस्तारण बिन्दु
(i) घरेलू–	500 ली0/दिन। (सैप्टिक टैंक/सोकपिट के माध्यम से शुद्धिकृत किया जाये)	
(ii) औद्योगिक–	500 ली0/दिन। (शुद्धिकृत उत्प्रवाह को पुनः चक्रण एवं सिचाई हेतु प्रयुक्त किया जाये। किसी भी सर्फेस वाटर बाडी नदी नाले/तालाब में निस्तारण अनुमन्य नहीं है।)	

2. ब्लीड जल सहित प्रकिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग–अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अन्तिम छोर टर्मिनल मेनहोल/अन्तिम निस्तारण बिन्दु, उत्प्रवाह मापन तथा उत्वाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह अन्तिम निस्तारण बिन्दु/मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नही करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नही करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो ।

3. औद्योगिक उत्प्रवाह शुद्धिकरण के उपरान्त पर्यावरण (संरक्षण) अधिनियम 1986 में निर्धारित मानको के अनुरूप हो।

4. सभी प्रकियाओं से जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा निर्धारित मानकों के अनुरूप होनी चाहिए।

5. अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रकिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नही होना चाहिए।

6. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों/पर्यावरण (संरक्षण) अधिनियम 1986 में निर्धारित मानकों के अनुरूप होना चाहिए।

7 विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिए।

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

मै0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ।

8. शर्त संख्या–2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके ताले लगाने की व्यवस्थायुक्त कम से कम 15x15 साइज और आवश्यक गहराई के ईट या सीमेण्ट चैम्बर होने चाहियें। टर्मिनल मेनहोल के उत्प्रवाह नापने तथा विश्लेषण के लिये नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

9. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या–2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त निस्तारण बिन्दु पर उत्प्रवाह मापने की व्यवस्था होनी चाहिये।

10. शुद्धीकृत घरेलू व औद्योगिक उत्पव्राह शर्त सं0–9 में वर्णित संयुक्त निस्तारण बिन्दु से अंतिम निस्तारण बिन्दु नाले/काली नदी पूर्वी तक पक्के ढके हुये बंद पाइप युक्त ड्रेन से होकर निस्तारिया किया जाये। पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिये जिससे कि अनाधिकृत व्यक्तियों द्वारा उसे हानि न पहुंचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भांति बनाया जाये। बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाया जाये।

11. इन शर्तों का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह नमूना, एकत्र करने की व्यवस्था टर्मिनल मेनहोल या टर्मिनल निस्तारण बिन्दु के संबंध में दिनांक दो माह या उससे पहले पूर्ण अनुपालन किया जाये।

12. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तो की अनुपालन आख्या के साथ जरूर भेजें।

13. विस्तृत निर्माण स्थल रेखाचित्र उत्प्रवाह ले जाने वाले पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा शर्त 8,9, व 10 में वर्णित अंतिम निस्तारण बिन्दु का स्थल रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।

14. परिसर में एकत्र होने वाले बरसात, तूफान के जल को भली भॉति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।

15. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अपशिष्ट पदार्थो (हैजार्डस अपशिष्ट को छोड कर भली भॉति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(i) अकिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाये कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।

(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।

16. विशेष पदार्थो का विषैलापन अगर संभव हो सके तो दूर किया जाये अन्यथा उन्हे बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा जाये। विषमुक्त करने या मुहरबन्द करने का कार्य बोर्ड में अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाये।

17. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा–3 व 4 में वर्णित मानकों का उल्लंघन हो तो उत्प्रवाह का जनित होना तत्काल बन्द किया जाये तथा सुधार होने पर ही पुनः जनित कर ई0 टी0 पी0 के माध्यम से ट्रीट कर निस्तारित किया जाये।

18. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख–रखाव स्थापित करें। सभी पाइप, वाल्ब, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नही दिया जाना चाहिए।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

मैं0 सिनर्जी वेस्ट मैनेजमेन्ट प्रा0 लि0,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम, मेरठ।

19. प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

20. शुद्धिकृत घरेलू व प्रक्रिया जनित उत्पग्राह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन, तीन महीने में एक बार लिया जाये और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय–समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

21. प्रार्थी/कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिय गये निर्देशों तथा बाद में समय–समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तो का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

22. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन करे।

23. उपरोक्त शर्ते जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नही कर दी जाती है, तब तक लागू रहेगी।

24. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम चार माह पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

25. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

26 प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र संस्थान के निर्माण, स्थापना या प्रयोग में लाने संबंधी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से संबंधित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।

27. फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिचाई योग्य फार्म, तक उत्पग्राह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियॉ या मच्छरों की पैदावार हो, को नही होने दिया जाए।

28. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर(प्रोपराइटरों) के नाम, पदों व टेलीफोन की सूचना दी जाये।

29. सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तो के होते हुए भी उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।
सक्षम अधिकारी की अनुमति से निर्गत।

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

(पारस नाथ)
पर्यावरण अभियन्ता, प्रभारी (वृत्त–3)

269
126

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 37983/UPPCB/Meerut(UPPCBRO)/CTO/air/MEERUT/2018 **Dated : 10/01/2019**

To ,

Shri NEERAJ AGGRAWAL
M/s SYNERGY WASTE MANAGEMENT PVT LTD
Subharti Medical College Campus Subhartipuram Meerut,MEERUT,250002
MEERUT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SYNERGY WASTE MANAGEMENT PVT LTD

Reference Application No. 3538730 Dated : 10/01/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SYNERGY WASTE MANAGEMENT PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2022 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2019.01.10 16:19:16 +05'30'

C.E.O
C-3

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P.Pollution Control Board, Meerut

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2019.01.10 16:19:43 +05'30'

C.E.O
C-3

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

U.P. Pollution Control Board

Dated : 10/01/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Common Bio- Medical waste Treatment facility (Incinerator capacity 300 Kg/hour, Autoclave capacity 300 Kg/hour and Shredder capacity 300 Kg/hour)..

2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Incinerator	Diesel	1	Particulate Matter	30 mt. from G.L with quencher scrubber, venturi scrubber and droplet scrubber
2	Baby Boiler connected to autoclave	Diesel	2	Particulate Matter	9 mt. from G.L
3	D.G Set 62.5 KVA	Diesel	3	Particulate Matter	2 mt above nearest roof

2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E.P Rules 1986
2	1	Sulphur Dioxide	As per E.P Rules 1986
3	1	Oxides of Nitrogen	As per E.P Rules 1986
4	1	Quantity of Emission	As per E.P Rules 1986
5	2	Particulate Matter	As per E.P Rules 1986
6	2	Sulphur Dioxide	As per E.P Rules 1986
7	2	Oxides of Nitrogen	As per E.P Rules 1986
8	2	Quantity of Emission	As per E.P Rules 1986
9	3	Particulate Matter	As per E.P Rules 1986
10	3	Sulphur Dioxide	As per E.P Rules 1986
11	3	Quantity of Emission	As per E.P Rules 1986
12	3	Oxides of Nitrogen	As per E.P Rules 1986

For Synergy Waste Management Pvt.Ltd.

True Copy

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1- All the conditions imposed in the consent order issued under the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended vide letter no. H-14063/C-3/ Sahmati Vayu-356/Meerut/2017, dated 27-12-2017 and consent order no. 937/sahmati(Vayu)aadesh 356/2017,dated 27-12-2017 are applicable
2. The unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. will be disposed in eco-friendly manner.
3. The industry should ensure that the data of the online OCEEMS should be continuously/uninterruptedly provided to the CPCB and SPCB server.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
4. The unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. The unit shall submit Environmental Statement in prescribed format in Form V of rule 14 of E.P Rules 1986.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/ fuel / plant machinery failing which consent would be deemed void.
7. The unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The unit shall submit quarterly monitoring reports including the specific parameters as required for the Common Bio- Medical waste Treatment facility under the E.P Rules 1986 and Bio-Medical Waste Management Rules, 2016 of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974,Bio-Medical Waste Management Rules, 2016 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
11. The use of Pet coke and Furnace oil as a fuel in the unit is restricted in compliance of the Hon'ble Supreme court order till further order.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. The unit will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
14. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
15. Minimum 33% of the land on which the unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_ 160218.pdf .

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2019.01.10 16:20:10 +05'30'

C.E.O
C-3

ForSynergy Waste Management Pvt.Ltd

Director

True Copy

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
38011/UPPCB/Meerut(UPPCBRO)/CTO/water/MEERUT/2018

Dated : 10/01/2019

To ,

Shri NEERAJ AGGRAWAL
M/s SYNERGY WASTE MANAGEMENT PVT LTD
Subharti Medical College Campus Subhartipuram Meerut,MEERUT,250002
MEERUT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SYNERGY WASTE MANAGEMENT PVT LTD

Reference Application No :3542159 **Dated :10/01/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SYNERGY WASTE MANAGEMENT PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2019.01.10 16:07:29 +05'30'

C.E.O
C-3

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P.Pollution Control Board, Meerut

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2019.01.10 16:09:20 +05'30'

C.E.O
C-3

For Synergy Waste Management Pvt.Ltd.

Director

True Copy

131

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SYNERGY WASTE MANAGEMENT PVT LTD vide

Consent Order No. 3542159/ Water Dated : 10/01/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Common Bio- Medical waste Treatment facility (Incinerator capacity 300 Kg/hour, Autoclave capacity 300 Kg/hour and Shredder capacity 300 Kg/hour).

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	0.5 KLD	Septic Tank
2	Industrial	5 KLD (treated effluent will be entirely used for irrigation or back in the process)	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	0.5 KLD

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	5 KLD (treated effluent will be entirely used for irrigation or back in the process)

5 . Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1- All the conditions imposed in the consent order issued under the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended vide letter no. H-14062/C-3/ Sahmati Jal-368/ Meerut/2017, dated 27-12-2017 and consent order no. 933/C-3/Jal sahmati aadesh 368/2017,dated 27-12-2017 are applicable.
2- The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant. There will be no effluent discharge outside the factory premises and entire treated effluent will be used for the irrigation within the factory premises.
3- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
4- The industry should ensure the operation of the ETP in such a manner that it confirms the standards lay down under the E.P Act 1986 as amended.
5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
6- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
7- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
9- Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
10- Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
11- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended,Bio-Medical Waste Management Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
12- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

ForSynergy Waste Management Pvt. Ltd.

Director

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN Date: 2019.01.10 16:10:10 +05'30'

C.E.O
C-3

True Copy

Annexure R-3

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Application No.169 of 2016 (SZ)

IN THE MATTER OF:

D.Swamy,
S/o Devaiah
Dhanagalli Village
Dhanagalli post
Jayapura, Hobli
Mysore Taluk,
Pin: 570008.

... Applicant(s)

AND

1. The Karnataka State Pollution Control Board
Rep. by its Member Secretary,
Parisara Bhavana 1 to 5th Floors,
No.49, Church Street,
Bangalore-560 001.

2. The Senior Environmental Officer (08).
The Karnataka State pollution Control Board,
1 to 5th Floors,
No.49 Church Street,
Bangalore-560 001.

3. M/s. GIPS BIOTECH,
(Lessee of M/s. Jacob James)
Rep. by its Managing Partner,
(Common Bio-Medical Waste Treatment Facility)
Survey.No.82 & 38/2, Gujjegowdanapura Village,
Jayapura Hobli,
Mysore Taluk & District.

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

4. The Assistant Executive Engineer
Section Office, CHESCOM,
Jayapura Hobli,
Mysore District.

5. The Secretary,
Ministry of Environment,
Forests and Climate Change,
(MOEF &CC), Paryavaran Bhawan,
New Delhi.

6.The State Level Environment
Impact Assessment Authority,
(SEIAA), Karnataka,
Bangalore.

(*Suo motu* impleaded as 5th and 6th respondents
as per the order dated 17.08.2016)

... Respondent(s)

Counsel appearing for the Applicant:

M/s. V. Suthakar, K.S. Viswanathan,
N. Ananthakavitha and M.Gopi

Counsel appearing for the Respondents:

Mr. Devaraj Ashok for R1, R2, R4 and R6
Mr. Dilip Kumar for R3
Mrs. Me. Saraswathy for R5.

ORDER

PRESENT:

HON'BLE JUSTICE M.S. NAMBIAR, JUDICIAL MEMBER

HON'BLE SHRI P.S. RAO, EXPERT MEMBER

Delivered by Hon'ble Justice M.S. NAMBIAR, Judicial Member

Dated: 10th May, 2017

Whether the Judgement is allowed to be published on the Internet – Yes/No
Whether the Judgement is to be published in the All India NGT Reporter – Yes/No

ForSynergy Waste Management Pvt.Ltd.
Director

True Copy

M/s. GIPS Biotech, respondent No.3 applied for Consent to establish a Common Bio-Medical Waste Treatment Facility in Survey No.82 and 38/2, Gujjegowdanapura Village, Mysore Taluk and District on 25.02.2012 under the Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981. Consent to establish were granted on 24.11.2012. The said Consent orders were challenged before the Karnataka State Environment Appellate Authority in Appeal Nos.48 and 49 of 2012. On 20.04.2013 the appeals were dismissed. Aggrieved by the dismissal, Appeal Nos.46 and 47 of 2013 were filed before the Tribunal on 29.04.2013. Those appeals were dismissed on 14.07.2014. Meanwhile, vide Notification dated 17.04.2015, the Ministry of Environment Forests and Climate Change (in short 'MoEF & CC') amended EIA Notification, 2006 by inserting entry 7(da) after entry 7(d) of the Schedule to the Notification providing that Environmental Clearance (EC) under EIA Notification, 2006 is required for establishment of a Common Bio-Medical Waste Treatment Facility (in short 'CBWTF').

2. On the application filed by respondent No.3, Consent to operate under the Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981 were granted on 11.02.2016. The applicant challenged the orders before the Karnataka State Environment Appellate Authority in

For Synergy Waste Management Pvt. Ltd.
Director.
True Copy

Appeal No.3 of 2016 on 10.03.2016. The Consent to operate granted on 11.02.2016 was valid for a period upto 30.06.2016. Though the applicant sought an interim order from the Appellate Authority, it was not granted. The applicant thereafter sought permission to withdraw the appeal and consequently Appeal No.3 of 2016 challenging the order granting Consent was dismissed by the Appellate Authority.

3. This application was then filed under Section 14 of the National Green Tribunal Act, 2010 seeking the following reliefs:

"To direct closure of the Common Bio-Medical Waste Treatment Facility run by respondent No.3 at Survey No.82 & 38/2 Gujjegowdanapura Village Jayapura Hobli, Mysore Taluk & District including disconnection of electricity on account of non-compliance of the provisions of EIA Notification, 2006 as amended on 30.04.2015 including Item 7(da) to the Schedule therein and also for non-compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and pass such further or other orders."

4. The case of the applicant is that on enquiry he came to understand that by an order of Consent to establish dated 24.11.2012, respondent No.3 was permitted to establish a CBWTF, subject to complying with all regulations in force. The Central Pollution Control Board (in short 'CPCB') under delegated authority from the MoEF&CC issued directions from time to time to all State Pollution Control Boards in matters relating to Environment. In February 2014, the CPCB issued revised

For Synergy Waste Management Pvt. Ltd.
Director
True Copy

guidelines to be followed by all State Pollution Control Boards and the Project Proponents at the time of establishment of CBWTF. It is contended that as per the orders of the Principal Bench of the Tribunal in Appeal No.63 of 2012 dated 28.11.2013, revised guidelines were issued by the CPCB in February 2014 including a clear condition that Environmental Clearance for CBWTF is mandatory. The Government of India issued an Amendment to EIA Notification 2006 vide Notification dated 30.04.2015 inserting entry 7(da) after entry 7(d), providing that CBWTF shall be required to obtain prior EC. On 03.07.2015 the Karnataka State Pollution Control Board (in short 'KSPCB') issued a circular bearing No. PCB/BMW/GEN-F-10/2015/932 to inform all Environmental Officers concerned to take note of the said amendment prescribing requirement of EC for establishing CBWTF.

5. The State Level Environment Impact Assessment Authority, Karnataka (in short 'SEIAA') by proceedings dated 01.12.2015 issued directions under Section 5 of the Environment (Protection) Act, 1986 to issue consent to establish for all such projects attracting EIA Notification 2006 subsequent to the amendment, only after submitting prior EC. By proceedings dated 01.12.2015 respondent No.2 the Senior Environmental Officer of KSPCB advised all officers to scrupulously observe the directions issued by the SEIAA, Karnataka regarding production of copy of prior EC, in order to process an application for

ForSynergy Waste Management Pvt.Ltd.
Director.
True Copy

establishment of CBWTF. Respondent No. 3 without following the guidelines and amended Notification and without insisting for prior EC, granted a combined consent order both under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 on 11.02.2016. The applicant and other residents of the village made representations to the KSPCB informing that respondent No.3 does not satisfy the distance criteria and other Environmental Safety Norms as prescribed by the CPCB. But without addressing this aspect the Consent was granted. The Consent was valid from 11.02.2016 to 30.06.2016. Though Applicant challenged the order before the Appellate Authority, the matter was protected and ultimately became infructuous as the period of consent lapsed and the applicant was advised to withdraw the appeal and file an application before the Tribunal. Hence, the application. The applicant sought reliefs on the ground that respondent No.3 is operating the CBWTF without any Consent under Rule 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Rule 21 of the Air (Prevention and Control of Pollution) Act, 1981. The unit does not have any authorisation issued under Rule 8 of the Bio-Medical Waste (Management and Handling) Rules 1998. Respondent No. 3 has not obtained any prior EC as provided under entry 7(da) of the Schedule to EIA Notification, 2006 as amended by Notification dated 30.04.2015. The Consent granted to respondent No.3 in violation of the EIA Notification, expired on

For Synergy Waste Management Pvt. Ltd.
Director
True Copy

30.06.2016 and respondent No.3 has no authority or permission to operate the unit. It is therefore contended that respondent No.3 be directed to obtain EC, before operating the unit and necessary directions are to be issued.

6. Respondent Nos. 1 and 2 in their joint reply contended that respondent No. 3 obtained Consent to establish, and Consent to operate under the Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution) Act, 1981 and also authorisation under Bio-Medical (Management and Handling) Rules 1998 which are valid upto 30.06.2016. It is also contended that under EIA Notification, 2006, prior EC is required only for establishing any new project or activities listed in the schedule, or for Expansion or modernization of existing projects or activities listed in the schedule. Respondent No.3 is not establishing a new project or expansion / modification of the existing project or activity after 30.04.2015 and therefore the amended notification has no application to the facts of the case. The KSPCB issued Consent to operate on 11.02.2016. As per the conditions imposed in the order of Consent to operate, the industry submitted an application for renewal of Consent and authorization before the expiry of the period originally granted. By order dated 17.08.2016, the Tribunal directed the KSPCB to consider the application for Consent submitted by respondent No.3 and pass orders. Respondent No.3 applied for authorization

For Synergy Waste Management Pvt. Ltd.

True Copy

under Bio-Medical Waste (Management & Handling) Rules, 2016 before the expiry of the validity of authorization. As per the EIA Notification, 2006, when the Consent to establish was granted by the KSPCB on 24.11.2012, there was no requirement of prior EC and subsequent amendment to the notification will not apply to the industry which has been established earlier. The revised guidelines published by CPCB in February 2014 also will not be applicable as the unit was already established prior to the issuance of the said guidelines. It is therefore contended that the granting of Consent to operate and its renewal were all perfectly legal.

7. Respondent No.3 in their reply contended that the appeals filed challenging the Consent granted to establish before the Karnataka State Environment Appellate Authority were dismissed on 20.04.2013 and the said orders were challenged before the Tribunal in Appeal Nos. 46 and 47 of 2013 and they were dismissed on 14.07.2014. The Consent order granted for establishment of the CBWTF was upheld by the Tribunal on 14.07.2014 and the said order attained finality.

8. Respondent No.3 further stated that because of the vested interest of the established operators, who caused hurdles in the establishment of the unit, Respondent No.3 could not obtain Consent to Operate as the investment, plant and

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

machinery would lay idle. The applicant challenged the order of Consent to Operate, in Appeal No. 3 of 2016. The Karnataka State Environment Appellate Authority did not grant any order of stay. The applicant thereafter filed the present application by cleverly drafting the application and withdrew the appeal, to avoid its dismissal on merit. The Appeal No. 3 of 2016 filed by the applicant was thus dismissed as withdrawn. The Consent to establish was granted to respondent No.3 on 24.11.2012. That attained finality by dismissal of Appeal Nos. 46 and 47 of 2013 on 14.07.2014. The amendment to EIA Notification 2006, by Notification dated 17.04.2015, inserting entry '7(da)' in the schedule, providing requirement of prior EC, came into force after the establishment of the CBWTF. The said Notification is not retrospective in operation but only prospective. The application is therefore only to be dismissed.

9. Respondent No.5, Ministry of Environment Forests and Climate Change (MoEF & CC) filed a reply contending that the Ministry has notified the Bio-Medical Waste (Management & Handling) Rules 1998, which was subsequently revised, under Section 6, 8 and 25 of the Environment (Protection) Act, 1986 and notified the revised Bio-Medical Waste (Management & Handling) Rules, 2016 on 28th March 2016. These Rules are uniformly applicable to all over the country. The objective is to ensure that such waste is handled without any adverse effect to

For Synergy Waste Management Pvt. Ltd.
Director.
True Copy

human health and environment. Rule 8 of Bio-Medical Waste (Management & Handling) Rules, 2016 provides procedure to be followed for the treatment and disposal of bio-medical waste. The bio-medical waste shall be treated and disposed of in accordance with Schedule I and in compliance with the standards under Schedule II. It is indicated in the Rules that no occupier shall establish on-site treatment and disposal facility, if service of common biomedical waste treatment facility is available at a distance of 75 km. Every occupier or operator handling biomedical waste, irrespective of the quantity shall make an application in Form II, to the prescribed authority namely State Pollution Control Board as far as the States are concerned, and the Pollution Control Committee in respect of Union Territories. On receipt of the application for grant of authorization the prescribed authority has to make such enquiry as it deems fit and if it is satisfied, shall issue authorization or renewal of authorization. The EIA Notification 2006 provides that all new projects or activities listed in the Schedule to the Notification as well as expansion and modernisation of existing projects or any change in product-mix in an existing manufacturing unit included in Schedule, require prior EC. By Notification dated 17.04.2015, requirement of prior EC was provided for establishing CBWTF.

10. Respondent Nos. 4 and 6 did not file any reply.

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

11. The argument of the learned counsel appearing for the applicant is that the Principal Bench, New Delhi in Appeal No.63 of 2012, dated 28.11.2013 held that Bio-Medical Waste Treatment Facility is hazardous within the meaning of Entry 7(d) to the Schedule of EIA notification 2006 and therefore every such facility is required to obtain EC from the date of the Judgement dated 28.11.2013. It is also argued that in any case the amended EIA Notification 2006 dated 17.04.2015 makes it mandatory to require prior EC and the said amendment was only a clarification. Therefore, 17.04.2015 cannot be taken as a starting point for the requirement of obtaining EC. Learned counsel argued that even during the hearing of Appeal Nos. 46 and 47 of 2013 before the Tribunal, the guidelines issued by CPCB during February 2014 was produced, which contain reference to the Judgement dated 28.11.2013. Respondent No.3 was thus fully aware of the requirement of prior EC and approached the KSPCB only in March 2015 to obtain Consent to establish, without producing EC. It is also argued that Respondent No.3 has not completed installation of the equipment prior to 17.04.2015 and therefore it is clear that when the amendment to EIA Notification 2006 came into operation on 17.04.2015, the unit of the respondent No.3 was not an existing unit and therefore in any event the requirement of obtaining prior EC is mandatory. Learned counsel argued that as the Tribunal in Himmat Singh Shekhawat, (OA No. 123 of 2014 dated 13.01.2015) case directed closure of the mining operations

For Synergy Waste Management Pvt. Ltd.
Director
True Copy

144

going on without prior EC, and respondent No.3 is not entitled to operate the unit without the mandatory requirement of prior EC and therefore direction is to be issued to close the unit.

12. Learned counsel also argued that an existing unit would mean, a unit operating with Consent to Operate and not a unit having only a Consent to establish. The application for Consent to Operate itself was resubmitted by respondent No.3 only on 19.01.2016 and as the requirement of prior EC was there from 17.04.2015, the Consent granted to operate the unit without prior EC is not valid and respondent No.3 is to be directed to close down the unit.

13. Learned counsel appearing for respondent No.3 argued that respondent No.3 obtained the orders of Consent for establishing the unit as early as on 24.11.2012 and that Consent was challenged before the Appellate Authority in Appeal Nos. 48 and 49 of 2012 and got an order of stay and after its dismissal by the Appellate Authority on 20.04.2013, the Appeal Nos. 46 and 47 of 2013 were filed before the Tribunal and those appeals were dismissed only on 14.07.2014. Learned counsel argued that the rival plants, who were operating bio medical waste treatment facility are the appellants in Appeal nos. 48 and 49 of 2012 and when their attempt to prevent respondent No.3 from establishing the unit did not succeed on dismissal of the appeals,

For Synergy Waste Management Pvt.Ltd

Director

True Copy

the present application was filed. Learned counsel argued that the delay in establishing the unit after obtaining Consent to establish was because of the appeals filed challenging the order of Consent and the order of stay granted by the Appellate Authority. Respondent No.3 could therefore establish the unit only after 14.07.2014, the date of dismissal of appeal Nos.46 and 47 of 2013.

14. Learned counsel argued that before the amendment to EIA Notification 2006 which came into effect on 17.04.2015 requiring prior EC for establishing Bio Medical Waste Treatment Facility, the unit was already established. The argument of the learned counsel is that EIA Notification 2006 requires prior EC for establishing all new projects or expanding or modernizing of existing project or activities or for any change in product-mix in an existing manufacturing units, which are included in the Schedule to the EIA Notification 2006 and not prior EC for an existing CBWTF. The argument of the learned counsel is that as the unit was established prior to 17.04.2015, the amendment to EIA Notification 2006 dated 17.04.2015 is not applicable to the unit of respondent No.3. Learned counsel also argued that EIA Notification 2006, prior to the amendment, does not provide that EC is required for operating the unit and instead the requirement of prior EC is only is for establishing new units and hence the application is only to be dismissed.

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

15. The following points arise for consideration:

1. Whether prior EC is required for establishing the Common Bio- Medical Waste Treatment Facility?

2. Whether respondent No.3 is required to obtain prior EC, as the Consent to establish was granted to respondent No.3 on 24.11.2012 and EIA Notification 2006 as the amended Notification S.O.1142(E) inserting Item 7(da) in the Schedule, came into force only on 17.04.2015?

16. **Points 1 and 2:**

The facts are not disputed. The Bio Medical Waste (Management & Handling) Rules 1998 came into force on 20.07.1998. The EIA Notification 2006 came into force on 14.09.2006. Respondent No.3 was granted Consent to establish the disputed CBWTF on 24.11.2012. When the said Consent to establish was granted, the Schedule to EIA Notification 2006 does not specifically provide prior EC to establish a CBWTF. Shree Consultants Common Facility for Bio- Medical Waste Treatment and Disposal, Mysore claiming to be interested in establishing a Common Bio-Medical Waste Treatment Disposal Facility at the place, challenged the order of Consent to establish, before the Karnataka State Appellate Authority in Appeal Nos. 48 and 49 of 2012. On admitting the appeals, an order of stay of operation for Consent to establish was granted. The appeals were later dismissed on 20.04.2013. Appeal Nos.46 and 47 of 2013

For Synergy Waste Management Pvt. Ltd.
Director
True Copy

challenging those orders were filed before the Tribunal and those appeals were also dismissed by the Tribunal on 14.7.2014. It was also observed by the Tribunal that there exists an imminent and acute need for establishing more CBWTF units and the KSPCB was right in granting Consent to respondent No.3, to establish a CBWTF.

17. In a similar case Appeal No.63 of 2012 was filed before the Principal Bench challenging an order of Consent granted for operation of the CBWTF, contending that prior EC is required for establishing CBWTF. By Judgement dated 28.11.2013, the Tribunal held that Bio-Medical Waste Treatment plants are required to obtain prior EC in terms of entry 7(d) of EIA Notification 2006. Having recorded the above finding, while keeping the applications pending, all the respondents (Project Proponents) were directed to obtain EC in terms of site location, potential environmental impacts and proposed environmental safeguards from MoEF&CC in accordance with law. The MoEF&CC was directed to dispose of such applications expeditiously, if the applications are filed.

18. While so, the MoEF&CC by Notification in S.O.1142 (E) dated 17.04.2015, amended Schedule to the EIA Notification 2006. Entry 7(da) was inserted after entry 7(d) which provides for prior EC for establishing all projects of CBWTF. The KSPCB

For Synergy Waste Management Pvt. Ltd.
Director.
True Copy

granted Consent to operate the CBWTF to respondent No.3 on 11.02.2016. That order of Consent was challenged by the appellant before the Karnataka State Environment Appellate Authority on 10.03.2016 in Appeal No.3 of 2016. The said Consent was valid for the period from 11.02.2016 to 30.06.2016. The applicant could not get an interim order of stay. Apprehending that the appeal itself would become infructuous, after the expiry of the term for Consent, the present application was instituted after withdrawing the appeal before the Appellate Authority. Even though, the Consent to establish was obtained on 24.11.2012, due to the operation of stay in Appeal Nos.48 and 49 of 2013 and subsequently the appeals before the Tribunal, respondent No.3 could not establish the unit till 14.07.2014.

19. According to respondent No.3, after the dismissal of the Appeal Nos.46 and 47 of 2013, respondent No.3 received orders for procuring machineries and after establishing the facility, submitted the application for Consent to operate, which was granted on 11.02.2016. Before the expiry of the period of Consent, application was filed by respondent No.3 and Consent was renewed on 17.08.2016.

20. In view of the Notification issued in S.O.1142 (E) dated 17.04.2015, inserting entry 7(da) in the Schedule to the EIA Notification 2006, it cannot be disputed that prior EC is required

For Synergy Waste Management Pvt. Ltd.
Director
True Copy

to establish any project of CBWTF with effect from 17.04.2015. The argument of the learned counsel appearing for the applicant is that as the Consent to operate was granted only on 11.02.2016, after coming into force of the amendment to EIA Notification, 2006 which provide for prior EC, Consent to operate could not have been granted, as respondent No.3 did not obtain prior EC for establishing the unit, and hence the unit is to be closed.

21. The main question to be settled is therefore whether the amendment to EIA Notification, 2006 dated 17.04.2015 is retrospective in nature or is only prospective.

22. Environment Clearance Regulations, 2006 (in short 'Regulations 2006') was published in the Gazette of India dated 14th September, 2006. That Notification was promulgated in supersession of the earlier Notification issued in S.O.60(E), dated 27th January, 1994. Both Notifications were issued exercising the powers under Section 3 of the Environment (Protection) Act, 1986. It is not in dispute that the Regulations, 2006 is not having any retrospective effect. The said Regulations, 2006 provide as follows:

> " Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, read with clause (d) of

For Synergy Waste Management Pvt. Ltd.
Director
True Copy

sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the Notification Number S.O.60(E), dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of Section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification. "

The identical provision in 1994 Notification was considered by the Hon'ble Supreme Court in Narmada Bachao Andolan vs. Union of India (2000 (10) SCC, 664) and held as follows:

" This notification is clearly prospective and *inter alia* prohibits the undertaking of a new project listed in Schedule I without prior environmental clearance of the Central Government in accordance with the procedure now specified. In the present case clearance was given by the Central Government in 1987 and at that time no procedure was prescribed by any statute, rule or regulation. The procedure now provided in 1994 for getting prior clearance cannot apply retrospectively to the project whose construction commenced nearly eight years prior thereto."

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

Paragraph 2 of the EIA Notification, 2006 provides the requirement of prior Environmental Clearance (EC). It reads as follows:

> " 2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:
>
> (i) All new projects or activities listed in the Schedule to this notification;
>
> (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
>
> (iii) Any change in product-mix in an existing manufacturing unit included in Schedule beyond the specified range. "

23. It is thus clear that prior EC is required for all new projects or activities listed in the Schedule to the notification, expansion and modernization of existing projects or activities listed in the Schedule to the notification with addition of capacity

For Synergy Waste Management Pvt. Ltd
Director
True Copy

beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule after expansion or modernization and also for any change in product-mix in an existing manufacturing unit included in Schedule beyond the specified limits.

24. Schedule to the Notification provides the list of projects or activities requiring prior Environmental Clearance. Setting up of Bio-Medical Waste Treatment Facility (in short 'BMWTF') as such was not included in the list of projects or activities shown in the Schedule. Entry 7 of the Schedule comprises the project of Airports under (a), All ship breaking yards including ship breaking units under (b), Industrial estates/ parks/ complexes/ areas, Export Processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes under (c), Common hazardous waste treatment, storage and disposal facilities (TSDFs) under (d), Ports, harbours, break waters, dredging under (e), Highways under (f), Aerial ropeways under (g), Common Effluent Treatment Plants (CETPs) under (h) and Common Municipal Solid Waste Management Facility (CMSWMF) under (i). By Notification S.O.1142 (E) dated 17.04.2015 in Entry 7 of the Schedule, Entry 7(da) was inserted providing that all projects of Bio-Medical Waste Treatment Facilities require prior EC under Paragraph 2 of Regulations 2006. The Notification reads as follows:

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

" **MINISTRY OF ENVIRONMENT AND FORESTS**
NOTIFICATION
New Delhi, the 17th April, 2015

S.O.1142 (E):- In exerise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the Ministry of Environment and Forests number S.O.1533(E), dated the 14th September, 2006 after dispensed with the requirement of notie under clause (a) of sub-rule (3) of the said rule 5 in public interest, namely:-

In the said notifiation, in the Schedule, after item 7(d) and the entries relating thereto, the following item and entries shall be inserted, namely:-

(1)	(2)	(3)	(4)	(5)
"7(da)	**Bio-Medical Waste Treatment Facilities**		**All projects**	

(F.No. 3-9/2014-IA.III)
MANOJ KUMAR SINGH, Jt. Secy."

25. All laws which affect substantive rights generally operate prospectively and there is a presumption against their retrospectivity, if they affect vested rights and obligations unless the legislative intent is clear and compulsive. Such retrospective effect has to be given where there are express words giving retrospective effect or where the language used necessarily implies that such retrospective operation is intended. Therefore, the question whether a statutory provision has retrospective effect or not depends primarily on the language in which it is couched. The Hon'ble Supreme Court in M/s. Punjab Tin Supply Co., Vs. Central Government (AIR 1984 SC 87) considered the

For Synergy Waste Management Pvt. Ltd.
Director.

True Copy

question and held that if the language is clear and unambiguous, effect will have to be given to the provision in question in accordance with its tenor. If the language is not clear then the Court has to decide whether in the light of the surrounding circumstances retrospective effect should be given to it or not.

26. The Notification S.O.1142 (E) which was quoted above, does not show that retrospective operation was intended. There is nothing in the Notification to assume that retrospective operation is implied. First of all, Paragraph 2 of the Regulations, 2006 contemplates prior EC, before establishing the unit or industry which require EC. What is provided under Paragraph 2 is that prior EC is required for all new projects or activities listed in the Schedule to the notification from the Central Government in the Ministry of Environment and Forests or at the State level the State Environment Impact Assessment Authority (SEIAA) as the case may be, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity. Therefore, by amending the Regulations, 2006, inserting a new project within the ambit of the EIA Notification, 2006 requiring prior EC which was not required earlier when the project was established, it can never be provided that prior EC is required for such project, before preparation of land or before any construction work is started. If retrospective operation is to be given for all such projects, established prior to

For Synergy Waste Management Pvt. Ltd.
Director.
True Copy

the date of the amendment of the Schedule to EIA Notification, 2006 requiring prior EC, it would open the Pandora's box, as projects which have been established long back prior to the date of amendment would also require to take prior EC, which itself is impossible as it was established earlier. Paragraph 2 of the EIA Notification,2006 specifically provides that EC is to be taken prior to the starting of any construction work or preparation of land by the project management, except for securing the land. Therefore, we have no hesitation to hold that the EIA Notification, S.O.1142(E) dated 17.04.2015 has no retrospective effect and would operate only prospectively from 17.04.2015. Therefore, we cannot agree with the contention of the learned counsel appearing for the applicant that as entry 7(da) was inserted in the Regulations, 2006, by Notification dated 17.04.2015, respondent No.3 is bound to obtain prior EC, even if he has established the project prior to 17.04.2015.

27. Learned counsel appearing for the applicant argued that dehors of the insertion of entry 7(da) in the EIA Notification, 2006, dated 17.04.2015, the Principal Bench of the Tribunal in Haat Supreme Wastech Private Ltd., and others Vs. State of Haryana and others (Appeal No.63 of 2012, dated 28.11.2013) considered the question whether CBWTF require prior EC and already found that establishment of CBWTF would come under Entry 7(d) of the Notification and hence require prior EC and

For Synergy Waste Management ... Pvt. Ltd.

Director.

True Copy

therefore, respondent No.3 cannot contend that prior EC is not necessary for establishment of the bio-medical waste treatment plant. Learned counsel also argued that at least from the date of Judgment in the said case dated 28.11.2013, it is to be taken that establishment of CBWTF would come under Entry 7(d) and even if Entry 7(da) is not there, prior EC for such project is required and therefore as respondent No.3 did not obtain prior EC, it is to be held that respondent No.3 is bound to close the unit and seek EC before starting its operation.

28. True, in Haat Supreme Wastech Private Ltd (supra), the Five Member Bench of the Tribunal considered the question "Whether or not the Bio-Medical Waste Treatment Plants require EC in terms of the EC Regulations, 2006". Finding that the establishment of Bio-Medical Waste Treatment Plants are not specifically included in any of the entries in the Schedule to the EIA Notification, 2006, the Tribunal considered the question whether it would attract any other entry of the Regulation. Based on the legislative intent, object of that and rules and the purpose sought to be achieved, it was held that all regulatory regimes whether relating to municipal solid waste, hazardous waste or bio-medical waste, owe their allegiance to the substantive provisions and the object of the Environment (Protection) Act, 1986. It was therefore held that liberal construction would help in giving a purposeful meaning and interpretation to the provisions of the Act

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

and the Rules for attainment of the basic object. Finding that Bio-Medical Waste undisputedly is a hazardous waste, it was held that to serve the object and purpose of the Environment (Protection) Act, 1986 and the Rules framed thereunder, a liberal interpretation to the relevant provision particularly Entry 7(d) to include bio-medical waste is to be given and held that it would require prior EC. It was held that the entry is wide enough and is intended to cover the CBWTF, and such an approach, even otherwise, would be in consonance with the legislative intent and scheme of the Act of 1986. It was therefore held that the CBWTF would require to obtain prior EC in terms of Entry of 7(d) of the Notification, 2006. The argument of the learned counsel appearing for the applicant is that even if there was no amendment to EIA Notification, 2006, as the establishment of CBWTF requires prior EC under the Entry 7(d) of the Schedule to the Notification of 2006, respondent No.3 cannot contend that prior EC is not required for the project.

29. Though this argument is attractive, we find that in the application filed under Section 14 of the National Green Tribunal Act, 2010 the applicant has not taken such a ground at all. In the application the applicant has no case that establishment of the CBWTF requires prior EC under Entry 7(d) of EIA Notification, 2006. On the other hand, the very application is filed based only on the amendment dated 17.04.2015 in the EIA Notification, 2006

For Synergy Waste Management Pvt. Ltd.
Director
True Copy

where Entry 7(da) was inserted requiring prior EC for establishment of Bio-Medical Waste Treatment Facility. In such circumstances, when the case of the applicant is only that respondent No.3 is bound to take prior EC, as the project for establishment of Bio-Medical Waste Treatment Facility Plant would come under Entry 7(da), we hold that the question whether dehors of amendment dated 17.04.2015 prior EC is required for the project is not to be decided in the application in view of the pleadings. Moreover, when entry 7(da) is inserted in the Schedule providing the requirement of prior EC for Bio-Medical Waste Treatment Projects, Entry 7(d) no more applies to a Bio-Medical Waste Treatment Project. When there is a specific entry to cover a particular type of industry or activity, only that Entry in the Schedule will apply. If based on the decision of the Principal Bench in Haat Supreme Wastech Private Ltd (supra) that prior EC is required for all projects is to be implemented for all projects of CBWTF that came into existence subsequent to 14.09.2006, the date of commencement of the EC Notification, 2006, even Shree Consultants common facility for Bio-Medical Waste Treatment and Disposal, the appellant in appeal Nos.46 & 47 of 2013, that challenged the order of Consent to establish granted to Respondent No.3 before the Tribunal, may also require prior EC. As the object and intent of EIA Notification 2006, is to require prior EC for all new projects or activities listed in the Schedule to the Notification, expansion or modernization of existing projects

For Synergy Waste Management Pvt. Ltd.
Director
True Copy

or activities listed in the Schedule or any change in product-mix in an existing manufacturing units included in the Schedule, we cannot hold that prior EC is required for all those projects which came into existence after 14.09.2006 and prior to 17.04.2015.

30. Then the question is whether the CBWTF of Respondent No.3 was established prior to 17.04.2015 and if not whether EC is mandatory. The argument of the learned counsel appearing for the applicant is that the CBWTF would stand established only on obtaining a Consent to establish, then completing the construction and installing the machinery and equiipment, complying with all the requirements and then obtain Consent to operate under Rule 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Rule 21 of the Air (Prevention and Control of Pollution) Act, 1981. The argument of the learned counsel is that though Respondent No.3 obtained a Consent to establish the unit on 24.11.2012, the Consent to operate was granted for the first time only on 11.02.2016 i.e., subsequent to 17.04.2015 after the coming into effect of the amendment and therefore Consent granted to operate without EC is not valid. Though the Consent to operate granted on 11.02.2016 was only for a period of six months, it is not disputed that subsequently the order of Consent was renewed and at present there is a valid Consent to operate enabling Respondent No.3 to continue to operate the plant. The argument of the learned Counsel appearing

For Synergy Waste Management Pvt. Ltd.
Director
True Copy

for the applicant is that though an application for Consent to operate was submitted before the KSPCB before 17.04.2015, it was returned by the KSPCB and was represented only on 19.01.2016 and therefore as it is subsequent to 17.04.2015, Consent to operate should not have been granted without prior EC.

31. Learned Counsel appearing for Respondent No.3 would argue that Respondent No.3 could not proceed with the establishment of the CBWTF, as the rival plants challenged the order of Consent to establish first before the Karnataka State Appellate Authority and thereafter before the Tribunal and once the appeals were dismissed by the Tribunal on 14.07.2014, steps were taken to establish and the entire establishment of the facility was completed before 17.04.2015 and in fact an application for Consent to operate was filed on 04.03.2015 before EIA Notification 2006 was amended by S.O 1142(E) dated 17.04.2015 and therefore there is no merit in the contentions of the learned counsel appearing for the applicant.

32. Before proceeding further certain undisputed facts are to be borne in mind. Respondent No.3 filed an application for establishing the CBWTF on 25.02.2012. Consent to establish was granted on 24.11.2012. The said order of Consent was challenged before Karnataka State Appellate Authority in Appeal Nos. 48 &

For Synergy Waste Management

Director

True Copy

49 of 2012. An order of stay of operation of the Consent was granted. Those appeals were dismissed on 20.04.2013. The orders of the Karnataka State Appellate Authority were challenged before the Tribunal in Appeal Nos. 46 & 47 of 2013. They were dismissed only on 14.07.2014. Therefore, even though Consent to establish was granted on 25.02.2012, as they were challenged before the Karnataka State Appellate Authority as well as before the Tribunal, the question was finally resolved in favour of Respondent No.3 only on 14.07.2014. The KSPCB, pursuant to the directions, made available copies of the file relating to the renewal of Consent to operate granted to Respondent No.3, which contain the copy of application for Consent to establish, the order of Consent to establish, the application submitted for Consent to operate, the report of the inspection and the order for granting renewal of Consent. From the records it is clear that Respondent No.3 after establishing the plant, submitted the application dated 04.03.2015 for grant of Consent to operate the facility under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. True, the applications were returned and resubmitted only on 18.01.2016 and thereafter by order dated 11.02.2016 Consent to operate was granted in favour of Respondent No.3. The Consent to operate granted on 11.02.2016 was later renewed as is clear from the copies of the order made available by the KSPCB. The renewal orders of Consent granted to Respondent No.3 under the Water

For Synergy Waste Management Pvt.Ltd.

True Copy

(Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 are appealable orders but those orders are not challenged in appeals.

33. From the materials placed before the Tribunal, it is clear that the appellant in Appeal Nos. 46 & 47 of 2013 challenged the order of Consent to establish granted to Respondent No.3 on 24.11.2012, and got an order of stay and thus prevented Respondent No.3 from establishing the Common Bio-Medical Waste Treatment Facility. Therefore Respondent No.3 cannot be found fault for not completing the process of establishment before 14.07.2014, when the appeals were finally disposed by the Tribunal. The relevant documents filed by the KSPCB establish that after 14.07.2014, Respondent No.3 has completed the establishment and even applied for Consent to operate on 04.03.2015. Therefore, though it was returned and resubmitted by Respondent No.3 only on 18.01.2016, it is clear that Respondent No.3 had completed the establishment of the unit before 04.03.2015, one month prior to the date of coming into force of the amendment dated 17.04.2015 to the EIA Notification, 2006. Moreover, what is provided under Para 2 of Regulations, 2006 is to obtain prior EC before establishment and not before the Consent to operate. Consent to establish and Consent to operate are two different concepts. The Consent to establish has to be obtained by the Project Proponent, before proceeding with the

For Synergy Waste Management Pvt. Ltd

Director

True Copy

construction or establishment of the project. Once the project is established, complying with the conditions if any in the order of Consent to establish, the Project Proponent has to apply for Consent to operate. The Consent to operate has to be granted satisfying that the Project Proponent has established the project in accordance with the conditions of the order of Consent to establish and is satisfied with the Pollution Control Measures having been adequately taken. When Para 2 of the Regulations 2006, clearly mandates prior EC, before establishing and even before carrying on with the construction work of the project, it cannot be contended that EC is mandatory before getting the Consent to operate. The purpose of obtaining prior EC is to avoid any potential negative impact of the project on environment and it is based on Environment Impact Assessment undertaken at the planning stage of the project itself for selecting environmentally compatible sites, process technologies and required environmental safeguards. Once the project is already established, no such exercise can be undertaken. Therefore, the EIA Notification, 2006 provides prior EC, not post EC. True, if prior EC is a prerequisite to establish the industry/unit/project, no Consent to operate could be granted before the Project Proponent satisfies that requisite EC has already been granted in his favour. If that be so, we cannot agree with the submission of the learned counsel appearing for the applicant that the Consent to operate granted in favour of Respondent No.3 by the KSPCB on

For Sincere Waste Management Pvt. Ltd
True Copy

11.02.2016 for the period upto 30.06.2016 or its subsequent renewal on 17.08.2016 for the period upto 30.06.2021, are invalid.

34. The fact that the Respondent No.3 was having a valid consent to establish granted on 24.11.2012, a Consent to operate which is valid upto 30.06.2016 and was also having a valid authorisation under Bio-Medical Waste (Management and Handling) Rules, 2016 is not disputed. The fact that they were subsequently renewed and in such circumstances, we hold that the applicant in the application has only contended that Respondent No.3 has not obtained prior EC, as the project of CBWTF was included under Entry 7(da) and not on the basis that prior EC is necessary under Entry 7(d) as originally stood before the amendment dated 17.04.2015 and at present there is valid Consent under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, and also authorization under Bio-Medical Waste (Management & Handling) Rules, 2016 is not disputed as the amendment under S.O. 1142(E) Notification dated 17.04.2015 is only prospective and not retrospective, the Common Bio-Medical Waste Treatment Facility run by Respondent No.3 cannot be directed to be closed for want of EC. As Respondent No.3 is having a valid Consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

and also the authorisation under the Bio-Medical Waste (Management and Handling) Rules 2016, we find no merit in the application. The application is dismissed with no order as to costs.

Justice M.S. Nambiar
Judicial Member

Shri P.S. Rao
Expert Member

NATIONAL GREEN TRIBUNAL, NEW DELHI
NGT

For Synergy Waste Management Pvt. Ltd.
Director.

True Copy

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : docuplko@yahoo.com
Website : www.sciaaup.com

Minutes of the 686th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 02.01.2023

The meeting of 686th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 02.01.2023 the Directorate of Environment. The following were present in the meeting:-

1. Shri Paras Nath	**Member, SEIAA, U.P**
2. Shri Ajay Kumar Sharma	**Member Secretary, SEIAA, U.P**

686th State Level Environment Impact Assessment Authority, UP (SEIAA) meeting was convened and conducted in reference to the letter no. 1591/81-7-2022 dated 26-12-2022 of Department of Environment Forest and Climate Change, UP.

Agenda A- Replies

1. **Expansion of TCS Noida IT SEZ Campus at Plot No. 1, Sector-157, Noida, District-Gautam Budh Nagar, U.P., M/s Tata Consultancy Services, TCS House, Raveline Street Fort, Mumbai. File No. 7097/6891/Proposal No. SIA/UP/MIS/77107/2022**

SEIAA noted that in its 646th meeting SEIAA opined that project proponent shall submit land ownership papers along with maps (building plans) approved by Noida Development Authority, certified compliance report from IRO, MoEFCC, GoI, Lucknow and details of Court cases, if any. The project proponent has submitted his reply vide letter dated 10.10.2022. After reviewing the reply in light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-1 and grant EC to the said project along with all the general and specific conditions as suggested by SEAC-1. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

1- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
2- The project proponent shall ensure to plant broad leaf trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
5- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.

For Synergy Waste Management

Director

True Copy

6- The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.

7- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.

8- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.

9- The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.

10- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

11- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.

12- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

13- Provision for charging of electric vehicles as per the guidelines of GoI / GoUP should be submitted within the next 3 months.

14- PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six month to residents / occupants of the building.

15- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.

16- Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.

2. **Letter of Mr. Neeraj Agarwal dated 24-11-2022 and 17-11-2022- regarding clarification to obtain Environment Clearance for CBWTF existing before 17.04.2015.**

SEIAA gone through the letter of Shri Neeraj Agrawal, Director Synergy Waste Management Pvt. Ltd. regarding the above subject in which they have informed that existing CBWTF facility is in operation since 2002. MoEFCC vide its amendment S.O. 1142(E) dated 17.04.2015 made further amendment to the notification of the GoI no. S.O. 1533(E) dated 14.09.2006 inserting biomedical waste treatment facility as 7(da).

(1)	(2)	(3)	(4)	(5)
7(da)	Biomedical Waste Treatment Facility		All project	

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

Hence, SEIAA opined that the project proponent should proceed as per EIA notification, 2006 (as amended).

Agenda B-704th SEAC-2 Meeting Dated 24/11/2022

1. **"Jaypee Greens Aman" at Sector - 151, Noida, District Gautma Budh Nagar, U.P., M/s Jaypee Infratech Limited, File No. 7314/7206/Proposal No. SIA/UP/INFRA2/403586/2022**

SEIAA agreed with the recommendations of SEAC- 2 to close/ delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal. A letter shall be send to DM, Gautam Buddha Nagar; and CEO, Noida Development Authority to ensure that no construction activity is started until valid EC is obtained and in case construction has been carried out without valid EC then work should be stopped and legal action should be initiated against the PP.

2. **City Side Development Project village- Farukhabad Chillavan, Tehsil – Sarojni Nagar, Lucknow, M/s Adani Airport Holdings Limited. File No. 7320/7087/Proposal No. SIA/UP/INFRA2/404080/2022**

SEIAA took note of comments recorded by SEAC-2.

3. **Ordinary Earth Mining Project at Gata No.-342, Village- Himmatnagar, Tehsil- Dhaulana, District- Hapur, U.P., M/s S A Traders, Shahid Ali, Area-1.508 ha., File No. 7327/Proposal No. SIA/UP/MIN/404998/2022**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-2 and grant EC to the said project along with all the general and specific conditions as suggested by SEAC but SEIAA replaces the specific condition regarding cluster certificate as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate" and adding following conditions:-

1. Validity period of this EC is 3 months from the date of issue as the LoI has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh

Director.

True Copy

water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

5. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
6. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10- ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
7. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
8. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
9. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

4. **"Building Stone (Khanda, Gitti, Boulder, Ballast, Red Morrum) Mining Project" at Araji No.: 1498, Khand No: 04, Village:Pahra, Tehsil: Sadar, District: Mahoba, Shri Ram Gopal Singh, Area: 0.546 Ha., File No. 6758/Proposal No. SIA/UP/MIN/69770/2021**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-2 and grant EC to the said project along with all the general and specific conditions as suggested by SEAC-2 adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

For Synergy Waste Management Pvt. Ltd.

Director.

True Copy

5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

For Smart Waste Management Pvt. Ltd

True Copy

5. **Office Building Project located at Plot No.- 09 Sector-127, Noida, District- Gautam Buddha Nagar, M/s Hotel Library Club Private Limited, Shri Rajeev Sharma., File No. 7342/Proposal No. SIA/UP/INFRA2/405792/2022**

SEIAA took note of comments recorded by SEAC-2.

6. **Daulatpur Soil Mining Project at Khasra No- 43, 127/ya208, 126mi, 153, 154, 155, 157mi, 191, 195, Village – Daulatpur Mu. Tahsil.- Puwanya, District- Shahjahanpur, U.P. (Leased Area: 4.935 Ha.) By Rajesh Kumar Verma. File No. 7332/Proposal No. SIA/UP/MIN/405996/2022**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-2 and grant EC to the said project along with all the general and specific conditions as suggested by SEAC but **EC will be issued only after submission of notarized NOC between land owners and project proponent and NOC from bank if the land is mortgaged.** SEIAA replaces the specific condition regarding cluster certificate as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate" and adding following conditions:-

1. Validity period of this EC is 6 months from the date of issue as the LoI has been issued for a period of 6 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
6. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5- ha. Funds for the same will be kept in a separate bank account and six monthly

compliance status will be presented by project proponent before the nominated authority in the District.

7. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
8. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
9. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

7. **Expansion of Existing Production Capacity of TMT Bar/MS Bar from 54000 MTA to 110000 MTA through continuous casting machine (CCM) and installation of two induction furnace of capacity 15 MT each for manufacturing of M.S Billets/M.S. Ingot having installed capacity 118800 MTA at Village Salarpur, Tehsil - Jansath, District - Muzaffarnagar, U.P., M/s Swarup Rolling Mills Limited. File No. 7344/Proposal No. SIA/UP/IND1/405956/2022**

SEIAA agreed with the recommendation of the SEAC-2 to issue standard terms of reference prescribed by MoEFCC along with additional ToR for the preparation of EIA adding the following conditions:-

1. The Project proponent shall submit certified compliance report of earlier EC valid CTO, CTE along with EIA.

8. **"R.S. Residency Affordable Houses", 117 Kailash Residency, Mandi Road Jhansi, MSD Infrabuild Private Limited., File No. 7334/Proposal No. SIA/UP/INFRA2/400984/2022**

SEIAA agreed with the recommendations of SEAC- 2 to close/ delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal. A letter shall be send to DM, Jhansi; to ensure that no construction activity is started until valid EC is obtained and in case construction has been carried out without valid EC then work should be stopped and legal action should be initiated against the PP.

9. **"Building Stone (Khanda, Giiti, Boulder, Ballast) Mining Project" at Araji No.: 122, Khand No. 04, Village: Chitaiyan, Tehsil: Sadar, District: Mahoba, U.P., Shri Arun Kumar Pahadi, Area: 1.012 Ha., File No. 6611/Proposal No. SIA/UP/MIN/67254/2021**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC-1 and grant EC to the said project along with all the general and specific conditions as suggested by SEAC-2 but **EC to be issued only after submission of legible Khasra map,** adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain

forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be

taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

10. **Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra No. 1577 & 2133 at Village-Bhadon- Mahul, P.O-Martinganj, Distt.-Azamgarh, U.P., M/s Silkon Biotech Private Limited, Shri Vinay Kumar Rai, File No. 6695/Proposal No. SIA/UP/MIS/68910/2021**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-1 and grant EC to the said project along with general and specific condition adding specific condition as follows:-

1. To install online motoring system of incinerator.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. The unit shall strictly comply with the CPCB guidelines for setting up the Common Bio Medical Waste Treatment Facility (CBWTF).
4. Proponent shall strictly comply the design criteria for incinerator, autoclave, shedder and all other requirements including bar coding etc. as per the CPCB guidelines.
5. The unit shall strictly ensure mercury waste management at health care facility as per the CPCB guidelines.
6. The unit shall establish Standard Operating Procedure for waste collection, handling transportation, treatment and disposal as per Biomedical Waste Management Rules 2016.
7. Zero Liquid Discharge (ZLD) status shall be maintained all the time.
8. The project proponent shall comply with the Environmental standards notified by MoEF&CC for incinerators along with the technology/guidelines.
9. The project proponent shall submit the schedule for training of various categories of employee involved in Bio-medical waste management at various levels of Bio-medical waste handling and treatment at Bio-Medical treatment facility within next 3 months to SEIAA U.P.
10. Authorization from UPPCB under Bio-medical waste (Management and Handling) rule, 2016 shall be obtained.
11. The unit shall develop 33% of plot area as a green belt within premises as per the CPCB guidelines.
12. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.

Assistant Nodal/Nodal Officer
SEIAA, UP
MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEIAA during the meeting.

(Ajay Kumar Sharma)
Member-Secretary
SEIAA

(Paras Nath)
Member
SEIAA

For Synergy Waste Management Pvt. Ltd.

Director

True Copy

Before - The National Green Tribunal, New Delhi

VAKALATNAMA

Original Application No - 774 of 2022

In the matter of:

Gaurav Garg — PETITIONER

VERSUS

Union of India & Ors. — RESPONDENT

Know all to whom these presents shall come that I/We _____

_____

Them above named the A.B. Law Associates do hereby appoint

Advocates
12, Central Lane, Bengali Market,
New Delhi-110001
Ph.. 23311999, 65782233 ,9810160199
Email- Ablawassociates1@gmail.com.

Advocate(s), to be my/ our true and lawful attorney (s), in the matter noted above, to do all the following acts, deeds and things, or any of them, (jointly and severally) and also ratify anything already done on our behalf that is to say: -

1. To sign, verify and present and send notices, replies rejoinders, pleadings, appeals, cross-objections or petitions for execution, review, revision, other petitions or affidavit or other documents as shall be deemed necessary or advisable for the prosecution of the case or in relation thereto in all its stages.
2. To appear, act, and plead in the above-mentioned case in any court or tribunal etc, in which the same be heard or tried in the 1st instance or in appeal or review or revision or execution or in any other stage of its progress until its final decision.
3. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise to or in any manner relating to the said case.
4. To receive documents, papers, records, orders etc. and to do all other acts all things, which may be necessary or proper to be done for the progress and in all course of the prosecution of the said case.
5. To employ any other legal practitioner, advocate or consultant authorizing him to exercise the power and authority hereby conferred on the Advocate (s) whenever he/they may think fit to do so.

And I/We hereby agree that whatever the Advocate (s) or his/ there substitute shall do in the premises shall be binding on me in all intents and purposes just as if it would have been done by me.

And I/We hereby agree not to hold the Advocate (s) or his/their substitute responsible for the said case in consequence of his absence from the court when the said case is called up for hearing.

And I/We hereby agree that in the event of the whole or any part of the free agreed by me/ us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case, or not to appear until the same is paid.

In witness whereof I/We hereunto set my/our hand to these presents the contents of which have been explained to and understood by me/us

Date: 30/1/2023

ForSynergy Waste Management Pvt.Ltd.

Director

Client

Advocate (s)

[AJAY BANSAL] D/776/1991 · Gaurav Yadava, D/1370/2011 · Neha Bansal D/2496/16